

BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION NO.1141 OF 2024

IN THE MATTER OF:  
**AMRESH SINGH**

... APPLICANT

VERSUS

SECRETARY, ENVIRONMENT, FOREST AND CLIMATE CHANGE  
& ORS. ....RESPONDENTS

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**NEW DELHI**  
**DATED: 26.03.2025**



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IN THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL  
BENCH, NEW DELHI

I.A. NO. 122 of 2025  
IN  
O.A. No. 1141 of 2024

IN THE MATTER OF:  
AMRESH SINGH



..... APPLICANT

VERSUS

SECRETARY, ENVIRONMENT, FOREST  
AND CLIMATE CHANGE & ORS.

...RESPONDENTS

RESPONSE ON BEHALF OF U.P. POLLUTION CONTROL BOARD

I, Praveen Kumar, S/o Shri M. C. Yadav, aged about 48 years, Chief Environmental Officer (Incharge), U.P. Pollution Control Board, Lucknow, U.P. do hereby solemnly affirm and declare as under:-



That I in the above noted capacity am well conversant with the facts and record of the present case, hence I am authorized and competent to swear this affidavit.

2. That the Member Secretary, UPPCB is on sanctioned leave therefore the deponent is filing this present affidavit
3. That I have read the aforesaid Interlocutory Application, annexures enclosed therewith and have understood the same fully.

Praveen

4. That at the outset of this response, I deny each and every averment of facts made in the said application save and except those which are admitted by me hereinafter specifically.
5. That Central Pollution Control Board has issued guidelines for Common Bio-Medical Waste Treatment Facility in the year 2003 wherein the location, land requirement, coverage area of the facility has been given. As per the said guidelines the coverage of CBWTF is as follows:

“D. Coverage Area of CBWTF

In any area, only one CBWTF may be allowed to cater up to 10,000 beds at the approved rate by the Prescribed Authority. A CBWTF shall not be allowed to cater healthcare units situated beyond a radius of 150 km. However, in an area where 10,000 beds are not available within a radius of 150 km, another CBWTF may be allowed to cater the healthcare units situated outside the said 150 km.”



It is submitted that from the said guidelines, a CBWTF can cater 10,000 beds situated within the radius of 150 km. The no. of districts or the no. of beds are not mentioned in the guidelines. It will depend upon the CBWTF to enroll the members from time to time upto the maximum limit.

A true copy of the said guidelines is being enclosed herewith and marked as **Annexure-1**.

Pee

6. That originally Plot No. D-33 Industrial Area, Khalilabad was allotted in favour of Shri Atul Kumar Tulsian who was a partner of Ranisati Food Products.
7. That the Shri Atul Kumar Tulsian entered into an agreement in favour of Dr. Vinay Kumar Verma, Proprietor who was intending to set up unit for bio-medical waste treatment on the said plot. The conditional consent to establish was granted on 22.02.2008 in favour of SNG Mercantile Pvt. Ltd. to establish the unit. True copy of said conditional consent to establish is being enclosed herewith and marked as **Annexure-2**.
8. That thereafter a Memorandum of Undertaking was executed on 29.02.2008 between the said SNG Mercantile Pvt. Ltd. and Medical Pollution Control Committee wherein it was agreed that a Special Purpose Vehicle will be constituted as a joint venture and the share of SNG Mercantile Pvt. Ltd. would be 70% and that of Medical Pollution Control Committee would be 30%. True copy of said Memorandum of Understanding is being enclosed herewith and marked as **Annexure-3**.
9. That thereafter on 04.08.2008 U.P. State Industrial Development Corporation transferred the said Plot D-33, Industrial Area, Khalilabad in favour of Dr. Vinay Kumar Verma who is the Secretary of Medical Pollution Control Committee. True copy of the letter of transfer dated 04.08.2008 is being enclosed herewith and marked as **Annexure-4**.



Plee

10. That authorization in favour of SNG Mercantile Pvt. Ltd. was granted on 24.04.2009.
11. That as the period of tender awarded to SNG Mercantile Pvt. Ltd. came to an end on 13.08.2011, Dr. Vinay Kumar Verma, Secretary, Medical Pollution Control Committee sent a letter dated 11.11.2011 that the name of SNG Mercantile be changed to Medical Pollution Control Committee. True copy of the said letter dated 11.11.2011 is being enclosed herewith and marked as **Annexure-5**.
12. That accordingly the name of Medical Pollution Control Committee has been changed in place of SNG Mercantile Pvt. Ltd.
13. That on the basis of application dated 18.12.2011 moved on behalf of Medical Pollution Control Committee authorization has been granted vide order dated 14.05.2012 for six months. Thereafter, authorization has been granted from time to time. Copies of authorization granted to M/s. Medical Pollution Control Committee are being enclosed herewith and marked as **Annexure-6 (Colly)**.
14. That consent was also granted from time to M/s. Medical Pollution Control Committee. True copies of orders granting consent are being enclosed herewith and marked as **Annexure-7 (Colly)**.



**PARAWISE REPLY:**

1-4. That the contents of Paras 1 to 4 need no reply.

Peer

5(i)-5(iii).

That in reference to the contents of Para 5(i) to 5(iii), It is submitted that UPPCB vide office Order dated 06.03.2025 has constituted a Committee to ascertain the factual position for the same. The relevant excerpts of the committee report dated 19.03.2025 are as under:

.....4. Semi-automatic feeding system has been installed for feeding of biomedical waste in the said double chamber incinerator. At the time of inspection, the semi-automatic feeding system was not found operational and feeding of biomedical waste was being done manually by opening the gate of the first chamber of incinerator.....

.....11. Flow meters installed at inlet and outlet of ETP was not found to be functional....

.....13. The details of Member HCFs located in districts- Gorakhpur, Kushinagar, Maharajganj, Deoria and Basti, Sant Kabir Nagar and Siddharth Nagar are as follows:-

S. No.	District Name	No. of Govt. HCFs	No. of Govt. Bed HCFs	Pvt. Beded HCFs	Number of Beds in Pvt HCFs	Non-Beded HCFs
1.	Gorakhpur	52	2350	235	1604	387
2.	Kushi Nagar	20	522	157	605	173
3.	Mahrajganj	15	522	83	565	98
4.	Deoria	0	0	119	605	254
5.	Basti	01	300	125	715	115
6.	Sant Kabir Nagar	08	312	114	610	145
7.	Siddharth Nagar	14	462	140	725	160
<b>Total</b>		<b>110</b>	<b>4468</b>	<b>973</b>	<b>5429</b>	<b>1332</b>

**Total Bed- 4468 + 5429 = 9897**

.....14. It is to inform that as per the parameters prescribed for the gap of bio-waste in the Methodology (First Revision)

*Reece*



prepared by the Central Pollution Control Board, New Delhi, 277 grams of biomedical waste is generated per bed per day from bedded HCF and 274 grams per bed per day of biomedical waste is generated from non-bedded HCF and operation of static incinerator is prescribed as 20 hours/day. It is noteworthy that as per the annual report prepared by the Central Pollution Control Board titled as "Annual Report on Biomedical Waste Management as per Biomedical Waste Management Rules, 2016 for the year-2019", Out of the total biomedical waste generated per day from the HCF, 60 percent is considered as incinerable waste and rest 40 percent is considered as non-incinerable waste.

Therefore, the capacity of the CBWTF for incinerable waste in question is calculated as follows:

- BMW Generated from Bedded HCF-  $9897 \times 277 = 2741.4$  Kg/day
- BMW Generated from Non Bedded HCF-  $1332 \times 274 = 364.9$  Kg/day
- Total BMW Generated =  $2741.4 + 364.9 = 3106.3$  Kg/day
- Total Incinerable Waste =  $3106.3 \times 0.6 = 1863.78$  Kg/day
- Incineration Capacity of CBWTF =  $100 \times 20 = 2000$  Kg/day
- Percentage of Capacity Utilize = 93.18 per day.



.....15. It is clear from the above mentioned point no. 14 that the capacity of incinerator for treatment of biomedical waste generated by CBWTF in relation to the current member HCF has been utilized to the extent of 93%. Hence in view of the above, it would be appropriate to prohibit CBWTF from making any new member HCF other than the present member HCFs....

.....18. The discarded medicines were found stored in black plastic bags in the open environment inside the premises of

Place

the CBWTF. The committee has estimated the stored quantity of said discarded medicines to be around 10 tonnes. Thus, the storage of biomedical waste inside the CBWTF premises was not found satisfactory.....

.....21. The name and barcode of the CBWTF were found printed on the red and yellow bags of bio-medical waste but the name and barcode of the CBWTF were not found printed on the black bags stored in premises of CBWTF.....

.....23. In the context of the above complaint, the committee, along with the representative of the Medical Pollution Control Committee, inspected the complaint site, Village-Bankatwa, Post-Belali, District-Santkabir Nagar (Latitude-26.717665, Longitude-83.074389) in the presence of the complainant Shri Rajesh Kumar. The complaint site was found like a pit, in which soil was put over the waste. The soil was dug up and it was found that syringes, plastic pipes, catheters etc. were filled in black bags and disposed of at the said site. The name and barcode of any CBWTF was not mentioned on the said black bags. The distance of the complaint site from CBWTF M/s Medical Pollution Control Committee is about 7.0 km. During the inspection, the complainant informed to committee that said waste was dumped in the year 2021.

.....24. During the inspection, the Regional Office, Gorakhpur has also carried out stack monitoring to check the gaseous emissions generated from the incinerator. According to the stack monitoring report, the particulate matter was found to be 63.41 milligrams per normal cubic meter, which is beyond the prescribed standards (50 milligrams per normal cubic meter).....



Pece

That in pursuance to the recommendation made in committee report dated 19.03.2025, UPPCB vide letter dated 24.03.2025 has issued following direction under section 5 of the Environment (Protection) Act, 1986 as amended read with Bio Medical Waste Management Rules, 2016 as amended along with show cause for imposition of environmental compensation (As per the CPCB Guidelines for Imposition of Environmental Compensation Charges against Healthcare Facilities and Common Biomedical Waste Treatment Facilities) against the CBWTF in question for violations of the provisions of the Bio Medical Waste Management Rules, 2016 and illegal dumping of Bio Medical Waste on land at Village-Bankatwan, Post- Belaily, District- Santkabir Nagar-

- a) That the biomedical waste dumped at the complained site Village-Bankatwa, Post-Belali, District-Sant Kabir Nagar (Latitude-26.717665, Longitude-83.074389) should be lifted by the CBWTF M/s Medical Pollution Control Committee (MPCC), D-33, UPSIDC Industrial Area, Khalilabad, District-Sant Kabir Nagar and safely disposed of within 01 month along with remediation of the dump site.
- b) That the CBWTF M/s Medical Pollution Control Committee (MPCC), D-33, UP SIDC Industrial Area, Khalilabad, District-Sant Kabir Nagar shall not affiliate any other HCF as a member other than the present affiliated member HCF.

The copies of office order dated 06.03.2025, Committee report dated 19.03.2025 and Letter dated 24.03.2025 are being enclosed herewith and marked as **Annexure-8 (Colly)**.

*Receer*



5(iv). That the contents of Para 5(iv) so far as it relates that Respondent No. 5 has applied for Environmental Clearance before SEIAA, U.P. are denied for want of knowledge. However, it is submitted that on inspection conducted on 27.06.2023 it was found that the Project Proponent has installed one new double chamber incinerator and also a new stack, hence notice dated 11.09.2023 was issued to showcase as to why action is not taken against him which has been already placed on record on behalf of U.P. Pollution Control Board.

6. That the contents of Para 6 are wrong, hence denied. It is denied that there was any collusion by Senior PCB officials as alleged.

6(i). That the contents of Para 6(i) are matter of record.

6(ii). That in reply to the contents of Para 6(ii) it is submitted that penalty of Rs. 21.20 lakhs was imposed on Respondent No. 5 against which Rs. 50,000/- was deposited on 30.04.2019, Rs. 5,00,000/- were deposited on 20.08.2019 and remaining amount of Rs. 15.70 lakhs has been deposited on 17.03.2025. True copies of the letters and proof of deposit is being enclosed herewith and marked as **Annexure-9**.



6(iii)and(iv). That in reply to the contents of Paras 6(iii) and (iv) it is submitted that against the Environmental Compensation of Rs. 13.44 lakhs imposed by the U.P. Pollution Control Board, Respondent No. 5 has deposited Rs. 3 lakhs and also filed Writ Petition being Misc. Bench No. 7889 of 2021 wherein Hon'ble High Court vide order dated 22.03.2021 has stayed the recovery.

Peace

True copy of letter dated 27.09.2021, informing the deposit of Rs. 3 lakhs is being enclosed herewith and marked as **Annexure-10**.

True copy of order dated 22.03.2021 is being enclosed herewith and marked as **Annexure-11**.

6(v). That in reply to the contents of Para 6(v) it is submitted that it was an internal letter between the head quarter and Regional Office wherein Regional Office has been directed to submit an inspection report on certain points which was replied vide letter dated 10.12.2022. True copy letter dated 10.12.2022 is being enclosed herewith and marked as **Annexure-12**.

7. That the contents of Para 7 do not pertain to the replying Respondent.

8(i). That the contents of Para 8(i) are matter of record.

8(ii)&(iii). That in reply to the contents of Paras 8(ii) and (iii) it is submitted that MoU between Respondent No. 5 and SNG Mercantile Ltd. was executed on 29.02.2008 which has already been annexed by replying Respondent.

8(iv). That in reply to the contents 8(iv) it is submitted that without CTE land could not be transferred to Respondent No. 5 has it was one of the conditions for transfer.

8(v). That in reply to the contents of Para 8(v) it is submitted that CTE is just for approval of location which was based on the agreement between the earlier owner and Dr. Vinay Kumar Verma.

*Pleee*



8(vi). That in reply to the contents of Para 8(vi) it is submitted that once the Plot No. 33, UPSIDC, Khalilabad stood transferred and allotted to Respondent No. 5, nothing more is to be required.

8(vii). That in reply to the contents of Para 8(vii) it is submitted that replying Respondent has annexed copies of authorization and CTO.

8(viii). That in reply to the contents of Para 8(viii) it is submitted that replying Respondent has nowhere states that there is no alternative arrangement. As stated herein above there are two operational CBWTF and one is in the process to start.

8(ix). That the contents of Para 8(ix) are wrong, hence denied.

**GROUNDS FOR SEEKING STAY**

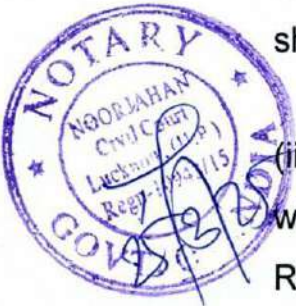
(i). That in reply to the Ground (i) it is submitted that Respondent No. 5 has the equipment but has to operate the same so as there should not be any threat to the environment.

(ii). That Ground (ii) is a general ground. It is submitted that whenever environmental norms are not being followed by Respondent No. 5 necessary action has been taken.

(iii). That the Ground (iii) need no reply.

(iv). That regarding Ground (iv) it is submitted that the allegation that the unit is back supported and in collusion with PCB officials, is wrong, hence denied.

*Pee*



(v) That Ground (v) is wrong, hence denied.

**REPLY TO LEGAL PROVISION INVOKED**

It is submitted that the request for interim relief is regarding the operation of Respondent No. 5 which is to be replied by Respondent No. 5.

XXXXXXXXXXXXXXXXXXXXXXXXXXXXXXXXXXXX

15. That it is submitted that guidelines of 2016 issued by CPCB are applicable to the new CBWTF to be established after 2016 and applicable to the existing CBWTFs only if capacity is enhanced or the process/technology is changed. The relevant Para 4 of the said guidelines is as under:

“(4) Applicability of these guidelines

These guidelines are applicable to all the upcoming or new CBWTFs. In case of the existing CBWTFs, these guidelines shall be applicable in case

(a) the existing CBWTFs desires to expand or enhance the existing treatment capacity

(or)

(b) the existing CBWTFs desires to modernize the existing treatment equipment with the new equipment with enhancement in the existing treatment capacity.”

16. That in compliance of the Hon'ble National Green Tribunal, New Delhi order dated 05.08.2024 in Appeal No. 06/2022 titled as Prabhakar Rai & Ors vs. Union of India & Ors,

Pls



UPPCB vide bid dated 22.09.2024 has floated a tender notice (Titled as Gap Analysis Study for the Biomedical Waste Management in the State of Uttar Pradesh) on GeM Portal and due to insufficient number of participant, the said tender was refloated vide bid dated 08.11.2024. In reference to the Tender bid dated 08.11.2024, total four (04) participants have submitted their bid through GeM Portal but during technical evaluation it was observed that none of them fulfilling the eligibility criteria as per the tender document, Meanwhile UPPCB by itself is now conducting the Gap Analysis for the Biomedical Waste Management in the State of Uttar Pradesh and said gap analysis is going on and expect to finish within a month.

- 17. That the list of all CBWTF which are operational and proposed to be set up in the State of Uttar Pradesh along with the coverage area is made available on the website of the UPPCB. The URL of the same is <https://uppcb.up.gov.in/en/page/cbwtf-list>.

The above facts are being placed for kind consideration of this Hon'ble Court.



Peer  
DEPONENT

VERIFICATION:

I, the deponent abovenamed, do hereby verify that the contents of above response are true and correct to my knowledge derived from official record. No part of the same is false and nothing material has been concealed therefrom.

VERIFIED ON THIS THE <sup>NOTARY</sup> 25 DAY OF MARCH, 2025 AT LUCKNOW.

Peer  
DEPONENT

Sworn and Verified  
before me  
05/03/25  
**NOOR JAHAN**  
Advocate & Notary  
Civil Court, Lucknow  
Registration No. 10943/18

I know & identify the deponent / Executant  
who has signed / put his T.L. before me  
Adv. Iqbal  
Reg. No. 6043/1959  
Adv 2150

## **CPCB GUIDELINES FOR COMMON BIO-MEDICAL WASTE TREATMENT FACILITY**

### *CONTENT*

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2. LOCATION
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### **A. INTRODUCTION:**

A Common Bio-medical Waste Treatment Facility (CBWTF) is a set up where bio-medical waste, generated from a number of healthcare units, is imparted necessary treatment to reduce adverse effects that this waste may pose. The treated waste may finally be sent for disposal in a landfill or for recycling purposes.

Installation of individual treatment facilities by small healthcare units requires comparatively high capital investment. In addition, it requires separate manpower and infrastructure development for proper operation and maintenance of treatment systems. The concept of CBWTF not only addresses such problems but also prevents proliferation of treatment equipment in a city. In turn it reduces the monitoring pressure on regulatory agencies. By running the treatment equipment at CBWTF to its full capacity, the cost of treatment of per kilogram gets significantly reduced. Its considerable advantages have made CBWTF popular and proven concept in many developed countries.

CBWTF as an option has also been legally introduced in India. The Bio-medical Waste (Management & Handling) Rules, 1998, gives an option to the bio-medical waste generator that such waste can also be treated at the common bio-medical waste treatment facility. The Second Amendment of the Rules in June, 2000, further eased the bottleneck in upbringing the CBWTF by making Local Authority responsible for providing suitable site within its jurisdiction. The concept of CBWTF is also being widely accepted in India among the healthcare units, medical associations and entrepreneurs.

In order to set up a CBWTF to its maximum perfection, care shall be taken in choosing the right technology, development of CBWTF area, proper designing of transportation system to achieve optimum results etc.

These key features of CBWTF have been addressed in the following sections and will form the guidelines for the establishment of CBWTFs throughout the country.

## **B. LOCATION**

A CBWTF shall be located at a place reasonably far away from residential and sensitive area so that it has minimal impact on these areas. The CBWTF shall be located as near to its area of operation as possible in order to minimize the travel distance in waste collection, thus enhancing its operational flexibility. The location shall be decided in consultation with the State Pollution Control Board (SPCB)/Pollution Control Committee (PCC).

## **C. LAND REQUIREMENT**

Sufficient land shall be allocated for CBWTF to provide all requisite systems. It is felt that a CBWTF will require minimum of 1 acre land area. So, preferably, a CBWTF be set up on a plot size of not less than one acre.

## **D. COVERAGE AREA OF CBWTF**

In any area, only one CBWTF may be allowed to cater up to 10,000 beds at the approved rate by the Prescribed Authority. A CBWTF shall not be allowed to cater healthcare units situated beyond a radius of 150 km. However, in an area where 10,000 beds are not available within a radius of 150 km, another CBWTF may be allowed to cater the healthcare units situated outside the said 150 km.

## **E. TREATMENT EQUIPMENT**

As per the provisions of Bio-medical Waste (Management & Handling) Rules, waste falling in most of the categories can be treated in systems based on non-burn technologies. Such waste account for about 90% of the total waste streams in a healthcare unit. In the brain storming session held during the workshop at Hyderabad (February 25-26, 2003), it was unanimously decided that the CBWTF should emphasize more on non-burn technologies. It is mandatory to impart incineration/deep burial (depending upon the population of town) to anatomical and other types of waste falling under categories 1 and 2. Therefore, an incinerator of adequate capacity to cater only categories 1 and 2 waste shall be installed. (If secured landfill is not available, category 5 may also be incinerated.)

The wastes falling under category 5 i.e. discarded medicines, cytotoxic drugs and category 10 i.e. chemical wastes (solids) can be disposed in a secured landfill.

A Common Bio-medical Waste Treatment Facility (CBWTF) shall have following treatment facilities:

• **Incineration:**

It is a controlled combustion process where waste is completely oxidized and harmful microorganisms present in it are destroyed/denatured under high temperature.

The guidelines for "Design & Construction of Bio-medical Waste Incinerators" prepared by CPCB shall be followed for selecting/installing a better bio-medical waste incinerator.

• **Autoclaving/ Microwaving/ Hydroclaving:**

Autoclaving is a low-heat thermal process where steam is brought into direct contact with waste in a controlled manner and for sufficient duration to disinfect the wastes. For ease and safety in operation, the system should be horizontal type and exclusively designed for the treatment of bio-medical waste. For optimum results, prevacuum based system be preferred against the gravity type system. It shall have tamper-proof control panel with efficient display and recording devices for critical parameters such as time, temperature, pressure, date and batch number etc.

In microwaving, microbial inactivation occurs as a result of the thermal effect of electromagnetic radiation spectrum lying between the frequencies 300 and 300,000 MHz. Microwave heating is an inter-molecular heating process. The heating occurs inside the waste material in the presence of steam.

Hydroclaving is similar to that of autoclaving except that the waste is subjected to indirect heating by applying steam in the outer jacket. The waste is continuously tumbled in the chamber during the process.

Though chemical disinfection is also an option for the treatment of certain categories of bio-medical waste but looking at the volume of waste to be disinfected at the CBWTF and the pollution load associated with the use of disinfectants, the use of chemical disinfection for the treatment of bio-medical waste at CBWTF is not recommended.

• **Shredder:**

Shredding is a process by which waste are reshaped or cut into smaller pieces so as to make the wastes unrecognizable. It helps in prevention of reuse of bio-medical waste and also acts as identifier that the waste have been disinfected and are safe to dispose off.

A shredder to be used for shredding bio-medical waste shall conform to the following minimum requirements:

1. The shredder for bio-medical waste shall be of robust design with minimum maintenance requirement.
2. The shredder should be properly designed and covered to avoid spillage and dust generation. It should be designed such that it has minimum manual handling.

3. The hopper and cutting chamber of the shredder should be so designed to accommodate the waste bag full of bio-medical waste.

4. The shredder blade should be highly resistant and should be able to shred waste sharps, syringes, scalpels, glass vials, blades, plastics, catheters, broken ampoules, intravenous sets/bottles, blood bags, gloves, bandages etc. It should be able to handle/ shred wet waste, specially after microwave/autoclave/hydroclave.

5. The shredder blade shall be of non-corrosive and hardened steel.

6. The shredder should be so designed and mounted so as not to generate high noise & vibration.

7. If hopper lid or door of collection box is opened, the shredder should stop automatically for safety of operator.

8. In case of shock-loading (non-shreddable material in the hopper), there should be a mechanism to automatically stop the shredder to avoid any emergency/accident.

9. In case of overload or jamming, the shredder should have mechanism of reverse motion of shaft to avoid any emergency/accident.

10. The motor shall be connected to the shredder shaft through a gear mechanism, to ensure low rpm and safety.

11. The unit shall be suitably designed for operator safety, mechanical as well as electrical.

12. The shredder should have low rotational speed (maximum 50 rpm). This will ensure better gripping and cutting of the bio-medical waste.

13. The discharge height (from discharge point to ground level) shall be sufficient (minimum 3 feet) to accommodate the containers for collection of shredded material. This would avoid spillage of shredded material.

14. The minimum capacity of the motor attached with the shredder shall be 3 kW for 50 kg/hr, 5 kW for 100 kg/hr & 7.5 kW for 200 kg/hr and shall be three phase induction motor. This will ensure efficient cutting of the bio-medical wastes as prescribed in the Bio-medical Waste (Management & Handling) Rules.

**• Sharp pit/ Encapsulation:**

A sharp pit or a facility for sharp encapsulation shall be provided for treated sharps. An option may also be worked out for recovery of metal from sharps in a factory.

**• Vehicle/Container Washing Facility:**

Every time a vehicle is unloaded, the vehicle and empty waste containers shall be washed properly and disinfected. It can be carried out in an open area but on an impermeable surface and liquid effluent so generated shall be collected and treated in an effluent treatment plant. The impermeable area shall be of appropriate size so as to avoid spillage of liquid during washing.

**• Effluent Treatment Plant:**

A suitable Effluent Treatment Plant shall be installed to ensure that liquid effluent generated during the process of washing containers, vehicles, floors etc. is disposed after treatment. The treated effluent shall comply with the stipulated regulatory requirements.

All the treatment equipment installed at the CBWTF shall comply with the standards stipulated in the Bio-medical Waste (Management & Handling) Rules, 1998.

#### **F. INFRASTRUCTURE SET UP :**

The CBWTF shall have enough space within it to install required treatment equipment, incoming and out going waste storage area, vehicle-parking and washing area, Effluent Treatment Plant (ETP), staff room etc.

The required area for CBWTF would depend upon the projected amount of bio-medical waste to be handled by it. A CBWTF shall have the following infrastructure:

##### **Treatment Equipment Room:**

A separate housing may be provided for each treatment equipment at the CBWTF such as incinerator room, autoclave room, microwave room etc, as applicable. Each room shall have well-designed roof and walls.

Such room shall be well ventilated and easy to wash. The floor and interior finishing of the room shall be such that chances of sticking/harboring of microorganisms is minimized. This can be attained by providing smooth & fine floor and wall surfaces (to a height of 2 metre from floor) preferably of tiles. The number of joints in such surfaces shall be minimal.

The equipment room shall also have a separate cabin, to supervise the operation of the equipment and to record the waste handling and equipment operational data. Attached to each equipment room, there shall be two waste storage rooms, one for storage of untreated wastes and another for treated wastes. The storage room shall have provisions similar to that of equipment room being well-ventilated with easy to wash floors & walls, smooth and fine surfaces etc.

##### **Main Waste Storage Room:**

This shall be provided near the entry point of the CBWTF to unload and store all bio-medical wastes that have been transported to the facility by vehicle. The size of the room shall be adequate to store all wastes transported to the CBWTF. The front portion of the room shall be utilized for unloading the wastes from the vehicle and back or side portion shall be utilised for shifting the wastes to the respective treatment equipment.

In the front of the room where vehicle is parked for unloading, the floor shall be made impermeable so that any liquid spilled during unloading does not percolate into the ground. The liquid generated during handling of wastes and washing, shall be diverted to the inlet of ETP.

In the main storage room, wastes shall be stacked with clear distinction as per the color coding of the containers. From here, the coloured containers may be sent to the respective treatment equipment. The main storage room too shall have provisions similar to that of equipment room such as roofing; well ventilated, easy to wash floors & walls, smooth and fine surfaces etc.

**Treated Waste Storage room:**

This is the room where wastes treated in different treatment units shall be stored. The wastes shall be stored in separate group as per the disposal options. Other provisions in the room shall be similar to the main storage room.

**Administrative Room:**

This room shall be utilized for general administration, record keeping, billing etc.

**Generator Set:**

Every CBWTF shall have generator set as standby arrangement for power, with sufficient capacity to run the treatment equipment during the failure of power supply. The generator set shall comply with the necessary requirements under the Environment (Protection) Rules, 1986.

**Site Security:**

High walls, fencing and guarded gates shall be provided at the facility to prevent unauthorized access to the site by humans and livestock.

**Parking:**

Provision shall be made within the confines of the site for parking of required number of vehicles, loading and unloading of the vehicles meant for transporting waste to and from the facility, etc.

**Sign Board:**

An identification board of durable material and finish shall be displayed at the entrance to the facility. This shall clearly display the name of the facility, the name, address and telephone number of the operator and the prescribed authority, the hours of operation and the telephone numbers of the personnel to be contacted in the event of an emergency.

**Green Belt:**

The open area within the CBWTF shall be developed into greenbelt.

**Washing Room:**

A washing room shall be provided for eye washing/hand washing/bathing etc.

Besides above, following important provisions should be made in a CBWTF:

- A telephone shall be provided and maintained at the facility.
- A First Aid Box shall be provided and maintained at the CBWTF.

- Proper lighting shall be provided at the facility.
- Proper care shall be taken to keep the facility and surroundings free from odours.
- Proper fire fighting facilities and emergency alarm shall be installed.
- Measures shall be implemented to control pests and insects at the site.
- Measures shall be implemented to control the escape of litter from the site.
- Necessary provision shall be made to prevent and control noise generated, if any, due to the activities at the site.
- Necessary protective gear for the waste handlers shall be provided.

Every CBWTF operator shall submit a work-plan to the Prescribed Authority. The work-plan should include the details of facilities at the CBWTF, the collection, transportation & storage of the bio-medical wastes, operational details etc.

#### **G. RECORD KEEPING:**

Maintenance of records for all operations carried out at the CBWTF is very important to monitor overall operation of the CBWTF. It also helps in submission of the required information to be submitted to the Prescribed Authority by the 31st January of every year. A well-maintained record of all the activities at the CBWTF also enables the facility operator to produce all information of the activities on demand of the concerned Authority. The record should include all information related to each activity at the CBWTF site, however, minimum requirement has been outlined below:

##### **Records of Waste Movements:**

Daily records shall be maintained for the waste accepted and treated waste removed from the site. This record shall include the following minimum details:

- (i) Waste Accepted: - Waste Collection Date, Name of the healthcare unit, Waste category as per the Rules, Quantity of waste, Vehicle number and Receiving date (at site).
- (ii) Treated Waste Removed:- Date, Treated waste type, Quantity, Vehicle number and location of disposal.

##### **Logbook for the Equipment:**

A logbook shall be maintained for each treatment equipment installed at the site and shall include the following:

- (i) The weight of each batch.
- (ii) The categories of waste as per the Rules.
- (iii) The time, date and duration of each treatment cycle and total hours of operations.
- (iv) The complete details of all operational parameters during each cycle

**Site Records:**

Site records shall include the following:

- (i) Details of construction or engineering works
- (ii) Maintenance schedule, breakdowns/trouble shootings and remedial actions
- (iii) Emergencies
- (iv) Incidents of unacceptable waste received and the action taken
- (v) Details of site inspections by the officials of the regulatory Agency and necessary action on the observations

Daily , monthly and annual summary records of all the above shall be maintained and made available at the site for inspection whenever required by an authorised officer of regulatory Agency.

**H. COLLECTION AND TRANSPORTATION OF BIO-MEDICAL WASTES**

The collection and transportation of bio-medical waste shall be carried out in a manner so as to avoid any possible hazard to human health and environment. Collection and transportation are the two operations where the chances of segregated bio-medical waste coming in contact with the public, rag pickers, animals/birds, etc are high. Therefore, all care shall be taken to ensure that the segregated bio-medical waste, handed over by the healthcare units, reach CBWTF without any damage, spillage or unauthorized access by public, animals etc.

A responsible person from the CBWTF operator shall always accompany the vehicle to supervise the collection and transportation of bio-medical waste.

**H.1 Collection of bio-medical waste:**

Generator of the bio-medical waste is responsible for providing segregated waste to the CBWTF operator.

The wastes shall be segregated as per the provisions of the Bio-medical Waste (Management & Handling) Rules, 1988. The CBWTF operator shall not accept the non-segregated waste and such incident shall be reported to the Prescribed Authority. Temporary storage at healthcare unit shall be designated.

The coloured bags handed over by the healthcare units shall be collected in similar coloured containers with cover. Each bag shall be labeled as per the Schedule III & IV of the Bio-medical Waste (Management & Handling) Rules, so that at any time, the healthcare units can be traced back that are not segregating the bio-medical wastes as per the Rules. The coloured containers should be strong enough to withstand any possible damage that may occur during loading, transportation or unloading of such containers. These containers shall also be labeled as per the Schedule III of the Rules. Sharps shall be collected in puncture resistant container.

The person responsible for collection of bio-medical wastes shall also carry a register with him to maintain the records such as name of the healthcare unit, the type and quantity of waste received, signature of the authorised person from the healthcare unit side, day and time of collection etc.

## H.2 Transportation of the collected bio-medical waste to the CBWTF:

The bio-medical waste collected in coloured containers shall be transported to the CBWTF in a fully covered vehicle. Such vehicle shall be dedicated for transportation of bio-medical waste only. Depending upon the volume of the wastes to be transported, the vehicle may be a three-wheeler, light motor vehicle or heavy duty vehicle. In either case, the vehicle must possess the following:

- (i) Separate cabins shall be provided for driver/staff and the bio-medical waste containers.
- (ii) The base of the waste cabin shall be leak proof to avoid pilferage of liquid during transportation.
- (iii) The waste cabin may be designed for storing waste containers in tiers.
- (iv) The waste cabin shall be so designed that it is easy to wash and disinfect.
- (v) The inner surface of the waste cabin shall be made of smooth surface to minimize water retention.
- (vi) The waste cabin shall have provisions for sufficient openings in the rear and/or sides so that waste containers can be easily loaded and unloaded.
- (vii) The vehicle shall be labeled with the bio-medical waste symbol (as per the Schedule III of the Rules) and should display the name, address and telephone number of the CBWTF.

Depending upon the area to be covered under the CBWTF, the route of transportation shall be worked out.

The transportation routes of the vehicle shall be designed for optimum travel distance and to cover maximum number of healthcare units. As far as possible, the transportation shall be carried out during non-peak traffic hours. If the area to be covered is very large, a satellite station may be established to store the bio-medical waste collected from the adjoining areas. The wastes so stored at satellite station may then be transported to the CBWTF in a big vehicle. It shall be ensured that the total time taken from generation of bio-medical waste to its treatment, which also includes collection and transportation time, shall not exceed 48 hours.

## I. DISPOSAL OF TREATED BIO-MEDICAL WASTE

The treated bio-medical waste shall be disposed as per the following table:

Sl. No.	Waste Category	Disposal Method
1	Plastic wastes after disinfection and shredding	Recycling or municipal landfill
2	Disinfected Sharps (except syringes)	
	(i) If encapsulated	Municipal landfill
	(ii) If non-encapsulated	Municipal landfill/ Possibility of recycling shall be explored
3	Incineration ash	Secured landfill
4	Other treated solid wastes	Municipal landfill
5	Oil & grease	Incineration
6	Treated waste water	Sewer/drain or recycling
7		

#### **J. COST TO BE CHARGED BY THE CBWTF OPERATOR FROM THE HEALTHCARE UNITS**

Cost to be charged from the healthcare units plays an important role in sustaining the project. The cost shall be so worked out that neither it becomes a monopoly of the CBWTF operator nor the interest of the CBWTF operator is overlooked. Accordingly, it is recommended that cost to be charged from the healthcare units shall be worked out in consultation with the State Pollution Control Board/Pollution Control Committee and the local Medical Association.

#### **K. SETTING UP AND OPERATION OF CBWTF**

Setting up and operating a CBWTF requires compliance with a number of regulatory requirements/provisions. The important requirements/provisions are listed below:

(i) Municipal Corporations, Municipal Boards or Urban Local Bodies, as the case may be, shall be responsible for providing suitable common disposal/incineration sites for the bio-medical waste generated in the area under their jurisdiction and in areas outside the jurisdiction of any municipal body, it shall be the responsibility of the occupier generating bio-medical waste/operator of a bio-medical waste treatment facility to arrange for suitable sites individually or in association, so as to comply with the provisions of these rules (Bio-medical Waste (Management & Handling) Rules).

(ii) The local body such as a Municipal Body or any Private Entrepreneur, whoever wishes to set up a CBWTF, shall submit a detailed work-plan of proposed CBWTF to the concerned State Pollution Control Board (SPCB)/Pollution Control Committee (PCC) for evaluation and issue of "Consent To Establish". The work-plan should include complete details of the project such as site details, coverage area, infrastructure set up, transportation of bio-medical waste, operating procedure etc.

(iii) The SPCB/PCC upon receipt of such work-plan shall, review the proposal and "Consent to establish" shall be issued to the proponent with the required conditions.

(iv) Once the proponent establishes the necessary infrastructure, the site and the resources shall be inspected by the SPCB/PCC for the adequacy of the facility/equipment. Upon satisfactory recommendation, the authorization under the Bio-medical Waste (Management & Handling) Rules, shall be issued with necessary condition to the proponent.

(v) The SPCB/PCC shall ensure the operation of the CBWTF as per the stipulated conditions and work-plan submitted by the proponent. The SPCB/PCC shall also ensure regular inspection of the CBWTF.

(vi) It is the duty of the healthcare units to hand over the segregated bio-medical waste to the CBWTF operator as per the Bio-medical Waste (Management & Handling) Rules as well as compatible with treatment facilities at CBWTF as suggested by the operator. The CBWTF operator shall list out daily such healthcare units that are not handing over the segregated bio-medical waste and the same shall be communicated to the SPCB/PCC every week. The

SPCB/PCC shall take an immediate action against the defaulter healthcare units of such violation.

(vii) The CBWTF operator shall carry out following tests atleast quarterly from the approved laboratory and submit the quarterly report of the same to the SPCB/PCC:

- a. Stack Emission Monitoring Test of the incinerator for parameters such as Particulate Matter, HCl, NO<sub>x</sub>, CO, CO<sub>2</sub>, O<sub>2</sub> and combustion efficiency as required under the Bio-medical Waste (Management & Handling) Rules. The test for VOC in incineration ash shall also be carried out.
- b. Validation test of autoclave/microwave/hydroclave.
- c. The applicable parameters of any effluent being discharged from the CBWTF.

## CHECK LIST FOR DEVELOPMENT OF COMMON BIO-MEDICAL WASTE TREATMENT FACILITY

The criteria for development of CBWTF have been discussed in detail in the previous chapters. However, to have at a glance check in developing CBWTF, following checklist is reproduced for convenience:

### 1. Treatment Facility

(I) Following treatment facilities shall be provided in any common facility:

- a) Autoclave (Pre-vacuum horizontal feeding) / Hydroclave / Microwave.
- b) Incineration (for waste belonging to categories 1,2 and 5 only.)
- c) Shredder
- d) Sharp pit (with drawing details) / Encapsulation /Recovery of metal in some factory may be looked into
- e) Facility for bin washing, floor washing, vehicle washing
- f) Effluent Treatment Plan
- g) Secured land fill (Untill a secured land fill comes up in the area, space within the CBWTF facility shall be used)

(II) Only waste category 1 & 2 shall be incinerated (if secured landfill is not available, waste category 5 may also be incinerated).

(III) All other infected waste shall be imparted autoclaving/ hydroclaving/ microwaving as applicable under the Bio-medical Waste (Management & Handling) Rules, 1998.

(IV) Incinerator, Autoclave/Hydroclave/Microwave shall be PLC based with tamper-proof control panel and recording devices.

### 2. Location

(I) Reasonably away from residential and sensitive area

### 3. Land

(I) Preferably not less than one acre land may be required to set up all the requisite facilities

### 4. Coverage area

(I) In any area, only one CBWTF may be allowed to cater up to 10,000 beds at the approved rate by the Prescribed Authority. A CBWTF shall not be allowed to cater healthcare units situated beyond a radius of 150 km. However, in an area where 10,000 beds are not available within a radius of 150 km, another CBWTF may be allowed to cater the healthcare units situated outside the said 150 km.

### 5. Segregation

(I) Segregation shall be as per the Bio-medical Waste (Management & Handling) Rules as well as compatible with treatment facilities at CBWTF as suggested by the operator.

(II) Generator is responsible for providing segregated waste to the operator.

(III) The operator shall not accept un-segregated waste and report the matter to the prescribed authority.

### 6. Collection

(I) Respective coloured bags should be kept in similar coloured container i.e coloured bags shall not be directly kept in vehicle.

(II) Sharps shall be collected in puncture resistant containers.

(III) Temporary storage at healthcare unit shall be designated.

**7. Transport Vehicle**

- (I) Dedicated vehicle for the collection of Bio-Medical Waste.
- (II) Separate cabins shall be provided for driver/staff and the bio-medical waste containers.
- (III) The base of the waste cabin shall be leak proof to avoid pilferage of liquid during transportation.
- (IV) The waste cabin may be designed for storing waste containers in tiers.
- (V) The waste cabin shall be so designed that it is easy to wash and disinfect.
- (VI) The inner surface of the waste cabin shall be made of smooth surface to minimize water retention.
- (VII) The waste cabin shall have provisions of sufficient openings in the rear and/or sides so that waste containers can be easily loaded and unloaded.
- (VIII) The vehicle shall be labeled with the bio-medical waste symbol (as per the Schedule III of the Rules) and should display the name, address and telephone number of the CBWTF.

**8. Storage**

- (I) Sufficient ventilated storage space for untreated and treated bio-medical waste shall be provided.
- (II) The flooring and walls (to a height of 2M from floor) shall be finished with smooth and fine material. There shall be minimum number of joints.

**9. Record Keeping**

- (I) Documents such as collection advice taken from health care units for each category of waste, records of waste movements, logbook for the equipment and site records shall be maintained.
- (II) All the record shall be available at the CBWTF site for inspection.

**10. Disposal**

- (I) Incineration ash - Secured landfill
- (II) Treated solid waste - Municipal landfill
- (III) Plastic waste after disinfection and shredding - Recycling or municipal landfill
- (IV) Sharps, after disinfection ( if encapsulated ) - Municipal landfill
- (V) Treated wastewater - Sewer/drain or recycling
- (VI) Oil & grease - incineration

**11. Setting up and Operation of CBWTF**

- (I) The proponent shall submit detailed work-plan of the proposed CBWTF to the Prescribed Authority for issuance of "Consent to Establish". The work-plan should include complete details of the project such as site details, coverage area, infrastructure set up, transportation of bio-medical waste, operating procedure etc.
- (II) The CBWTF operator shall carry out stack emission test of incinerator, incineration ash test, validation test of autoclave/microwave/hydroclave and applicable parameters of any effluent being discharged from the CBWTF, atleast quarterly from the approved laboratory and submit the quarterly report of the same to the SPCB/PCC.

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# प्रदेश प्रदूषण नियंत्रण बोर्ड

22/2/08

'पिकप भवन' तृतीय तल, बी-ब्लाक, विभूति खण्ड,  
गोमती नगर, लखनऊ

F 2900 / सी-ए/एन०ओ०सी०/४०/जीकेपी  
संदर्भ संख्या .....

दिनांक 22-2-08

सेवा में,

मे० एस०एन०सी० मकेंडरल प्रॉपर्टी,  
ई-३३, यू०पी०एस०आई०जी०सी०, खलीलाबाद,  
सन्त कबीर नगर(यू०पी०)

विषय : पर्यावरणीय प्रदूषण की दृष्टि से / नई इकाई की स्थापना हेतु / कार्यरत इकाई की उत्पादन क्षमता में  
विस्तार / संयंत्रों के नवीनीकरण हेतु अनापत्ति प्रमाण पत्र निर्गमन

महोदय,

कृपया उपरोक्त विषयक अपने आवेदन पत्र दिनांक 22.02.2008 का संदर्भ लें। आपके आवेदन पर विचार किया गया है तथा कृपया अवगत हो कि उद्योग को पर्यावरणीय प्रदूषण के दृष्टिकोण से निम्नलिखित विशिष्ट शर्तों एवं सामान्य शर्तों (संलग्नक) के समुचित अनुपालन के साथ सशर्त अनापत्ति स्वीकृत की जाती है।

1. अनापत्ति प्रमाण-पत्र निम्नलिखित विशिष्ट विवरणों के लिए ही निर्गत किया जा रहा है :-

(क) स्थल : ई-३३, यू०पी०एस०आई०जी०सी०, खलीलाबाद,  
सन्त कबीर नगर।

(ख) उत्पादन : अस्पतालों में जनित लैंग चिकित्सा अपशिष्टों के समुचित रूढ़िकरण  
व निस्तारण हेतु समुचित उपकरण व्यवस्था की स्थापना जैसे  
इन्सुलिनरेटर, माइक्रोवेव ओवन, सेप्टेजेशन, उच्चवाह रूढ़िकरण संयंत्र  
आदि दिये गये प्रस्ताव के अनुसार।

NOTE (F)  
No necessary action  
required.

(ग) मुख्य कच्चे माल : ..... जीव विनिस्ता अपशिष्ट

(घ) औद्योगिक उत्स्रवाह की मात्रा : ..... शुद्ध

..... प्रति- १० ली०/घंटा

(ङ) प्रयुक्त ईंधन : ..... डीजल ५० ली०/दिन

उपर्युक्त विषय वस्तु में किसी भी प्रकार से परिवर्तन करने पर पुनः अनापत्ति प्रमाण-पत्र प्राप्त करना आवश्यक होगा।

2. उद्योग में सभी आवश्यक यंत्र, संयंत्र, हरित पदिका, उत्स्रवाह शुद्धिकरण संयंत्र तथा वायु प्रदूषण नियंत्रण व्यवस्था की स्थापना में की गयी प्रगति रिपोर्ट इस कार्यालय में प्रत्येक माह की दसवीं तारीख तक निरंतर प्रेषित करें।
3. उद्योग इकाई में परीक्षण उत्पादन तब तक प्रारम्भ नहीं करें जब तक कि वह बोर्ड से जल एवं वायु अधिनियमों के अन्तर्गत सहमति प्राप्त न कर लें। जल एवं वायु सहमति प्राप्त करने हेतु इकाई ने उत्पादन प्रारम्भ करने की तिथि से कम से कम 2 माह पहले निर्धारित सहमति आवेदन पत्रों को उत्पादन पूर्व प्रथम आवेदन का उल्लेख करते हुए इस कार्यालय में अवश्य ही जमा कर दिया जाए। यदि उद्योग उपरोक्त का अनुपालन नहीं करता है तो उक्त अधिनियमों के वैधानिक प्राविधानों के अन्तर्गत उद्योग के विरुद्ध बिना किसी पूर्व सूचना के विधिक कार्यवाही की जा सकती है।

घरेलू उत्प्रावह, जिसकी मात्रा ..... १० ली०/घंटा ..... से अधिक नहीं होगी। सेप्टिक टैंक एवं सोक पिट के माध्यम से बोर्ड द्वारा निर्धारित मानकों के अनुरूप शुद्धिकृत कर निस्तारित किया जाए।

6. प्रदूषण नियन्त्रण हेतु प्रस्तावित शुद्धिकरण संयंत्र तथा निर्माण कार्य आपूर्ति के लिये दिये गए आदेश की प्रति इस कार्यालय में दिनांक ..... प्रकृत माह ..... तक अवश्य प्रस्तुत की जाए।
- उद्योग में रूपरूप रेम वाटर हार्बोस्टिंग सिस्टम स्थापित किये जाने का प्रयास किया जाये।
- उद्योग परिसर के कुल क्षेत्रफल का २० प्रतिशत भाग में हरित पट्टिका/सूक्ष्मरोपण कराया जाना अनिवार्य है।
- ९- केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित गाइड लाइन तथा अन्य दिश निर्देशों के अनुरूप सी०बी०डब्ल्यू०टी०एफ० की अनलोडिंग, सेग्रीगेशन, भण्डारण, इनसिनरेटर, माइक्रोबेज, ग्रेडर, डीथ चरियल आदि चरणबद्ध स्थापित किये जायें।
- १०- जल एवं वायु उत्सर्जन नियंत्रण मानकों के अनुरूप रखने की पुष्टि हेतु मान्यता प्राप्त प्रयोगशाला की विश्लेषण रिपोर्ट द्वारा से संवर्धन के दो माह में प्रस्तुत करनी अनिवार्य है।
- ११- बोर्ड से नियमानुसार प्राधिकार प्राप्त किया जाना अनिवार्य है।
- १२- बायो मेडिकल वेस्ट के ट्रीटमेंट एवं हैण्डलिंग तथा डिस्पोजल हेतु बायो मेडिकल वेस्ट मैनेजमेंट प्लान प्रेषित किया गया है।
- १३- इनसिनरेटर क्षमता २०० कि०ग्रा०/घंटा डबल चैम्बरयुक्त स्थापित किया जाये तथा समुचित वायु प्रदूषण नियंत्रण व्यवस्था के रूप में वेन्दुरी स्कबर व वाटर स्कबर सहित भूतल से ३० मीटर ऊँची धिमनी इस प्रकार से स्थापित किया जाये कि वायु उत्सर्जन प्रत्येक दश में मानकों के अन्तर्गत रहे तथा वायु उत्सर्जन के मानिटरिंग हेतु समुचित मानिटरिंग व्यवस्था की जाये। विस्तृत डिजाइन-डिटेलस व प्रस्ताव १५ दिन में प्रेषित किया जाये।
- १४- डीप चरियल व परिसर में साफिड वेस्ट हैण्डलिंग का पूर्ण विवरण एक माह में प्रेषित किया जाये।
- १५- दिये गये प्रस्ताव के अनुरूप उत्प्रावह शुद्धिकरण संयंत्र की स्थापना की जाये।
- १६- डी०जी० सेट हेतु एकांशिक इनकलोजर सहित समुचित प्रदूषण नियंत्रण व्यवस्था सुनिश्चित की जाये।
- १७- सामूहिक उपचार व्यवस्था से आस-पास के संवेदनशील क्षेत्रों में पड़ने वाले पर्यावरणीय अभिप्रभाव का सामयिक आंकलन एवं प्रभाव मूल्यांकन रिपोर्ट एक माह में प्रेषित किया जाये।
- १८- पचास हजार रुपये की बैंक गारन्टी बोर्ड के पक्ष में एक माह के अन्दर उपलब्ध कराया जाना सुनिश्चित करें अन्यथा किसी भी कार्यवाही का पूर्ण उत्तरदायित्व संस्था के स्वयं का होगा।
- १९- इनसिनरेटर से निकलने वाले ऐश का उचित निस्तारण किया जाय।

कृपया ध्यान दें कि उपर्युक्त लिखित विशिष्ट शर्तों एवं सामान्य शर्तों का प्रभावी एवं संतोषजनक अनु-  
न करने पर बोर्ड द्वारा निर्गत अनापत्ति प्रमाण-पत्र निरस्त कर दिया जाएगा। बोर्ड का अधिकार सुरक्षित है कि  
अनापत्ति की शर्तों में संशोधन किया जाय अथवा निरस्त कर दिया जाय। उपर्युक्त विशिष्ट एवं सामान्य शर्तों के  
सम्बन्ध में उद्योग द्वारा इस कार्यालय में दिनांक ..... तक प्रथम अनुपालन आख्या अवश्य  
प्रेषित की जाए। अनुपालन आख्या नियमित प्रेषित की जाए अन्यथा अनापत्ति निरस्त कर दी जाएगी।

भवदीय

(डा० सी०एस० भट्ट)  
सदस्य सचिव

पृष्ठांकन सं.

/एन. ओ. सी.

तद दिनांक

प्रतिलिपि :

1. महाप्रबन्धक, जिला उद्योग केन्द्र : ..... गोरखपुर
2. उपकर अधिकारी, उ. प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. क्षेत्रीय अधिकारी, उ. प्र. प्रदूषण नियंत्रण बोर्ड : ..... गोरखपुर

मुख्य पर्यावरण अधिकारी

(वृत्त.....)

**MEMORANDUM OF UNDERSTANDING (MOU)**

THIS MEMORANDUM OF UNDERSTANDING (MOU) IS MADE ON THIS DAY.....(MONTH), TWO THOUSAND & EIGHT, BETWEEN THE SNG MERCANTILE PVT. LTD. HAVING ITS OFFICE AT 4/3, C ORIENT ROW KOLKATA- 700017 (HEREINAFTER REFERRED AS "SNG") **OF THE ONE PART** AND MEDICAL POLLUTION CONTROL COMMITTEE HAVING ITS OFFICE AT 21.

E- BLOCK, PANKI KANPUR (UP)- 208020 HEREINAFTER BRIEFLY ("MENTIONED AS "MPCC") OF THE SECOND PART.

Whereas a contract for treatment of Bio-medical waste in various zones of Uttar Pradesh has been awarded by the UP Health System Development Project (hereinafter briefly mentioned as UPHSDP) to SNG vide NOA No. UPHSDP/04- 05/SCB/HWM/NAO/GKP/1890 Dated 15.06.2006,

AND

Whereas the SNG has approached MPCC to Form an SPV (Special Purpose Vehicle), as a joint venture Co. to carry out the obligations under the aforesaid contract in respect of Gorakhpur Zone, on the terms and in the manerarprovided in the aforesaid NAO No. UPHSDP/04-05/SCB/HWM/NAO/GKP/1890 Dated 15.06.2006, a copy of which has been supplied to MPCC alongwith the copy of the Contract dated 14.08.2006 including the General Conditions and Special Conditions thereof;

AND

Whereas the SNG and MPCC aforesaid have mutually agreed for forming the aforesaid joint venture for the above mentioned purpose; on the following terms:-

- 1- The SNG and MPCC have mutually agreed and hereby declare that for executing the aforesaid contract for Gorakhpur Zone the SNG and MPCCCC will form the joint venture company as a SPV (Special Purpose Vehicle) and have also agreed that the responsibilities of the SNG, MPCC and the proposed SPV to successfully execute the order in question in Gorakhpur Zone shall be

Such as are being mentioned hereinafter. The consumables in the contract will be supplied by SNG only.

- 2- Upon the formation of the SPV i.e. the joint Venture Co. the assets (including plant and machinery) of the MPCC shall be transferred to the SPV for carrying out the order of the UPHSDP for the treatment of the Bio-medical waste under the said contract.

- 3- The contract awarded by UPHSDP to SNG shall, in respect of Gorakhpur one be assigned to the SPV for its que execution, with the written approval of UPHSDP, in terms of clause 20.1 page No-30 of Bid document under the heading of "ASSIGNMENT SNG & MPCC shall be owner of the assets of CB MWTF at Gorakhpur in the ratio of 70:30 per cent respectively.
- 4- Adequate manpower including technical staff for operating the plant at CB MWTF Gorakhpur shall be provided by MPCC, and the SPV will execute the contract with the plant and machinery and the manpower so provided to it.
- 5- The technical training as and when necessary to the manpower employed on the plant shall be arranged by MPCC.
- 6- While providing manpower to the SPV, the MPCC will observe the relevant? Govt. rules and regulations.
- 7- The SPV will operate the plant duly adhering to the rules, regulations and guidelines of various authorities including Pollution Control Board and the Govt. of Uttar Pradesh.
- 8- The SPV shall be paid @ of Rs.4.70 (Rupees Four & Seventy Paise Only) per billable bed to be passed on to MPCC for operating the plant in the allocated zone, by SNG out of the remuneration it receives from UPHSDP under the said contract. This raio will be applicable for five yours or till SHG's Contract with UPHDSP which over is earlier.

- 9- The MPCC and the SPA shall carry out the entire obligations under the aforesaid contract between the SN und UPHSDP for collection of waste of all Hospitals including PHCs and CHCs of Gorakhpur Zone and management thereof.
- 10- The MPCC will be responsible for maintenance of the plant, opera treatment and disposal/management of the waste (which includes the collection of the waste from the hospitals of the Zone) through the SPV in the letter and spirit of the NAO dated 15.06.2006. The staff of the MPCC made available to the SPV shall also be responsible for the liaison with all concerned authorities and hospitals in respect of Gorakhpur Zone.
- 11- The SNG shall pay an amount of Rs.49.66 lakhs (Rupees Forty Nino Lakhs Sixty Six Thousand Only) to MPCC for forming the SPV. 50% of the aforesaid amount of Rs.49.66 lakhs shall be paid by SNG within 15 days and the balance 50% within 90 days of the signing of this MOU.
- 12- The SHG and MPCC will provide necessary funds at 70:30 ratio to the SPV to upgrade the existing CB MWTF at Gorakhpur to bring it up to the specifications of the UPHSDP under the said NOA dated 15.6.2006.
- 13- The operation cost @ of Rs. 4.70 (Rupees Four & Seventy Paise Only) per billable bed shall be paid within 30 days after the completion of every month. However, the

payment to MPCC is subject to receipt of payment from UPHSDP on back to back basis."

14- This contract will be valid for five years or till the life of the contract with UPSHOP whichever is earlier and shall be reviewed in every July of the Calendar year. After the completion of the contract or in case of dissolution of SPV - whichever is earlier, the assets transferred to SPV shall revert to SNG and MPCC in the ratio of 70: 30 respectively.

15- In case of any inconsistency between the terms of this MOU and the contract awarded by UPHSDP to SNG vide Contract dated 14.08.2006, the terms and conditions of the said Contract dated 14.09.2006 shall prevail and all the parties shall abide by that.

16- The terms of this contract shall not, in any manner, dilute or defeat the objects or conditions of the aforementioned NOA dated 15.6.2006 & Contract dated 14.08.2008.

#### Force Majeure:

A- Neither SNG nor MPCC shall be liable against each other for failure to meet contractual obligations due to Force Majeure.

B- Force Majeure Impediment is taken to mean unforeseen events, which occur after signing of this agreement including but not limited to strikes, blockade war, mobilizations, revolution or riots, natural disasters, acts of God, refusal of licence by State /

Central Government authorities, in so far as, such an event prevented or delays the contractual party from fulfilling its obligation.

- C- In case the Force Majeure conditions continue for more than 60 days, both parties shall discuss the effect of such conditions on the agreement and mutually decide the course of action to be followed to carry out the contract with UPMSDP dated 15.6.06.
- D- This MOU will come into effect from the date of its signing by SHG and MPCC.
- E- In case of delay of payment by BNG to MPCC beyond 90 days this MOU shall become null & void and notwithstanding the fate of the relations between SNG, MPCC or the SPV, the duty to carry out the obligations under the NOA dated 15.6.06 & Contract dated 14.08.2006 shall squarely rest upon the SNG. However, the payment to MPCC is subject to receipt of payment from UPHSDP on back to back basis."

#### Disputes:

1. Arbitration: In case of dispute between the parties Le. SNO & MPCC the matter shall be referred to Arbitrator jointly agreed by both the parties and such Arbitrator will have sitting at Lucknow and settle the dispute in terms of Arbitration & Conciliation Act 1996. The Award made by Arbitrator shall be binding on the parties. The expenses of arbitration shall be borne by both the partes equally.

2. Jurisdiction:

The dispute if any between the parties shall be subject to  
Jurisdiction of Civil Court of Gorakhpur Only

THE PARTIES HAVE EXECUTED THIS MEMORANDUM OF  
UNDERSTANDING.

(MOU) IN DUPLICATE ON THIS DAY OF 2008 IN  
THE PRESENCE OF

WITNESS INDICATED HERE IN:

For and on behalf of  
SNG Mercantile Pvt. Ltd.  
Committee

Signature  
Name: Kamlesh V Naik  
Verma

Date:

Place:  
Lucknow

In the Presence of

1. Signature:  
Name: A P Patil

2. Signature:  
Name:  
Kumar Srivastava

For and on behalf  
Medical Pollution Control

Signature  
Name: Dr. Vinay Kumar

Date: 24.02.08.

Place:

In the presence of

1. Signature:  
Name: MOHIT SHARMA.

2. Signature:  
Name: Umesh

1/s Rani Sati Food Products,  
Atul Kumar Tulsyan, Sri Anup Kumar Tulsyan (Partner)  
Tulsyan Bhawan, Khunipur,  
District- Gorakhpur.

उत्तर प्रदेश स्टेट इण्डस्ट्रियल  
ए.ए.आई. कामप्लेक्स  
सीपी-25, कोर्ट बार्ड  
मुर्शी प्रेम चन्द के पीछे  
बेलिया हाता, गोरखपुर  
Phone : 2333337

Website : www.upsidc.com

क : /एसआईडीसी/

दिनांक :

Sub:- Regarding Transfer of Plot No D-33 Indl. Area Khalilabad.

Dear Sir,

This is in reference to your letter dated 16.05.08 regarding Transfer of above noted plot in favour of **Dr. Vinay Kumar Verma (Prop.)** for setting up a unit for production of **Biomedical Waste Treatment. Product** on above plot.

In this connection, we are pleased to permit above transfer subject to payment of transfer levy @22.50 per sq.mt. on Area 3526.51 sqmt. amounting to Rs.79,348.05 Payable within 30 days from the date of this letter subject to the following terms & conditions.

- 1 The balance amount towards premium, interest, lease rent & Maintenance Charge amounting Rs. 5421/- shall be paid by you within 30 days from date of this letter. In case of non payment within stipulated time, the interest @ 15% per annum shall be payable to the corporation.
- 2 The Transferee shall be treated as fresh allottee of the above plot and a fresh lease deed will be executed by the transferee on new terms & conditions within 60 days from the date of this letter positively.
- 3 The Maintenance Charges as applicable from time to time shall be payable by the transferee..
- 4 The transferee shall be liable to pay lease rent @ 10,000/- per hectare per year during the first Twenty three years, Rs. 25,000/- per hectare per year during the next thirty years, and Rs. 50,000/- per hectare per year during the next thirty years.
- 5 Any reconstitution without prior approval in writing of the Corporation shall result in automatic cancellation of Transfer/ Allotment
- 6 That while crediting the deposits made by you, in the same will be adjusted first towards interest and use and occupation charges/ lease rent up to date of payments and balance if any towards premium.
- 7 That you will submit the affidavit to the effect that entire assets /structures whatsoever have been transferred in favour of **Dr. Vinay Kumar Verma S/o Sri Raja Ram Verma** and the you will never claim any amount /compensations etc. in this regard from this corporation. The transferee will also have to submit an affidavit in conformation of transfer of all asset structures in their favour with the clear stipulation that in the event of any dispute connection with transfer UPSIDC shall not be responsible/ liable for any dispute/ claim arising out of above transfer which have been applied for after mutual and betwe

348  
421  
769/2  
84770/2

- 8 The existing lease deeds/ agreement executed on dated 30.03.06 will be surrendered by you alongwith with the possession of above noted plot before execution of fresh lease deed in favour of the transferee.
- 9 The transferee will submit definite time bound programme for completion of the construction and implementation of their Project on the aforesaid plot not exceeding one Year.
10. That all the terms & conditions contained in Allotment letter No.1727-29/SIDC/RM/GKP D-33/KLD/Dated 30.08.01 will be binding upon the transferee.
11. That the transferee will have to adopt Rain Water Harvesting system compulsorily in their Factory building to be constructed on the plot aforesaid, otherwise Allotment/transfer of above plot shall be cancelled.
12. The transferee will mention the postal address of their correspondence letter invariably to the Corporation..
13. Lease period will be allowed to the transferee for the remaining period of plot as per Allotment letter dt 30.08.01.
14. Time Extension Fees (T.E.F) for the extension of time beyond two years for bringing unit into production shall be charged on payment of (T.E.F) as per rules of the Corporation.
15. The Transferee shall have to submit " No Objection Certificate" from the Pollution Control Board to this office within 30 days of the issue of this letter.

Please confirm in writing within 7 days from the date of this letter, if the above terms & conditions acceptable to you, failing which above transfer automatically shall be withdraw.

Your's faithfully,  
For U.P.STATE INDL. DEV.CORPN.LTD.

REGIONAL MANAGER

Reference No. 809 /SIDC/RO R GK. / IA Khalilabad. Plot No D-33 .Date 04/08/08  
Copy. to :-

- 1 ✓ Dr. Ravi Kumar Verma S/o Sri Raja Ram Verma, 21- Block, E. Kalpi Road, Panki- Kanpur.  
2 Chief Manager (I.A.)<sup>WPS/SC</sup> Luckhanpur, Kanpur, for information..

REGIONAL MANAGER

# MEDICAL POLLUTION CONTROL COMMITTEE

Regn. No. 203/2000-2001

21, E-Block Panki, Kanpur (U.P.) - 208 020  
 Phone : 0512-2262383, Mobile : 09839111510  
 E-mail : contact@thermoclavesindia.com  
 Website : www.thermoclavesindia.com

21/11

Dated : 11-11-11

सेवा में,

सदस्य सचिव

उ०प्र० प्रदूषण नियंत्रण बोर्ड

लखनऊ

विषय- संयुक्त जैव चिकित्सा अपशिष्ट निस्तारण संयंत्र खलीलाबाद के प्राधिकार पत्र पर एस० एन० जी० मर्कन्टाइल के स्थान पर मेडिकल पॉल्यूशन कंट्रोल कमेटी का नाम परिवर्तित करने हेतु आवेदन।

महोदय,

ज्ञात हो कि 2008 में डी-33, यू०पी०एस०आई०डी०सी० आद्योगिक क्षेत्र जिला संत कबीर नगर में मेरे द्वारा भूमि खरीद कर उस पर संयुक्त जैव चिकित्सा अपशिष्ट निस्तारण संयंत्र का निर्माण किया गया।

15/11/2011 यू०पी०एस०आई०डी०सी० द्वारा एस० एन० जी० मर्कन्टाइल को जैव चिकित्सा अपशिष्ट निस्तारण का टेन्डर मिलने के बाद वहाँ के कार्यों का संचालन एस० एन० जी० मर्कन्टाइल के नाम से किया जाता रहा है।

दिनांक 13-8-2011 को निविदा अवधि समाप्त होने के बाद भी भूमि, भवन तथा मशीनरी का स्वामित्व मेरा होने के कारण एस० एन० जी० मर्कन्टाइल का नाम तत्काल प्रभाव से हटाकर मेडिकल पॉल्यूशन कंट्रोल कमेटी का नाम लिखने को कृपा करें, जिससे उस क्षेत्र में जैव चिकित्सा अपशिष्ट का निस्तारण का कार्य सुचारु रूप से किया जा सक।

धन्यवाद,

संलग्नक:

- भूमि के स्वामित्व के प्रपत्र
- फार्म - 1, डी०डी० नं० 722345 रु. 1500/-
- संयंत्र हेतु मशीनरी तथा उपकरण आदि के बिल
- बैंक गारण्टी 50,000/-

11-11-11  
 डॉ० विनय कुमार वर्मा (डा० विनय कुमार वर्मा)  
 सचिव



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं.  
Ref. No. ....

To.

दिनांक 14-5-12  
Date .....

M/S Medical Pollution Control Committee  
D-33, UPSIDC industrial area  
Distt- Sant Kabirnagar U.P.

Sub Grant of Authorization under Bio-Medical Waste (Managements & Handling) Rules, 1998

Dear Sir,

Please refer to your application dated 18.12.2011 in connection with the subject cited above. Your application for grant of authorization has been scrutinized and on the basis of the documents/land transferred papers submitted as the State Pollution Control Board, it is hereby granted the authorization for a period of six months with the following conditions :-

1. The authorization shall comply with provision of the Environment (Protection) Act, 1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the prescribed authority.
3. The person authorized shall not rent, land, sell, transfer or otherwise transport the biomedical waste without prior permission of the authority.
4. Any authorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization.
5. It is the duty of the authorized person to take prior permission of the prescribed authority to close down the facility.
6. You shall ensure that bio-medical waste generated in your hospital is handled without any adverse effect to human health and the environment.
7. The Bio-medical waste shall be treated and disposed of in accordance with Schedule-I and the compliance of the standards prescribed in Schedule-V of Bio-medical waste if it is being treated independently.
8. Bio-medical waste shall not be mixed with other waste.
9. Bio-medical waste shall be segregated into containers/bags at the point of generation in accordance with Schedule-II prior to its storage, transportation, treatment and disposal. The containers shall be labeled to Schedule-III.
10. If a container is transported from the premises where bio-medical waste is generated to any waste treatment facility outside the premises, the container shall, apart from the label prescribed in Schedule-III, also carry information prescribed in Schedule-IV.
11. You shall also ensure that untreated biomedical waste shall be transported only in such Vehicle as may be authorized for the purpose by the competent authority as specified by the Government. You shall also submit the details of registered vehicles used for the transport of Bio-medical waste.
12. No untreated bio-medical waste shall be kept/stored beyond a period of 48 hours, if it becomes necessary to store beyond 48 hours, you must take permission of the prescribed authority and to ensure that it does not adversely effect human health and the environment.

निकाश भवन, तृतीय तल, बी-ब्लॉक, विभूति खण्ड,  
गोमती नगर, लखनऊ - 226 010  
दूरभाष : 2720831, 2720828, 2720691, 2720681  
फैक्स : 0522-2720764  
ई-मेल : info@uppccb.com  
वेब साइट : www.uppccb.com

Medical Pollution Control Committee  
D-33, UPSIDC, Industrial Area  
Khatkhat, Sant Kabir Nagar  
Phone : 2720831, 2720828, 2720691, 2720681  
Fax : 0522-2720764  
e-mail : info@uppccb.com  
Web Site : www.uppccb.com

13. You shall submit an annual report to be prescribed authority in form II by 31 January every year, to include information about the categories and quantities of Bio-medical waste handled during the preceding year.
14. You shall maintain records related to the generation, collection, reception, storage, transportation, or any other form of handling of bio-medical waste in accordance with these rules and any guidelines. All records shall be subject to inspection and verification by the prescribed authority at any time.
15. If it is within the powers and functions of the U.P. Pollution Control Board to modify/ revoke the terms and conditions of the authorization issued under the rules (2) of the Bio-medical waste (Management & Handling) Rules 1998.
16. You will hand over your incinerable bio-medical waste to Common Bio-medical waste Treatment Facility (CBWTF).
17. The CBWTF shall install automatic recorders within two months and submit the report to the Board.
18. You shall submit the details of attached Pvt. & Govt. Hospitals/Nursing homes/Clinic etc. alongwith the No. of Beds within 15 days time after the receipt of this authorization.

Yours faithfully,



(J. S. Yadav)  
Member Secretary (I/C)

Copy to:

The Regional Officer, U.P. Pollution Control Board, Gorakhpur.

Member Secretary (I/C)



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**उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड**  
**UTTAR PRADESH POLLUTION CONTROL BOARD**

संदर्भ सं  
Ref. No.

F25622/सी-6/वायो मेडिकल-48/गोरखपुर/13

दिनांक  
Date

11-6-13

To,

M/S Medical Pollution Control Committee  
D-33, UPSIDC industrial area  
Distt- Sant Kabirnagar U.P.

Sub

**Grant of Authorization under Bio-Medical Waste (Managements & Handling) Rules, 1998**

Dear Sir,

Please refer to your application dated 15-5-13 in connection with the subject cited above. Your application for grant of authorization has been scrutinized and on the basis of the documents/land transferred papers submitted as the State Pollution Control Board, it is hereby granted the authorization for a period of one year with the following conditions :-

1. The authorization shall comply with provision of the Environment (Protection) Act, 1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the prescribed authority.
3. The person authorized shall not rent, land, sell, transfer or otherwise transport the biomedical waste without prior permission of the authority.
4. Any authorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization.
5. It is the duty of the authorized person to take prior permission of the prescribed authority to close down the facility.
6. You shall ensure that bio-medical waste generated in your hospital is handled without any adverse effect to human health and the environment.
7. The Bio-medical waste shall be treated and disposed of in accordance with Schedule-I and the compliance of the standards prescribed in Schedule-V of Bio-medical waste if it is being treated independently.
8. Bio-medical waste shall not be mixed with other waste.
9. Bio-medical waste shall be segregated into containers/ bags at the point of generation in accordance with Schedule-II prior to its storage, transportation, treatment and disposal. The containers shall be labeled to Schedule-III.
10. If a container is transported from the premises where bio-medical waste is generated to any waste treatment facility outside the premises, the container shall, apart from the label prescribed in Schedule-III, also carry information prescribed in Schedule-IV.
11. You shall also ensure that untreated biomedical waste shall be transported only in such Vehicle as may be authorized for the purpose by the competent authority as specified by the Government. You shall also submit the details of registered vehicles used for the transport of Bio-medical waste.
12. No untreated bio-medical waste shall be kept/stored beyond a period of 48 hours, if it becomes necessary to store beyond 48 hours, you must take permission of the prescribed authority and to ensure that it does not adversely effect human health and the


Environment.  
पिकप भवन, तृतीय तल, बी-ब्लॉक, विभूति खण्ड,  
गोमती नगर, लखनऊ - 226 010  
दूरभाष : 2720831, 2720828, 2720691, 2720681  
फैक्स : 0522-2720764



Picup Bhawan, 3rd Floor, B-Block, Vibhuti Khand,  
Gomti Nagar, Lucknow - 226 010  
Phone : 2720831, 2720828, 2720691, 2720681  
Fax : 0522-2720764

13. You shall submit an annual report to be prescribed authority in form II by 31 January every year, to include information about the categories and quantities of Bio-medical waste handled during the preceding year.
14. You shall maintain records related to the generation, collection, reception, storage, transportation, or any other form of handling of bio-medical waste in accordance with these rules and any guidelines. All records shall be subject to inspection and verification by the prescribed authority at any time.
15. It is within the powers and functions of the U.P. Pollution Control Board to modify/ revoke the terms and conditions of the authorization issued under the rule 8 (2) of the Bio-medical waste (Management & Handling) Rules 1998.
16. You will hand over your incinerable bio-medical waste to Common Bio-medical waste Treatment Facility (CBWTF).
17. The CBWTF shall install automatic recorders within two months and submit the report to the Board.
18. You shall submit the details of attached Pvt. & Govt. Hospitals/Nursing homes/Clinic etc. alongwith the No. of Beds within 15 days time after the receipt of this authorization.

Yours faithfully,



(J. S. Yadav)

Member Secretary (I/C)

Copy to:

The Regional Officer, U.P. Pollution Control Board, Gorakhpur.

Member Secretary (I/C)



**ANNEXURE P/**

**UTTAR PRADESH POLLUTION CONTROL BOARD**

Ref. No. F49688/C-6/B.M.W./48/9UP/14

Dated: 07.10.2019

To,  
M/s Medical Pollution Control Committee  
D-33, UPSIDC Industrial Area  
Distt- Sant Kabir Nagar.

Sub: Grant of Authorization under (Bio Medical Waste Management & Handling) Rules, 1998.

Dear Sir,

Please refer to your application dated 26.06.2014 in connection with (Sic) cite above. Your application for grant of authorization has been scrutinized and the officers the Board have inspected your hospital. On the basis of inspection report the State Pollution Control Board grant authorization for a period upto 31.12.2015 with the following conditions:-

1. The Authorization shall comply with provisions of the Environment (Protection) Act, 1986 and the rules made thereunder.
2. The Authorization or its renewal shall be produced for inspection at the request of an officer, Authorized by the prescribed authority.
3. The Authorized person shall not rent, lend, transfer or otherwise transport the Bio-Medical waste without obtaining prior permission of the prescribed authority.
4. It is duty of the Authorized person to take prior permission of the Board to close down the facility.

5. Bio-Medical waste shall not be mixed other waste.
6. Bio-Medical waste shall be segregated into containers/bags at the point of generation in accordance with schedule-II. Prior to its storage, transportation, treatment and disposal. The Containers shall be labeled according to schedule-III.
7. No untreated bio medical waste shall be kept stored beyond a period of 48 hours.
8. You shall submit an annual report to the U.P. Pollution Control Board in from H by 31<sup>st</sup> January ever year. And include information about the categories and quantities of Bio Medical waste during the preceding year.
9. You shall maintain record related to the generation, collection. Reception storage, Transportation, treatment and disposal and / or any form of handling of Bio-Medical waste in accordance with rule and guidelines, all records shall be subject to inspection and verification by the Board at any time.
10. It is within the power and functions of U.P. Pollution Control Board to modify revoke the terms and conditions of Authorization and issued under the Rule 7 (8) of the Bio-Medical waste (Management & Handling) Rules 1998.
11. The incinerable Bio-Medical waste shall be safely sorted at an isolated storage place and safely transported for incineration.
12. You are hereby directed to comply the stipulated above mentioned conditions and submit the compliance report and steps taken in this regard within a month so that capacity of the

facility may be verified failing which the authorization may be revoked and necessary legal proceeding shall be initiated.

13. You will install ETP to treat the leachate generated during collecting/ storage of biomedical waste.
14. The Bio Medical waste shall not be disposal in open place in the premises.
15. You will hand over your incinerable Bio Medical waste to common bio medical waste treatment facility (CBWTF).
16. The CBWTF shall install shredder and autoclave within one month and submit the report to the Board.
17. You shall submit the details of attached Pvt. & Govt. Hospital/ Nursing Homes/Clinic etc. alongwith the No. of Beds within 15 days time after the receipt of this authorization.
18. Conditional imposed vide this office letter No. F48716/C-6/BMW-48/GKP/14 dated 10.09.2014 are sensitive in your case .The Bank guarantee of Rs. One lac (No.1892(LG000414) dated 11.09.2014 may be forfeited in case of non-compliance:

Yours faithfully

Sd/-

(J.S. Yadav)

Member Secretary

Copy to:- Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action.

Member Secretary

//TRUE COPY//



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
(UTTAR PRADESH POLLUTION CONTROL BOARD)

Ref. No. *F-259/66*

*C-6/B.M.W.-48/GWR/16*

Dated *19-8-16*

FORM-III  
(See rule 10)

AUTHORISATION

( Authorisation for operating a facility for generation, collection, reception, treatment, storage, transport and disposal of biomedical wastes)

1. File number of authorization and date of issue *13/C-6/B.M.W.-48/Bast/2016 dt 30/11*
2. Dr. Vinay Kumar Varma, Secretary of M/s Medical Pollution Control Committee, an occupier or operator of the facility located at D-33, UPSIDC Industrial area, Khalilabad, District Sant Kabirnagar is hereby granted an authorization for;

Activity

- (i) Collection
- (ii) Transportation
- (iii) Treatment or processing or conversion
- (iv) Disposal or destruction use offering for sale, transfer any other form of handling

3. M/s Medical Pollution Control Committee is hereby authorized for handling of biomedical waste as per the capacity given below.

- (i) Number healthcare facilities covered by CBMWTF--450
- (ii) Installed treatment and disposal capacity—Capacity of Incinerator  
100Kg/hour

- (iii) Quantity of Biomedical waste handled, treated or disposal

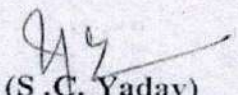
Type of Waste Category	Quantity Permitted for Handling
Yellow	400Kg/day
Red	75 Kg/day
White (Translucent)	10 Kg/day
Blue	350 Kg/day

*Vinay Kumar Varma*



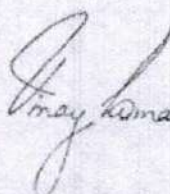
-2-

4. This authorization shall be in force for a period of one year from the date of issue.
5. This authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment(Protection)Act, 1986

  
(S.C. Yadav)  
Member Secretary

**TERM AND CONDITIONS**

1. The Authorization shall comply with provisions of the Environment (Protection) Act 1986 and the rules made there under.
2. The Authorization or its renewal shall be produced for inspection at the request of an officer, Authorized by the prescribed authority.
3. The Authorized person shall not rent, lend, transfer or otherwise transport the bio-Medical waste without obtaining prior permission of the prescribed authority.
4. It is duty of the Authorized person to take prior permission of the Board to close down the facility and such other terms and conditions may be stipulated by the prescribed authority.
5. Any unauthorized change in personnel, equipment or working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
6. Bio- Medical waste shall not be mixed with other waste.
7. Bio- Medical waste shall be segregated into containers/ bags at the point of generation in accordance with schedule II. Prior to its storage, transportation, treatment and disposal. The Containers shall be labeled according to schedule III.
8. No untreated bio medical waste shall be kept stored beyond a period of 48 hours.
9. You shall submit an annual report to the U.P. Pollution Control Board in from IV by 31<sup>st</sup> January every year. And include information about the categories and quantities of Bio Medical waste during the preceding year.
10. You shall maintain record related to the generation, collection, reception storage, Transportation, treatment and disposal and / or any form of handling of Bio Medical Waste in accordance with rule and guidelines, all records shall be subject to inspection and verification by the Board at any time.

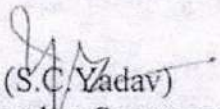




-3-

11. It is within the power and functions of U.P. Pollution Control Board to modify/ revoke the terms and conditions of Authorization and issued under the Rule 7 (8) of the Bio-Medical waste Management Rules 2016.
12. You are hereby directed to comply the stipulated above mentioned conditions and submit the compliance report and steps taken in this regard within a month so that capacity of the facility may be verified failing which the authorization may be revoked and necessary legal proceeding shall be initiated.
13. You will install ETP to treat the leachate generated during collection/ storage of biomedical waste.
14. The Bio medical waste shall not be disposed in open place in the premises.
15. The CBWTF shall install shredder and autoclave within one month and submit the report to the Board.
16. You shall submit the details of attached Pvt. & Govt. Hospital/ Nursing homes /Clinic etc. alongwith the No. of Beds within 15 days time after the receipt of this authorization.
17. Conditions imposed vide this office letter no. F48716/C-6/BMW-48/GKP/14 dated 10.9.2014 are sensitive in your case. The Bank guarantee of Rs. One Lac (No. 18921 LG 000414) dated 11.9.2014 may be forfeited in case of non-compliance.

Yours faithfully

  
(S.C. Yadav)  
Member Secretary

Copy to: - Regional Officer, U.P. Pollution Control Board, Basti for information and necessary action.

Member Secretary

---

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow - 226010  
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 - 2720764  
Email: info@uppcb.com - Web Site: [www.uppcb.com](http://www.uppcb.com)


UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No. H36107/C-6/BMW/48/2019

Dated: 18.05.2019

FORM-III  
(See rule 10)

AUTHORIZATION

(Authorization for operating a facility for collection, reception, treatment, storage, transport and disposal of biomedical wastes)

1. File number of authorization and date of issue.....
2. Shri Vinay Kumar Verma of M/s Medical Pollution Control Committee (MPCC D-33, UPSIDC, Industrial Area, Khalilabad, Santkabir Nagar is hereby granted an authorization for;

Activity Please tick

Collection

Storage

Transportation

Treatment or processing or conversion

Recycling

Disposal or destruction use

offering for sale, transfer

Any other form of handling

3. M/s Medical Pollution Control Committee (MPCC) is hereby authorized for handling of biomedical waste as per the capacity given below.

(i) Installed treatment and disposal capacity—(Capacity of Incinerator-100 Kg/hour, Capacity of Autoclave -500 liter/hour & Shredder-50 kg/hour

(ii) Number healthcare facilities covered by CBMWTF-888

- (iii) Area or distance covered by CBMWTF-150 Km.RADIUS
- (iv) Quality of Biomedical waste handled, treated or disposal.


Type of Waste Category	Quantity Permitted for Handling
Yellow	
Red	
White (Treatment)	6500 kg/day
Blue	

//TRUE COPY//

M/s Medical Pollution Control Committee  
(MPCC), D-33, UPSIDC, Industrial Area,  
Khalilabad, Santkabir Nagar

4. This authorization shall be in force for a period of five year from the date of issue.
5. This authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment(Protection)Act, 1986

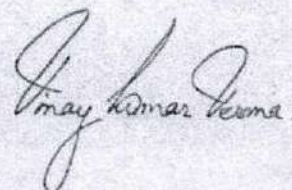
Authorized by the competent authority to issue letter.

  
Chief Environment Officer  
(CEO-6)

### TERM AND CONDITIONS

1. The Authorization shall comply with provisions of the Environment (Protection) Act 1986 and the rules made there under.
2. The Authorization or its renewal shall be produced for inspection at the request of an officer, Authorized by the prescribed authority.
3. The Authorized person shall not rent, lend, sell transfer or otherwise transport the bio-Medical waste without obtaining prior permission of the prescribed authority.
4. It is duty of the Authorized person to take prior permission of the Board to close down the facility.
5. Bio- Medical waste shall not be mixed with other waste.
6. Bio- Medical waste shall be transported in containers/ bags at the point of generation in accordance with schedule I. Prior to its storage, transportation, treatment and disposal. The Containers shall be labeled according to schedule IV.
7. No untreated bio medical waste shall be kept stored beyond a period of 48 hour..
8. You shall submit an annual report to the U.P. Pollution Control Board in IV from by 30<sup>th</sup> June every year. And include information about the categories and quantities of Bio Medical waste during the preceding year.
9. Number of beds allowed to covered 10,000 (Ten thousand) is your maximum limit.
17. You shall maintain record related to the generation, collection, reception storage, Transportation, treatment and disposal and / or any form of handling of Bio Medical Waste in accordance with rule and guidelines, all records shall be subject to inspection and verification by the Board at any time.
18. Any unauthorized change in personnel equipment or working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.
19. The incinerable Bio-Medical waste shall be safely sorted at an isolated storage place and safely transported for incineration.



  
May Kumar Verma.

M/s Medical Pollution Control Committee  
(MPCC), D-33, UPSIDC, Industrial Area,  
Khalilabad, Santkabir Nagar

20. You are hereby directed to comply the stipulated above mentioned conditions and submit the compliance report and steps taken in this regard within a month so that capacity of the facility may be verified failing which the authorization may be revoked and necessary legal proceeding shall be initiated.
21. The Bio medical waste shall not be disposed in open place in the premises.
22. You shall submit the details of attached Pvt. & Govt. Hospital/ Nursing homes /Clinic etc. along with the No. of Beds within 15 days time after the receipt of this authorization.
23. You are directed to install on line continuous emission monitoring system which is attached with incinerator.
24. You are directed to submit Bank Guarantee of Rs. 200000/- (Rs. Two Lac only) within 15 days.

Authorized by the competent authority to issue letter.

Yours faithfully

Chief Environment Officer  
(CEO-6)

Copy to :-

Regional Officer, U.P. Pollution Control Board, Basti for information and necessary action.

Chief Environment Officer  
(CEO-6)

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow - 226010  
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 - 2720764  
Email: info@uppcb.com - Web Site: www.uppcb.com

*Imay Kumar Verma*





## UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828, 2720831 Fax:0522-2720764

Email: info@uppcb.com Website: www.uppcb.com

### FORM III (See Rule 10) AUTHORISATION

(AUTHORISATION FOR OPERATING A FACILITY FOR COLLECTION, RECEPTION, TREATMENT, STORAGE, TRANSPORT AND DISPOSAL OF BIOMEDICAL WASTES)

Category : RED

Application Id : 26563354

- File no. of authorisation and date of issue: No:- 26563354 and Date:-18/09/2024
- M/s MEDICAL POLLUTION CONTROL COMMITTEE, VINAY KUMAR VERMA an occupier or operator of the facility located at D-33, UPSIDC, Industrial Area, Khalilabad, Sant Kabir Nagar ,SANT KABIR NAGAR,272175 is hereby granted an authorisation for:

Generation, segregation

Collection



Storage

Transportation



Reception

Use



Recycling

Offering for sale

Packaging

Transfer

Treatment or Processing or Conversion

Disposal or destruction



Any other form of handling

- M/s MEDICAL POLLUTION CONTROL COMMITTEE is hereby authorized for handling of biomedical waste as per the capacity given below:
  - Number of beds of HCF:
  - Number of health care facilities covered by CBMWTF:
  - Installed treatment and disposal capacity: Incinerator (100 Kg/hr), Autoclave (500 Liter/hr) and Shredder-(50 Kg/hr).
  - Area or distance covered by CBMWTF: As per directions/guidelines of CPCB
  - Quantity of Biomedical waste handled, treated or disposed:
- This authorisation shall be in force for a period of Five Years from the date of issue.
- The authorization shall be valid for till 31/12/2028

This authorisation is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986

**Rajendra  
Singh**

Digitally signed by  
Rajendra Singh  
Date: 2024.09.18  
16:04:55 +05:30  
Chief Environmental Officer, Circle-6

#### **Terms and Conditions of Authorisation**

1. The authorisation shall comply with the provisions of the Environment (Protection) Act, 1986 and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the prescribed authority.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the biomedical wastes without obtaining prior permission of the prescribed authority.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. It is the duty of the authorised person to take prior permission of the prescribed authority to close down the facility and such other terms and conditions may be stipulated by the prescribed authority.
6. The Unit will file the renewal application at least 2 months prior to the expiry of this Order

**Specific Conditions:**

1. This authorization is valid for CBWTF at D-33, UPSIDC Industrial Area, Khalilabad, Santkabir Nagar by M/s MEDICAL POLLUTION CONTROL COMMITTEE having plant capacity- Incinerator (100 Kg/hr), Autoclave (500 Liter/hr) and Shredder-(50 Kg/hr). In case of any change, No Objection Certificate shall be obtained from the Board.
2. The Authorization shall comply with provisions of the Environment (Protection) Act 1986 and the rules made there under.
3. The Authorization or its renewal shall be produced for inspection at the request of an officer, Authorized by the prescribed authority.
4. CBWTF will strictly comply with the provisions of Guidelines for Monitoring compliance of CBWTF prepared by CPCB.
5. The Authorized person shall not rent, lend, transfer or otherwise transport the bio-Medical waste without obtaining prior permission of the prescribed authority.
6. It is duty of the Authorized person to take prior permission of the Board to close down the facility and such other terms and conditions may be stipulated by the prescribed authority.
7. Any unauthorized change in personnel, equipment or working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
8. Bio- Medical waste shall not be mixed with other waste.
9. Bio- Medical waste shall be segregated into containers/ bags at the point of generation in accordance with schedule II. Prior to its storage, transportation, treatment and disposal. The Containers shall be labeled according to schedule III.
10. No untreated bio medical waste shall be kept stored beyond a period of 48 hours.
11. You shall submit an annual report to the U.P. Pollution Control Board in form IV by 30th June every year. And include information about the categories and quantities of Bio Medical waste during the preceding year.
12. You shall maintain record related to the generation, collection, reception storage, Transportation, treatment and disposal and/or any form of handling of Bio Medical Waste in accordance with rule and guidelines, all records shall be subject to inspection and verification by the Board at any time.
13. It is within the power and functions of U.P. Pollution Control Board to modify/ revoke the terms and conditions of Authorization and issued under the Rule 7 (8) of the Bio-Medical waste Management Rules, 2016.
14. You are hereby directed to comply the stipulated above mentioned conditions and submit the compliance report and steps taken in this regard within a month so that capacity of the facility may be verified failing which the authorization may be revoked and necessary legal proceeding shall be initiated.

15. The Bio medical waste shall not be disposed in open place in the premises.
16. The CBWTF shall maintain logbook for the disposal of bio medical waste.
17. Discarded medicine shall be disposed in incinerator as per BMW Rule, 2016 and sharp pit shall be provided for disposal of waste sharp as per CPCB Guidelines.
18. The CBWTF shall comply with the Bio Medical Waste Management Rules 2016 and annual report shall be submitted.
19. The CBWTF shall comply with the provisions of Hazardous and Other waste (Management and Trans boundary Movement) Rules, 2016.
20. The facility shall ensure bar coding system to be adopted by member of healthcare facility in accordance with Bio Medical Waste Management Rules 2016.
21. The CBWTF shall obtain the State Ground Water Department permission for withdrawal of ground water and also comply with the CGWA guidelines for recharging of ground water.
22. Separate space for untreated Bio Medical Waste shall be maintained by facility as per CPCB guidelines/Bio Medical Waste Management Rules 2016.
23. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
24. The CBWTF shall connect OCEMS to CPCB server before commissioning of the plant.
25. Onsite emergency plan approved by the competent authority shall be submitted to board.
26. The coverage area of the CBWTF will be as per the directions/guidelines of the CPCB/U PPCB.
27. The CBWTF shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
28. The CBWTF shall produce a MoU with the nearest CBWTF as an alternate arrangement in case of closure/any emergency within one month.
29. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this authorization and attract action under the provisions of Environment (Protection) Act, 1986.

**Rajendra  
Singh**

Digitally signed by  
Rajendra Singh  
Date: 2024.09.18  
16:05:35 +05'30'  
Dated: 18/09/2024

Memo No.: 26563354

**Copy To:**

**Regional Officer, U.P. Pollution Control Board, Basti for information and necessary action.**



# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

'पिकप भवन' तृतीय तल, बी-ब्लॉक, विभूति खण्ड,  
गोमती नगर, लखनऊ

संख्या **F29425** (लघु श्रेणी के उद्योगों हेतु सहमति )  
र.सं-6/जल/क।प-137/2013

पंजीकृत

सेवा में,

दिनांक

**26/8/13**

मे० मेडिकल पलूशन कन्ट्रोल कमेटी,  
डी-३३, यू०पी०एस०आई०डी०सी०

खलीलाबाद, सन्तकबीर

खलीलाबाद, सन्तकबीर

विषय : जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 और इसके संशोधित अधिनियम, 1978 के अन्तर्गत घरेलू/प्रक्रिया जनित उत्प्रवाह के निस्तारण हेतु सहमति।

महोदय,

कृपया अपने पत्रांक ..... दिनांक **१५-५-१३** .....

के साथ संलग्न सहमति आवेदन पत्र का संदर्भ लें। आपके सहमति आवेदन पत्र का परीक्षण किया गया तथा सशर्त सहमति आदेश पत्रांक **५३१/२०१३/१३३** दिनांक **२०-८-१३** ..... संलग्न है। आपका ध्यान निम्न बिन्दु सं० **१**; **१३** ..... पर आवश्यक कार्यवाही करने हेतु दिलाया जा रहा है।

1. सहमति शर्तों तथा निम्न बिन्दुओं का कड़ाई से पालन किया जाना सुनिश्चित करें तथा अनुपालन आख्या पत्र प्राप्ति के एक माह के भीतर प्रेषित करें।
2. जल सप्लाई स्रोत के विभिन्न बिन्दुओं पर उत्प्रवाह मापक मीटर अवश्य लगवायें। उत्प्रवाह मीटर मापी गयी रीडिंग हर महीने समय से अवश्य भेजें।
3. उद्योग से प्रतिदिन निस्तारित होने वाले उत्प्रवाह को मापने हेतु ड्रेन में अन्तिम निस्तारण बिन्दु से पूर्व वी-नाच या अन्य कोई मापक यंत्र लगवायें, वी-नाच की मापी गई सूचनायें तथा केलीब्रेशन चार्ट समय-समय पर प्रेषित करें।
4. घरेलू उत्प्रवाह शुद्धीकरण संयंत्र के डिजाइन तथा विस्तृत विवरण और जल निस्तारण व्यवस्था का रेखांकित मानचित्र (ले आउट प्लान) इस पत्र प्राप्ति के एक माह के भीतर प्रेषित करें।
5. आपको उद्योग की आडिट की हुई वर्ष **२०१२-१३** की बैलेन्सशीट की प्रतिलिपि या चार्टर्ड एकाउन्टेन्ट द्वारा पूर्ण विनियोजन (अचल+वर्तमान-वर्तमान जिम्मेदारियाँ) का सत्यापित प्रमाण पत्र प्रेषित करने के निर्देश दिये जाते हैं जिससे कि आपके द्वारा देय सहमति शुल्क की जाँच की जा सके।
6. यह सहमति केवल घरेलू उत्प्रवाह के निस्तारण हेतु मान्य है। औद्योगिक उत्प्रवाह किसी भी स्थिति में निस्तारित न किया जाए।
7. कृपया स्थापित उत्प्रवाह शुद्धीकरण संयंत्र का प्रभावी संचालन तथा रख रखाव सुनिश्चित करें जिससे कि उत्प्रवाह का निस्तारण चोर्ड द्वारा निर्धारित मानकों के अनुरूप हों।
8. कृपया ठोस अवशिष्ट पदार्थों को इस प्रकार से निस्तारित करना सुनिश्चित करें जिससे कि नदी, सरिता, भूमिगत जल या अन्य किसी स्रोत का जल प्रदूषित न हो।
9. उचित मात्रा में वृक्षारोपण करें जिससे कि वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजें।

10. आपको उपकर अधिनियम, 1977 में वांछित नियमों का पूर्णतया पालन करने और बोर्ड को इस सम्बन्ध में प्रगति भेजने की सलाह दी जाती है।

११- सस्य द्वारा पर्यावरण संरक्षण अधिनियम १९८६ के प्राविधानों का पूर्णतया अनुपालन किया जाए।

१२- संस्थान से जमित शुद्धिकृत उठवाह को पूर्णतया रिसाइकिल किया जाये एवं परिसर में डी सिंचाई हेतु प्रयुक्त किया जाये।

१३- ईटीपी पर अलग से विद्युत मीटर स्थापित किया जाये।

इस सहमति आदेश में अंकित प्राविधान तथा सहमति शर्तों के होते हुए भी, उ० प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 तथा इसके संशोधित अधिनियम, 1978 की धारा 27(2) के अन्तर्गत उपरोक्त वर्णित किसी भी / सभी शर्तों में पुनः विचार करने या संशोधन के लिए, अधिनियम के अनुसार जो उचित हो, का अधिकार व शक्ति, बोर्ड आरक्षित रखती है।

संलग्नक : उपरोक्तानुसार

भवदीय

भवदीय,



(डा० पी० सी० शर्मा)  
मुख्य पर्यावरण अधिकारी

(वृत्त.....-६.....)

पृ० सं०.....

तद् दिनांक.....

प्रतिलिपि : क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड ..... गोरखपुर ..... को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।



मुख्य पर्यावरण अधिकारी

(वृत्त.....-६.....)

427



# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

'पिकप भवन' तृतीय तल, बी-ब्लाक, विभूति खण्ड,  
गोमती नगर, लखनऊ

केवल सरिता/भूमि में निस्तारण के लिए  
वर्तमान/बदली हुई क्षमता के लिए

## फार्म XV

### सहमति आदेश प्रपत्र

(लघु श्रेणी के उद्योगों हेतु )

संख्या

471/सहमति/जल आदेश/137/41-1/13

लखनऊ दिनांक. 20-8-13

**विषय** मेडिकल पोलूशन कंट्रोल कमेटी, खुलीलाबाद, संतकब्रि

जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 (यथा संशोधित) की धारा 25/26 के अन्तर्गत उत्प्रेषण निस्तारण हेतु सहमति।

संदर्भ : आवेदन पत्र संख्या.....

१५-५-१३  
दिनांक .....


जल राशि या सीवर में या भूमि पर बहिःश्राव के निस्तारण के लिए जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 जिसे आगे उक्त अधिनियम कहा गया है, के अधीन सहमति प्राप्त करने के लिए उपर्युक्त आवेदन पत्र के निर्देश में .....को उसके परिसर से निकलने वाले उसके घरेलू नगर पालिका/औद्योगिक बहिःश्राव के स्थानीय सरिता/नदी/कुयें में/भूमि पर निस्तारण करने के लिए अनुलग्नक में उल्लिखित सामान्य और विशेष शर्तों के अनुसार बोर्ड द्वारा प्राधिकार दिया जाता है।

2. यह सहमति दिनांक.....से.....

दिनांक..... १६-५-२०१३ ..... ३१-१२-२०१३  
की अवधि के लिए विधि मान्य होगी।

3. इस सहमति आदेश में अंकित प्राविधानों तथा सहमति शर्तों के होते हुए भी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 और इसके संशोधित अधिनियम, 1978 की धारा 27(2) के अन्तर्गत वर्णित किसी/सभी शर्तों पर पुनः विचार करने या संशोधन के लिए अधिनियम के अनुसार जो उचित हो, का अधिकार व शक्ति, बोर्ड आरक्षित रखती है। उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के लिए और उसकी ओर से।

संलग्नक : अनुलग्नक

  
मुख्य पर्यावरण अधिकारी

(वृत्त.....)

# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

सहमति आदेश संख्या.....सहमति/

दिनांक.....का संलग्नक

## सहमति शर्तें

1. अधिकतम दैनिक उत्प्रवाह और प्रति घंटे में निस्तारित होने वाले उत्प्रवाह की दर निम्न से अधिक नहीं होनी चाहिए।

उत्प्रवाह का प्रकार	अधिकतम दैनिक निस्तारण मी <sup>3</sup>	अधिकतम प्रति घंटा निस्तारण मी <sup>3</sup>
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(i) घरेलू

**शुद्धिकृत उत्प्रवाह का पुनः प्रयोग किया जाये।**

(ii) औद्योगिक

(अ) प्रक्रिया जल

ब्लीड धोने के

जल सहित

(ब) शीतलन जल

2. ब्लीड जल सहित प्रक्रिया में प्रयुक्त जल तथा घरेलू उत्प्रवाह को एकत्र करने के लिए अलग-अलग बन्द जल प्रवाह की व्यवस्था बनाई जाये। एकत्र करने की व्यवस्था के अंतिम छोर टर्मिनल मेनहोल, उत्प्रवाह मापन तथा उत्प्रवाह का नमूना एकत्र करने की व्यवस्था होनी चाहिए। कोई भी उत्प्रवाह टर्मिनल, मेनहोल के डाउन स्ट्रीम पर सीवर में प्रवेश नहीं करना चाहिए। सहमति आवेदन पत्र में सूचित उत्प्रवाह के अलावा अन्य कोई उत्प्रवाह एकत्र करने की व्यवस्था में प्रवेश नहीं करना चाहिए तथा यह भी सुनिश्चित करें कि घरेलू उत्प्रवाह स्ट्रीम वाटर ड्रेन में निस्तारित न हो।

3. घरेलू उत्प्रवाह सेप्टिक टैंक या अन्य शुद्धिकरण संयंत्र में शुद्धिकृत किया जाये जिससे शुद्धिकृत उत्प्रवाह निम्न मानकों के अनुरूप हो।

20° से. पर 5 दिन की बी.ओ.डी.  
न हो।

30 मिग्रा./ली. से अधिक

कुल निलम्बित ठोस

100 मिग्रा./ली.


से अधिक न हो।

4. सभी प्रक्रियाओं से जनित उत्प्रवाह, ब्लीड जल, शीतलन उत्प्रवाह, फर्श व उपकरणों की धुलाई से जनित उत्प्रवाह सहित औद्योगिक उत्प्रवाह निस्तारित होने से पूर्व इस प्रकार शुद्धिकृत किया जाये कि उत्प्रवाह बोर्ड द्वारा सं. 713/37/83/19/ए आर एन दिनांक 6-4-83 में निर्धारित मानकों के अनुरूप हो।
5. अन्य प्रचालक जिनके मान मानक में न दिये हों उनका मान उद्योग में निर्माण प्रक्रिया में प्रयुक्त किए जाने वाले जल के मानकों से अधिक नहीं होना चाहिए।
6. घरेलू तथा औद्योगिक उत्प्रवाह के नमूने एकत्र करने व विश्लेषित करने की विधि भारतीय मानक 4733 व 2488 और इसके बाद के संशोधनों के अनुरूप होनी चाहिए।
7. विश्लेषित करने के लिए नमूना शर्त संख्या 2 में संदर्भित टर्मिनल मेनहोल से एकत्रित किया जाना चाहिये।
8. शर्त संख्या 2 में संदर्भित टर्मिनल मेनहोल ऊपर से ढके, ताले लगाने की व्यवस्था युक्त, कम से कम MX15 साइज और आवश्यक गहराई के ईट या सीमेंट कंक्रीट के चेम्बर होने चाहिये। टर्मिनल, मेनहोल में उत्प्रवाह नापने तथा विश्लेषण के लिए नमूना लेने की व्यवस्था होनी चाहिये।

9. शुद्धिकृत घरेलू व औद्योगिक उत्प्रवाह मिलाकर (उपरोक्त शर्त संख्या 2 के प्राविधानों के अनुसार) एक ही निस्तारण बिन्दु से निस्तारित किया जाये। इस संयुक्त उत्प्रवाह निस्तारण बिन्दु पर उत्प्रवाह मापने की कुछ व्यवस्था होनी चाहिये।
10. शुद्धिकृत घरेलू व औद्योगिक उत्प्रवाह शर्त संख्या 9 में वर्णित संयुक्त निस्तारण बिन्दु से अन्तिम निस्तारण बिन्दु.....में पक्के, ढके हुए बन्द पाइप युक्त ड्रेन से होकर निस्तारित किया जाये। पक्की ड्रेन या बन्द पाइप को इस प्रकार बिछाना चाहिए जिससे कि अनाधिकृत व्यक्तियों द्वारा उसमें नुकसान न पहुँचाया जाये। टर्मिनल निस्तारण बिन्दु को भी टर्मिनल मेनहोल की भांति बनाया जाये, बन्द पाइपों में स्थल की आवश्यकता के अनुसार माध्यमिक निरीक्षण कक्ष बनाये जाये।
11. इस शर्तों का विशेष रूप से उत्प्रवाह शुद्धिकरण, उत्प्रवाह मापन, नमूना एकत्र करने की व्यवस्था, टर्मिनल मेनहोल व टर्मिनल निस्तारण बिन्दु के सम्बन्ध में दिनांक.....या उससे पहले पूर्ण अनुपालन किया जाये।
12. बोर्ड से निर्गत सहमति आदेश की प्राप्ति के 30 दिन के भीतर तथा उसके बाद प्रत्येक महीने की दस तारीख तक मासिक प्रगति आख्या, सहमति शर्तों की अनुपालन आख्या के साथ जरूर भेजे।
13. विस्तृत निर्माण स्थल, रेखाचित्र उत्प्रवाह ले जाने वाली पाइप लाइन की अनुदैर्घ्य काट व प्लान तथा शर्त 8, 9 व 10 में वर्णित अंतिम निस्तारण बिन्दु का रेखाचित्र इस सहमति आदेश के जारी करने के एक माह के भीतर बोर्ड को भेजे।
14. परिसर में एकत्र होने वाले बरसात, तूफान के जल को भली भांति रखा जाये और किसी भी बिन्दु पर घरेलू व औद्योगिक अवशिष्ट से मिलने न दिया जाये। कच्चे माल, उत्पाद या अन्य कोई पदार्थ जो तूफानी जल के साथ बहकर जा सकते हो, का खुले में ढेर न लगाया जाये।
15. फैक्ट्री परिसर में उत्पन्न होने वाले सभी ठोस अवशिष्ट पदार्थों का भली भांति वर्गीकरण व निम्न प्रकार से निस्तारण किया जाये।
  - (i) अक्रिय पदार्थ होने पर उसका भूमि भराव के लिए इस प्रकार प्रयोग सुनिश्चित किया जाए कि रिसाव की स्थिति पैदा न हो जिससे कि वह भूमिगत जल में प्रवेश न करें या बरसाती, तूफानी जल के द्वारा बहा न दिया जाए।
  - (ii) ज्वलनशील कार्बनिक पदार्थ होने पर नियंत्रित प्रज्वलन किया जाये।
  - (iii) जैविक अवघट्य पदार्थ होने पर कम्पोस्टिंग की जाये।
16. विषैले पदार्थों का विषैलापन अगर सम्भव हो सके तो दूर किया जाए अन्यथा उन्हें बोर्ड को लिखित अनुमति प्राप्त कर सुरक्षित क्षेत्रों में मुहरबन्द स्टील ड्रम में रखा और दफनाया जाय। विषमुक्त करने या मुहरबन्द करने और दफनाने का कार्य बोर्ड के अधिकृत व्यक्ति की उपस्थिति में ही अनुमति लेकर किया जाय।
17. यदि फैक्ट्री के किसी संयंत्र/संयंत्रों में कोई दोषपूर्ण स्थिति उत्पन्न हो जिसके फलस्वरूप निस्तारित उत्प्रवाह की मात्रा बढ़ जाए और/या उपरोक्त पैरा 3 व 4 में वर्णित मानकों का उल्लंघन हो तो बोर्ड को टेलीग्राफिकली तथा ऑचलिक स्वास्थ्य अधिकारी/मुख्य चिकित्सा अधिकारी को स्थिति बताते हुए सूचित किया जाए।
18. प्रार्थी फैक्ट्री के अन्दर व परिसर में अच्छा रखरखाव स्थापित करें। सभी पाइप, बाल्व, सीवर और ड्रेन

रिसावरोधी होने चाहिए। फर्श की धुलाई से जनित उत्प्रवाह, उत्प्रवाह एकत्र करने की व्यवस्था में प्रवेश करना चाहिए और शर्त के अनुसार किसी बरसाती/तूफानी जल की नाली या खुले स्थान पर नहीं दिया जाना चाहिए।

19. प्रार्थी को टर्मिनल मेनहोल तथा अंतिम निस्तारण बिन्दु पर बोर्ड के स्टाफ या बोर्ड द्वारा अधिकृत एजेन्सी के लिए उत्प्रवाह का नमूना एकत्र करने की व्यवस्था करनी चाहिए।
20. शुद्धीकृत घरेलू व प्रक्रिया जनित उत्प्रवाह का नमूना किसी भी सामान्य उत्पादन कार्य किए जाने वाले दिन, तीन महीने में एक बार लिया जाए और उन्हें शर्त संख्या 3 व 4 में दी हुई सीमा के अनुसार सभी प्रचालकों के लिए विश्लेषित किया जाए। संलग्न प्रपत्र के अनुसार पूर्ण विश्लेषण करवाने के बाद तुरन्त/समय-समय पर विश्लेषण आख्या बोर्ड में जमा की जाए।
21. प्रार्थी/कम्पनी बिना लापरवाही किए इस सहमति आदेश में दिये गए निर्देशों तथा बाद में समय-समय पर निर्गत निर्देशों का अनुपालन करें। प्रार्थी/कम्पनी अगर किसी समय निर्गत किसी आदेश/निर्देश का पालन न करे और/या इस सहमति आदेश की शर्तों का उल्लंघन करे तो वह कानून/अधिनियम के प्राविधानों के अन्तर्गत विधिक कार्यवाही के लिए उत्तरदायी होगी।
22. प्रार्थी बोर्ड की पूर्व लिखित सहमति के बिना अन्तिम निस्तारण बिन्दु और उत्प्रवाह की गुणता व मात्रा, उत्प्रवाह निस्तारण की दर, उत्प्रवाह का तापमान न बदले या परिवर्तन न करे।
23. उपरोक्त शर्तें जब तक अधिनियम/संशोधित अधिनियम की धारा 27(2) के अन्तर्गत समाप्त नहीं कर दी जाती हैं, तब तक लागू रहेगी।
24. प्रार्थी की सहमति की अवधि समाप्त होने के कम से कम 30 दिन पहले या प्रस्तावित नये या परिवर्तित निस्तारण बिन्दु के चालू होने और/या निस्तारण किये जाने के 30 दिन पूर्व, जो भी पहले हो, तक सहमति के नवीनीकरण हेतु आवेदन करना चाहिए।
25. एक निरीक्षण पुस्तिका खोली जानी चाहिए और बोर्ड के अधिकारियों को फैक्ट्री भ्रमण के समय उपलब्ध कराया जाना चाहिए।
26. प्रार्थी उत्प्रवाह शुद्धिकरण संयंत्र या संस्थान के निर्माण, स्थापना या प्रयोग में लाने सम्बन्धी कोई भी सूचना और जल प्रदूषण निवारण व नियंत्रण से सम्बन्धित सूचना फैक्ट्री में बोर्ड से आये अधिकारी और/या बोर्ड को अवश्य उपलब्ध कराये।
27. फैक्ट्री परिसर से अंतिम निस्तारण बिन्दु जैसे साल भर बहने वाली नदी या सिंचाई योग्य फार्म, तक उत्प्रवाह ले जाने वाली चैनल, सीवर, ड्रेन या नाले में पर्याप्त प्रवाह सुनिश्चित किया जाए। जल के भराव जिससे एनारोबिक स्थितियां या मच्छरों की पैदावार हो, को नहीं होने दिया जाय।
28. निदेशक (निदेशकों), साझेदार (साझेदारों), प्रोपराइटर (प्रोपराइटरों) के नाम, पते व टेलीफोन की सूची दी जाए।
29. इस सहमति आदेश में अंकित प्राविधान तथा दिए गए सहमति शर्तों के होते हुए भी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 तथा इसके संशोधित अधिनियम, 1978 की धारा 27(2) के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने या संशोधन के लिए, अधिनियम के अनुसार जो उचित हो, या अधिकार व शक्ति, बोर्ड आरक्षित रखती है।

  
मुख्य पर्यावरण अधिकारी

(वृत्त.....)



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## उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,

डी० सी० १२ डी, विभूति ऊपड,  
गोमती नगर, लखनऊ

संज्ञक संख्या

/सी-6/सहमति जल/137/गोरखपुर/2016

पंजीकृत

दिनांक

दिनांक

नैसर्गिक वैज्ञानिक पोल्यूशन कन्ट्रोल कमेटी,  
डी-33 यूपीएसआईडीसी, इंडस्ट्रियल एरिया,  
खलीलाबाद, संतकबीर नगर (यूपी०)

विषय जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-25/26 और इसके संशोधित अधिनियम, 1978 के अंतर्गत घरेलू/प्रकिया जनित उत्पन्न के निस्तारण हेतु सहमति।

महोदय,

कृपया उपरोक्त विषयक अपने सहमति आवेदन पत्र दिनांक-8-10-15 का सम्पूर्ण पत्रण करें। आपके सहमति आवेदन पत्र का परीक्षण किया गया। संशोधित सहमति आदेश पत्रांक-182/सी-6/सहमति(जल)आदेश/137/संजीकृत/दिनांक-10-6-16 सलग्न है। आपका ध्यान निम्न बिन्दुओं पर आवश्यक कार्रवाई करने हेतु दिलाया जा रहा है।

1. सहमति शर्तों तथा निम्न बिन्दुओं का काड़ाई से पालन किया जाना सुनिश्चित करें तथा अनुपालन आख्या पत्र प्राप्त के एक माह के भीतर प्रेषित करें।
2. जल सफाई स्त्रोत के विभिन्न बिन्दुओं पर उत्पन्न मापक मीटर अवश्य लगावाये। उत्पन्न मीटर मापी गयी रीडिंग हर महीने समय से अवश्य भेजे।
3. संस्था से प्रतिदिन निस्तारित होने वाले उत्पन्न को मापने हेतु ड्रेन में अंतिम निस्तारण बिन्दु से पूर्व मापक यंत्र लगाये एवं मापी गई सूचनायें समय-समय पर प्रेषित करें।
4. संस्था में स्थापित उत्पन्न शुद्धिकरण संयंत्र का प्रभावी संचालन तथा रख रखाव सुनिश्चित करें जिससे कि उत्पन्न का निस्तारण बोर्ड द्वारा निर्धारित मानकों के अनुरूप हो।
5. कृपया ठोस अपशिष्ट पदार्थों को इस प्रकार से निस्तारित करना सुनिश्चित करें जिससे कि नदी, सरिता, भूमिगत जल या अन्य किसी स्त्रोत का जल प्रदूषित न हो।
6. उचित मात्रा में वृक्षारोपण करें जिससे कि वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजे।
7. आपको उपर अर्थ अधिनियम, 1977 में बंधित नियमों का पूर्णतया पालन करने और बोर्ड को इस सम्बन्ध में प्रति भेजने की सलाह दी जाती है।
8. संस्था द्वारा प्रचलित समस्त पर्यावरण विधियों व अंतर्गत प्रतिपादित नियमों आदि का पूर्णतया सम्मत्य अनुपालन आवश्यक रूप से सुनिश्चित किया जायेगा।
9. संस्था से जनित उत्पन्न को बोर्ड मानकों के अनुरूप शुद्धिकृत करके ही निस्तारित किया जाये।
10. उत्पन्न शुद्धिकरण के संचालन में खपत विद्युत तथा केमिकल्स का लागतबुका बनाया जाये।
11. संस्था द्वारा जीव चिकित्सा अपशिष्ट का पूर्ण उपचार करके ही निस्तारित किया जाये। जीव चिकित्सा अपशिष्ट को किसी भी दशा में अन्यत्र इधर उधर न डाला जाये।
12. संस्था के विरुद्ध प्रदूषण संबंधी शिकायतें प्राप्त होने एवं उसकी पुष्टि होने पर सहमति स्वतः निरस्त हो जायेगी।
13. शुद्धिकृत उत्पन्न को पूर्णतया रिहाइकिल किया जाये एवं परिसर में ही सिंचाई हेतु प्रयोग किया जाये। किसी भी दशा में नदी/नाले में निस्तारित न किया जाये।

14. उत्प्रवाह शुद्धिकरण संयंत्र हेतु अलग से विद्युत मीटर स्थापित किया जाये।
15. हाऊस मीपिंग में सुधार किया जाये।
16. पर्यावरण (संरक्षण) अधिनियम 1986 के प्राविधानों का पूर्णतया अनुपालन किया जाये।
13. संस्था द्वारा चार्टर्ड एकाउंटेंट से प्रमाणित बैलेन्सशीट एक माह में प्रेषित किया जाए तदनसार अवशेष शुल्क यदि वांछित है तो देय होगा।
15. संस्था का संचालन इस प्रकार किया जाएगा कि आस-पास के पर्यावरण एवं जनमानस पर प्रतिकूल प्रभाव न पड़े।

इस सहमति आदेश में अंकित प्राविधान तथा सहमति शर्तों के होते हुए भी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ, जल (प्रदूषण नियंत्रण तथा नियंत्रण) अधिनियम, 1974 यथा संशोधित की धारा-27(2) के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने के लिए जो उचित हो, का अधिकार व शक्ति, बोर्ड आरक्षित रखती है।  
(सक्षम अधिकारी की अनुमति से निर्गत)  
संलग्नक : उपरोक्तानुसार ।

भवदीय,



(डा० राजीव उपाध्याय)  
मुख्य पर्यावरण अधिकारी (वृत्त-6)

तद दिनांक-

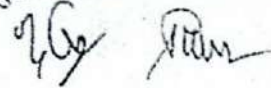
पृष्ठ संख्या-

प्रतिलिपि :-

1. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, गोरखपुर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित ।



मुख्य पर्यावरण अधिकारी (वृत्त-6)





# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,

टी० सी० 12 की, किमुति खण्ड,  
गोमती नगर, लखनऊ  
केवल शरिता/भूमि व निस्तारण के लिए  
वर्तमान/बचती हुई क्षमता के लिए

## फार्म XV सहमति आदेश पत्र

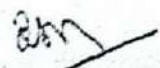
संदर्भ संख्या /E2 /सी-8 /जल सहमति आदेश /127/2016 लखनऊ, दिनांक-10-6-16

विषय:- गैररस मेडिकल पॉल्यूशन कन्ट्रोल कमेटी, डी-33 यूपीएसआईडीसी, इंडस्ट्रियल एरिया, खलीलाबाद, संतकवीर नगर (यूपी०)को को जल (प्रदूषण निवारण नियंत्रण ) 1974 (यथा संशोधित) के धारा 25/26 और अंतर्गत उत्प्रवाह निस्तारण हेतु सहमति।

संदर्भ सहमति जल आवेदन पत्र दिनांक 8-10-2015

1. जल शरिता या (ड्रेन) में या भूमि पर बहिःश्राव के निस्तारण के लिए जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 जिससे आगे उक्त अधिनियम कहा गया है, के अधीन सहमति प्राप्त करने के लिए उपर्युक्त आवेदन पत्र के निर्देश में मैसर्स मेडिकल पॉल्यूशन कन्ट्रोल कमेटी, डी-33 यूपीएसआईडीसी, इंडस्ट्रियल एरिया, खलीलाबाद, संतकवीर नगर (यूपी०)को को उसके परिसर से निकलने वाले उसके औद्योगिक बहिःश्राव को ई० टी० पी० के माध्यम से सिंचाई/ड्रेन द्वारा शरिता/नदी में निस्तारित करने के लिए तथा घरेलू उत्प्रवाह को सेंट्रिक टैंक/सोफ्टिफ क माध्यम से निस्तारित करने हेतु अनुलग्नक में उल्लिखित सामान्य और विशेष शर्तों के अनुसार बोर्ड द्वारा प्राधिकार दिया जाता है।
2. यह सहमति दिनांक-8-10-2015 से दिनांक-31-12-2016 तक की अवधि के लिए मान्य है।
3. इस सहमति आदेश में अंकित प्राविधानों तथा सहमति शर्तों के होते हुए भी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथा संशोधित की धारा-27(2) के अन्तर्गत वर्णित किसी भी/सभी शर्तों में पुनः विचार करने या संशोधन के लिए अधिनियम के अनुसार जो उचित हो, का अधिकार व शक्ति बोर्ड आरक्षित रखती है। उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के लिए और उसकी ओर से।

(सक्षम अधिकारी की अनुमति से निर्गत)

  
( डा० रत्नीव उपाध्याय )  
मुख्य पर्यावरण अधिकारी (वृत्त-8)

अनुलग्नक : संलग्नक 1  
(सहमति शर्त)

: 2 :

## उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ

सहमति आदेश संख्या-.....182 / सहमति(जल) / आदेश // 32/1972/16 दिनांक 10/6 का संलग्नक

### सहमति शर्तें

- अधिकतम दैनिक उत्प्रावह और प्रति घण्टे में निस्तारित होने वाले उत्प्रावह की दर निम्न से अधिक नहीं होनी चाहिए।  

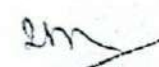
उत्प्रावह का प्रकार	अधिकतम दैनिक निस्तारण	निस्तारण विन्दु
(i) घरेलू-	0.5 किली०/दिन	
(ii) औद्योगिक-	01 किली०/दिन	
- क्लीड जल सहित प्रक्रिया में प्रयुक्त जल तथा घरेलू उत्प्रावह को एकत्र करने के लिए अलग-अलग बन्द जल प्रवाह की व्यवस्था बनाई जाये। एकत्र करने की व्यवस्था के अन्तिम छोर टर्मिनल मेनहोल/अन्तिम निस्तारण विन्दु उत्प्रावह मापन तथा उत्प्रावह का नमूना एकत्र करने की व्यवस्था होनी चाहिए। कोई भी उत्प्रावह अन्तिम निस्तारण विन्दु/मेनहोल के डाउन स्ट्रीम पर सीवर में प्रवेश नहीं करना चाहिए। सहमति आवेदन पत्र में सूचित उत्प्रावह के अलावा अन्य कोई उत्प्रावह एकत्र करने की व्यवस्था में प्रवेश नहीं करना चाहिए तथा यह भी सुनिश्चित करें कि घरेलू उत्प्रावह स्ट्रीम वाटर ड्रेन में निस्तारित न हो।
- औद्योगिक उत्प्रावह को शुद्धिकरण संयंत्र में शुद्धिकृत किया जाये जिससे शुद्धिकृत उत्प्रावह निम्न मानकों के अनुरूप हो।  

27° से० पर 3 दिन की बी०ओ०डी० कुल निलम्बित ठोस	30 मिग्रा/ली० से अधिक न हो 100 मिग्रा०/ली० से अधिक न हो
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- सभी प्रक्रियाओं से जनित उत्प्रावह, क्लीड जल, शीतलन उत्प्रावह, फर्श व उपकरणों की धुलाई से जनित उत्प्रावह सहित औद्योगिक उत्प्रावह निस्तारित होने से पूर्व इस प्रकार शुद्धिकृत किया जाये कि उत्प्रावह पर्यावरण संरक्षण अधिनियम 1986 में निर्धारित मानकों के अनुरूप हो।
- अन्य प्रचालक जिनके मान मानक में न दिये हो उनका मान उद्योग में निर्माण प्रक्रिया में प्रयुक्त किये जाने वाले जल के मानकों से अधिक नहीं होना चाहिए।
- घरेलू तथा औद्योगिक उत्प्रावह के नमूने एकत्र करने व विश्लेषित करने की विधि भारतीय मानक 4733 व 2488 और इसके बाद के संशोधनों / पर्यावरण संरक्षण अधिनियम 1986 में निर्धारित मानकों के अनुरूप होना चाहिए।
- विश्लेषित करने के लिए नमूना शर्त संख्या 2 में संदर्भित टर्मिनल मेनहोल से एकत्रित किया जाना चाहिए।
- शुद्धिकृत घरेलू व औद्योगिक उत्प्रावह निलाकर (उपरोक्त शर्त संख्या-2 के प्रावधानों के अनुसार) एक ही निस्तारण विन्दु से निस्तारित किया जाये। इस संयुक्त उत्प्रावह निस्तारण विन्दु पर उत्प्रावह मापने हेतु फ्लो मीटर वी-नाच की व्यवस्था होनी चाहिए तथा उसकी लागत युक्त मन्टेन की जाये।

-3-

9. उत्प्रवाह शुद्धिकरण संयंत्र के संचालन में प्रयुक्त विद्युत मीटर को माप हेतु पृथक से विद्युत मीटर स्थापित कर उसकी लागतुक मेन्टेन की जाये उत्प्रवाह शुद्धिकरण संयंत्र के संचालन हेतु प्रशिक्षित कार्मिको की नियुक्ति की जाये।
10. बोर्ड से निर्गत सहमति आदेश की प्राप्ति के 30 दिन के भीतर तथा उसके बाद प्रत्येक महीने की दस तारीख तक मासिक प्रगति आख्या, सहमति शर्तों की अनुपालन आख्या के साथ जरूर भेजे।
11. परिसर में एकत्र होने वाले बरसात, तूफान के जल को भली भाँति रखा जाये और किसी भी बिन्दु पर घरेलू व औद्योगिक अपशिष्ट से मिलने न दिया जाये। कच्चे माल, उत्पाद या अन्य कोई पदार्थ जो तूफानी जल के साथ बहकर जा सकते हैं, का खुले में ढेर न लगाया जाये।
12. फैक्ट्री परिसर में उत्पन्न होने वाले सभी ठोस अपशिष्ट पदार्थों (हेजार्डस अपशिष्ट को छोड़ कर भली भाँति वर्गीकरण व निम्न प्रकार से निस्तारण किया जाये।
  - (i) अफिय पदार्थ होने पर उसका भूमि भराव के लिए इस प्रकार प्रयोग सुनिश्चित किया जाये कि रिसाव की स्थिति पैदा न हो जिससे कि वह भूमिगत जल में प्रवेश न करे या बरसाती, तूफानी जल के द्वारा बहा न दिया जाए।
  - (ii) ज्वलनशील कार्बनिक पदार्थ होने पर नियंत्रित प्रज्वलन किया जाये।
  - (iii) जैविक अवघट्य पदार्थ होने पर कम्पोस्टिंग की जाये।
13. हेजार्डस पदार्थों का विपैलापन अगर संभव हो सके तो दूर किया जाये अन्यथा उन्हें बोर्ड की लिखित अनुमति प्राप्त कर स्टील ड्रम/पक्के टैंक में रखा जाये और फिर टी0 एस0 डी0 एफ में भेजा जाए।
14. यदि फैक्ट्री के किसी संयंत्र/संयंत्रों में कोई दोषपूर्ण स्थिति उत्पन्न हो जिसके फलस्वरूप निस्तारित उत्प्रवाह की मात्रा बढ़ जाए और/या उपरोक्त पैरा-3 व 4 में वर्णित मानकों का उल्लंघन हो तो उत्प्रवाह का जनित होना तत्काल बन्द किया जाये तथा सुधार होने पर ही पुनः जनित कर ई0 टी0 पी0 के माध्यम से ट्रीट कर निस्तारित किया जाये।
15. प्रार्थी फैक्ट्री के अन्दर व परिसर में अच्छा रख-रखाव स्थापित करें। सभी पाइप, वाल्व, सीवर और ड्रेन रिसावरोधी होने चाहिए। फर्श की धुलाई से जनित उत्प्रवाह, उत्प्रवाह एकत्र करने की व्यवस्था में प्रवेश करना चाहिए और शर्त के अनुसार किसी बरसाती/तूफानी जल की नाली या खुले स्थान पर नहीं दिया जाना चाहिए।
16. प्रार्थी को टर्मिनल मेनहोल तथा अन्तिम निस्तारण बिन्दु पर बोर्ड के स्टाफ या बोर्ड द्वारा अधिकृत एजेन्सी के लिए उत्प्रवाह का नमूना एकत्र करने की व्यवस्था करनी चाहिए।
17. शुद्धिकृत घरेलू व प्रक्रिया जनित उत्प्रवाह का नमूना किसी भी सामान्य उत्पादन कार्य किये जाने वाले दिन, तीन महीने में एक बार लिया जाये और उन्हें शर्त संख्या 3 व 4 में दी हुई सीमा के अनुसार सभी प्रचालकों के लिए विश्लेषित किया जाये। संलग्न प्रपत्र के अनुसार पूर्ण विश्लेषण करवाने के बाद तुरन्त/समय-समय पर विश्लेषण आख्या बोर्ड में जमा की जाए।
18. प्रार्थी/कम्पनी बिना लापरवाही किये इस सहमति आदेश में दिय गये निर्देशों तथा बाद में समय-समय पर निर्गत निर्देशों का अनुपालन करें। प्रार्थी/कम्पनी अगर किसी समय निर्गत किसी आदेश/निर्देश का पालन न करें और/या इस सहमति आदेश की शर्तों का उल्लंघन करें तो वह कानून/अधिनियम के प्राविधानों के अन्तर्गत विधिक कार्यवाही के लिए उत्तरदायी होगी।

19. प्रार्थी बोर्ड की पूर्ण लिखित सहमति के बिना अन्तिम निस्तारण बिन्दु और उत्प्रवाह की गुणता व मात्रा, उत्प्रवाह निस्तारण की दर, उत्प्रवाह का तापमान न बदले या परिवर्तन करे।
20. उपरोक्त शर्तें जब तक अधिनियम/संशोधित अधिनियम की धारा 27(2) के अन्तर्गत समाप्त नहीं कर दी जाती हैं, तब तक लागू रहेंगी।
21. प्रार्थी की सहमति की अवधि समाप्त होने के कम से कम चार माह पहले या प्रस्तावित नये या परिवर्तित निस्तारण बिन्दु के चालू होने और/या निस्तारण किये जाने के 30 दिन पूर्व, जो भी पहले हो, तक सहमति के नवीनीकरण हेतु आवेदन करना चाहिए।
22. एक निरीक्षण पुरतिका खोली जानी चाहिए और बोर्ड के अधिकारियों को फैक्ट्री भ्रमण के समय उपलब्ध कराया जाना चाहिए।
23. प्रार्थी उत्प्रवाह शुद्धिकरण संयंत्र संस्थान के निर्माण, स्थापना या प्रयोग में लाने संबंधी कोई भी सूचना और जल प्रदूषण निवारण व नियंत्रण से संबंधित सूचना फैक्ट्री में बोर्ड से आये अधिकारी और/या बोर्ड को अवश्य उपलब्ध कराये।
24. फैक्ट्री परिसर से अन्तिम निस्तारण बिन्दु जैसे साल भर बहने वाली नदी या सिंचाई योग्य फार्म, तक उत्प्रवाह ले जाने वाली चैनल, सीवर, ड्रेन या नाले में पर्याप्त प्रवाह सुनिश्चित किया जाए। जल के भराव जिससे एनारोविक स्थितियों या मच्छरों की पैदावार हो, को नहीं होने दिया जाए।
25. निदेशक (निदेशको), साझेदार (साझेदारों), प्रोपराइटर(प्रोपराइटरों) के नाम, पदों व टेलीफोन की सूचना दी जाये।
26. सहमति आदेश में अंकित प्राविधान तथा दिये गये सहमति शर्तों के होते हुए भी उOप्रOप्रदूषण नियंत्रण बोर्ड, लखनऊ जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 तथा इसके संशोधित अधिनियम, 1978 की धारा 27(2) के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने या संशोधन के लिए, अधिनियम के अनुसार जो उचित हो, या अधिकार व शक्ति, बोर्ड आरक्षित रखती हैं।  
(सक्षम अधिकारी की अनुमति से निर्गत)

  
 (डा० राजीव उपाध्याय)  
 मुख्य पर्यावरण अधिकारी (वृत्त-6)



## उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,

टी0 सी0 12 वी. विभूति एम्पड,  
गोमती नगर, लखनऊ

संदर्भ संख्या

सी-6/वायु सहमति/137/गोरखपुर/2016

दिनांक-

6-7-16

संज्ञा में

मेसर्स मेडिकल पोल्परेशन कंट्रोल कमेटी,  
डी-33 यूपीएसआईडीसी, इंडस्ट्रियल एरिया,  
खलीलाबाद, सतकबीर नगर (यू0पी0)

**विषय:** वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-21 के अन्तर्गत सहमति के संबंध में।

महोदय,

कृपया उपरोक्त विषयक अपने सहमति आवेदन पत्र दिनांक-8-10-15 का सन्दर्भ ग्रहण करें। आपके आवेदन पत्र का परीक्षण किया गया और आपका सशर्त सहमति आदेश संख्या 124/ (वायु) आदेश/137/2016 दिनांक-10-6-16 को संलग्न किया जा रहा है। आपका ध्यान निम्न बिन्दुओं पर आवश्यक कार्यवाही करने हेतु दिलाया जा रहा है।

1. सहमति में दिये गये शर्तों एवं नीचे दिये गये विभिन्न बिन्दुओं का सख्ती से अनुपालन सुनिश्चित करें एवं इस कार्यालय को अनुपालन आख्या एक माह के अंदर प्रेषित करना सुनिश्चित करें।
2. वायु प्रदूषण नियंत्रण व्यवस्था का संचालन एवं रखरखाव इस प्रकार किया जाये जिसमें प्रदूषणकारी अवयवों की मात्रा बोर्ड द्वारा निर्धारित मानकों के अनुरूप हो।
3. सरथा का संचालन इस प्रकार से हो, जिससे वायुमण्डल की गुणता मानकों के अनुरूप रहे।
4. सरथा द्वारा प्रचलित समस्त पर्यावरण विधियों व अंतर्गत प्रतिपादित नियमों आदि का पूर्णतया सततम अनुपालन आवश्यक रूप से सुनिश्चित किया जायेगा।
5. आनलाइन स्टैक मानीटरिंग सिस्टम को राज्य बोर्ड तथा केन्द्रीय प्रदूषण नियंत्रण बोर्ड के सर्वर से जोड़ा जाये।
6. चिकित्सालयों से जनित जैव चिकित्सा अपशिष्ट को पूर्ण उपचार करके ही निस्तारित किया जाये। जैव चिकित्सा अपशिष्ट को किसी भी दशा में अन्यत्र इधर-उधर नहीं डलवाया जाये।
7. उत्सर्जन अनुश्रवण बोर्ड द्वारा मान्यता प्राप्त प्रयोगशाला से कराकर विलंबतम एक माह में प्रस्तुत करें।
8. कचरा उठान हेतु प्रयुक्त गाडी में जी0पी0एस0 की व्यवस्था सुनिश्चित की जाये।
9. कचरे को इसीनिरेटर में सुचारु रूप से प्रयुक्त/जलाये जाने हेतु तकनीकी रूप से दक्ष आपरेटर रखा जाये।

इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होने हुए भी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ, वायु (प्रदूषण नियंत्रण तथा नियंत्रण) अधिनियम, 1981 तथा इसके संशोधित अधिनियम, 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने के लिए जो उचित हो, यह परिचालन करने का अधिकार व शक्ति, बोर्ड आरक्षित रखती है।

यह सहमति सक्षम अधिकारी की अनुमति से निर्गत की जा रही है।

भददीय

शतग्नक : उपरोक्तानुसार ।



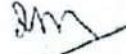
( डा० राजीव उपाध्याय )  
मुख्य पर्यावरण अधिकारी (पृत्त-६)

संदर्भ संख्या-

/ वायु प्रदूषण /

तद दिनांक-

प्रतिलिपि - क्षेत्रीय अधिकारी उ०प्र० प्रदूषण नियंत्रण बोर्ड, गोरखपुर को सूचनार्थ एवम आवश्यक कार्रवाई हेतु प्रेषित ।



मुख्य पर्यावरण अधिकारी (पृत्त-६)



(27)



## उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,


टी० सी० 12 की, विभूति खण्ड,  
गोमती नगर, लखनऊ

संघर्ष संख्या 174 / सी-6 / सहमति (वायु) आदेश 137/57/2016 दिनांक-10-6-16

विषय : मैसर्स मेडिकल पॉल्यूशन कंट्रोल कमेटी, डी-33 यूपीएसआईडीसी, इंडस्ट्रियल एरिया, खलीलाबाद, सतकधीर नगर (यूपी०)को वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथा संशोधित) की धारा-21/22 के अन्तर्गत सहमति के संबंध में।

संदर्भ : सहमति वायु आवेदन पत्र दिनांक 8-10-2015

- 1- वायु अधिनियम, 1981 के अन्तर्गत वायु प्रदूषणकारी अवयवों के उत्सर्जन हेतु उपरोक्त संदर्भित सहमति मैसर्स मेडिकल पॉल्यूशन कंट्रोल कमेटी, डी-33 यूपीएसआईडीसी, इंडस्ट्रियल एरिया, खलीलाबाद, सतकधीर नगर (यूपी०)को अपने सयंत्रों से संलग्नक में वर्णित शर्तों के अनुरूप वायुमण्डल में उत्सर्जन हेतु बोर्ड द्वारा अधिकृत किया जाता है।
2. यह सहमति दिनांक- 8-10-2015 से दिनांक-31-12-2016 तक की अवधि के लिए मान्य है।
3. इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-21 (6) में तथा इसके संशोधित अधिनियम, 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने के लिए जो उचित हो परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है।  
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड हेतु अथवा अधिकृत।  
(सक्षम अधिकारी की अनुमति से निर्गत)

  
( डा० राजीव उपाध्याय )  
मुख्य पर्यावरण अधिकारी (वृत्त-6)

अनुलग्नक : संलग्नक 1  
(सहमति शर्तें)

-2-

## उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ

संलग्नक आदेश संख्या- 176 / सहमति(वायु) / आदेश / 133/वासी/दिनोंक 10-6-16

सहमति शांति

1. धूलू गैस की प्रतिघण्टा अधिकतम उत्सर्जन मात्रा नीचे दिये गये घिमनियों द्वारा उत्सर्जन मात्रा से अधिक नहीं होना चाहिए।

सम्बद्ध घिमनी

1. इसीगिरिटर से भूतल से 30 मी०
2. वायु मण्डल में विभिन्न घिमनियों द्वारा उत्सर्जित मात्रा बोर्ड मानकों के अनुरूप हो।  
(i) सत्यमंडेड पार्टिकुलेट मीटर 150 मिलीग्राम प्रतिनार्मल घनमीटर  
(एस०पी०एम०)
3. समय-समय पर बोर्ड द्वारा निर्धारित अन्य परिचालकों की मात्रा भी मानकों के अनुरूप हो।
4. बोर्ड द्वारा अनुमोदित वायु प्रदूषण नियंत्रण एवम् अनुश्रवण हेतु संयंत्रों का अधिस्थापन उद्योग के प्रस्तावित अथवा कार्यरत परिसर में ही हो।
5. बोर्ड के अनुरूप ही उद्योगी द्वारा कार्यरत प्रदूषण नियंत्रण संयंत्रों में संशोधन अथवा प्रतिस्थापन (यदि सक्षम एवम् अनुरूप न पाये गये हों) किया जा सकता है।
6. दिन्दु-4 5 एवम् 7 में इमित नियंत्रण तथा अनुश्रवण संयंत्रों को कार्यरत स्थिति में इकाई में रखा जाये।
7. इकाई परिसर में प्रत्येक आवश्यक स्थान पर घिमनी/स्टैंक का प्राविधान बोर्ड मानकों के अनुसार किया जाये।
8. सहमति आदेश निर्गत किये जाने की दिनोंक के एक माह के भीतर इकाई के समस्त स्टैंक से हो रहे उत्सर्जन के अनुश्रवण किये जाने की सम्पूर्ण व्यवस्था की जाये। उत्सर्जन का अनुश्रवण नियमित रूप से किया जाय एवम् इसकी मासिक आख्या बोर्ड में जमा की जाए।

9. (अ) उपरोक्त संदर्भित सहमति शर्तों का सम्पूर्ण अनुपालन कार्यरत इकाई द्वारा सुनिश्चित किया जाये एवं इस संबंध में आवश्यक अनुपालन आख्या सहमति आदेश प्राप्ति के चार माह के भीतर प्रस्तुत किया जाये।
- (ख) नवीन इकाई में उत्पादन तब तक न आरम्भ किया जाए जब तक सहमति आदेश की शर्तों का अनुपालन बोर्ड की संस्तुति के अनुसार न कर लिया जाए।
10. किसी दुर्घटना या किसी अपरिहार्य कारणों से वायु प्रदूषित अवयवों का उत्सर्जन वातावरण में निर्धारित मानकों से अधिक होता है या होने की संभावना हो तो बोर्ड और अन्य संस्थानों जो वायु (प्रदूषण नियंत्रण तथा नियंत्रण) अधिनियम, 1981 में वर्णित हैं, को सूचित करना चाहिए।
11. इकाई में कार्यरत किसी भी प्रदूषण नियंत्रण संयंत्र अथवा स्टैक में किसी प्रकार का कोई भी परिवर्तन बिना बोर्ड की पूर्व अनुमति के न किया जाए।
12. इकाई का रख-रखाव इस प्रकार से सुनिश्चित किया जाए कि वायु प्रदूषणकारी तत्वों का उत्सर्जन, स्टैक के अतिरिक्त अन्य किसी बिन्दु से नहीं होना चाहिए।
13. इकाई द्वारा बोर्ड के कर्मचारियों, मान्यता प्राप्त संस्थानों द्वारा, चिमनी अथवा उक्त किसी अन्य "आउट लेट" से वायु उत्सर्जन का नमूना एकत्रित किये जाने से संबंध में समस्त आवश्यक सुविधाओं का प्राविधान किया जाए।
14. इकाई से आवादी, कृषिक उपज इत्यादि को कोई भी नुकसान होने की स्थिति में यह आवश्यक होगा कि इकाई में उत्पादन तुरन्त बन्द किया जाये तथा इसकी सूचना तत्काल बोर्ड को दी जाए।
15. आवेदनकर्ता/इकाई द्वारा इस सहमति आदेश में तथा भविष्य में दिये जाने वाले समस्त निर्देशों/आदेशों का अनुपालन कड़ाई से किया जाए। किसी भी समय पर दिये गये आदेश/निर्देश अथवा इस सहमति आदेश की शर्तों का अनुपालन संतोषजनक नहीं पाये जाने की स्थिति में आवेदनकर्ता/इकाई पर विधिक प्राविधानों के अन्तर्गत कार्यवाही की जायेगी।
16. उपरोक्त इंगित समस्त शर्त अधिनियम की धारा-21 (6) के अन्तर्गत निरस्त न किये जाने तक वैध रहेगी।
17. आवेदन कर्ता द्वारा सहमति नवीनीकरण हेतु सहमति आवेदन पत्र तीन प्रतियों में जमा किया जाए। यह आवेदन पत्र पूर्व सहमति आदेश की वैधता समाप्त होने से चार माह अथवा नवीन या प्रतिस्थापित चिमनी की कार्यान्वयन तिथि हो एवम् प्रस्तावित नवीन उत्सर्जन की तिथि से 30 दिन पूर्व (जो भी पहले हो) जमा किया जाए।
18. बोर्ड के अधिकारियों के निरीक्षण के दौरान उद्योग द्वारा एक निरीक्षण पुस्तिका उपलब्ध करायी जाए।

19. आवेदक को निरीक्षणकर्ता/बोर्ड को अनुश्रवण एवं प्रदूषण नियंत्रण संयंत्रों के निर्माण, अधिस्थापन अथवा संचालन तथा अन्य सूचनाएँ जो वायु प्रदूषण नियंत्रण से संबंधित हों, उपलब्ध करानी होंगी।
20. इस सहमति आदेश की प्राप्ति के 30 दिन के अन्दर अपने उद्योग के डाइरेक्टर्स, पार्टनर्स, प्रोपराइटर्स का पता, दूरभाष संख्या की एक लिस्ट उपलब्ध करानी होगी।
21. इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ, वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-21 (6) में तथा इसके संशोधित अधिनियम, 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने के लिए जो उचित हो, यह परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है। उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड हेतु अथवा अधिकृत।

(सक्षम अधिकारी की अनुमति से निर्गत)

( डा० राजीव उपाध्याय )  
मुख्य पर्यावरण अधिकारी, वृत्त-6

443

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -  
48945/UPPCB/Basti(UPPCBRO)/CTO/water/SA  
NT KABIR NAGAR/2019

Dated : 05/06/2019

To ,

Shri VINAY KUMAR VERMA  
M/s MEDICAL POLLUTION CONTROL COMMITTEE  
D-33, UPSIDC INDUSTRIAL AREA, KHALILABAD, SANT KABIR NAGAR ,SANT KABIR  
NAGAR,272175  
SANT KABIR NAGAR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974  
(as amended) for discharge of effluent to M/s. MEDICAL POLLUTION CONTROL  
COMMITTEE

Reference Application No :4360067

Dated :05/06/2019

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act ) M/s. MEDICAL POLLUTION CONTROL COMMITTEE is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure , in reference to their foresaid application .
2. This consent is valid for the period from 28/01/2019 to 31/12/2019 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

KULDEEP MISHRA

CEO-6

Enclosed : As above  
(condition of consent):

Copy to: Regional Officer, UPPCB, Basti.

KULDEEP  
MISHRA

CEO-6

## Annexure to Consent issued to M/s.MEDICAL POLLUTION CONTROL COMMITTEE vide

Consent Order No. 4360067/ Water

Dated : 05/06/2019

**CONDITIONS OF CONSENT**

- This consent is valid only for the approved production capacity of CBWTF (Incinerator -100 kg/hr, Autoclave- 500 ltr/hr and Shredder-50 kg/hr).
- The quantity of maximum daily effluent discharge should not be more than the following :

<b>Effluent Discharge Details</b>			
<b>S.No</b>	<b>Kind of Effluent</b>	<b>Maximum daily discharge,KL/day</b>	<b>Treatment facility and discharge point</b>
1	Domestic	02 KLD	Septic Tank
2	Industrial	03 KLD	ETP

- Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- (a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

<b>Domestic Effluent</b>		
<b>S.No</b>	<b>Parameter</b>	<b>Standard</b>

- (b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

<b>Industrial Effluent</b>		
<b>S.No</b>	<b>Parameter</b>	<b>Standard</b>
1	Total Suspended Solids	100 mg/ltr
2	BOD	30mg/ltr
3	COD	250 mg/ltr
4	Oil & Grease	10 mg/ltr

- Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
- The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
- The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
- The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

**Specific Conditions:**

This Consent is being granted to the CBWTF for the treatment and Disposal of Bio-Medical Waste through Incinerator (100 kg/hr), Autoclave (500 ltr/hr) and Shredder-(50 kg/hr) and valid for the same with the following conditions:

1. The Closure directions under section-33A of water Act, 1974 issued by Board to the CBWTF on vide letter 227/CEO Camp/C-6/water consent/137/Bandi/Basti/18 dated 25.06.2018 is hereby revoked.
2. Install water meters at all sources of water supply in the premises/industry and timely send water meter reading on monthly basis.
3. Install V-Notch or any other equipment at the final outlet of the plant for measuring the discharge of waste/effluents generated from premises/industry and timely send detailed report of V-Notch or other installed equipment along with calibration chart.
4. Treated effluent shall be reused/recycled to the maximum possible and rest shall be used for irrigation.
5. Electromagnetic flow meter shall be installed at the Outlet of the ETP and log book be maintained.
6. A rotational Web cam shall be installed at the ETP and its Outlet.
7. Separate Energy meter shall be installed for recording the electricity consumption in the operation of the ETP and a log book be maintained.
8. Bar Coding system shall be adopted as prescribed in the Bio-Medical Waste Management Rules, 2016.
9. Discarded medicines shall be disposed of as per the provisions of Bio-Medical Waste Management Rules, 2016.
10. ETP shall be operated and maintained to ensure that the treated effluent shall meet the prescribed standards.
11. Proper temperature shall be maintained in all the chambers of the Incinerator while disposing the Bio-Medical Waste.
12. Incineration Ash shall be stored and disposed as per the provisions mentioned in Hazardous and Other Waste (Management and Transboundary) Rules, 2016 and other guidelines laid down by CPCB.
13. Proper and regular operation of GPS equipments, installed in all the vehicles plying to collect and transport Bio Medical Waste, shall be ensured.
14. Latest attested copy of Balance sheet/Audited C.A. Certificate indicating (Fixed Assets + Current Assets- Current Liabilities) for the financial year 2017-2018 should be submitted to verify the consent fee payable by the industry.
15. Proper disposal of Solid Waste should be ensured such that it does not pollute the underground water.
16. All Non-Chlorinated plastic Bags shall be used as per BIS standards and prevailing Plastic Waste Management Rules, 2016.
17. Ensure the collection of the Segregated Bio-Medical Waste as per the Bio-Medical Waste Management Rules, 2016.
18. The unit shall comply with the provisions of notification no. SO. 3187(E) dated 07-10-2016 by Ministry of Water Resources, River Development and Ganga Rejuvenation, Govt. of India.
19. Ensure the time bound compliance of the provisions of Bio-Medical Waste Rules, 2016.
20. Ensure strict compliance of the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
21. The unit shall obtain NOC from CGWA before abstracting underground water and submit its copy to this office as well.
22. The Facility shall be operated in such a way so that it does not affect the surrounding population and environment.
23. The CBWTF shall upgrade existing incinerators to achieve the standards for treatment and disposal of bio-medical waste as specified in Schedule II for retention time in secondary chamber and Dioxin and Furans within two years from the date of this notification.
24. The unit shall submit the emission test report including the parameters for Dioxin and Furans within a month from NABL accredited laboratory.
25. The CBWTF shall mandatorally submit its Annual Status Report to CPCB as well as UPPCB within the stipulated time.
26. Closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.

Issued with the permission of competent authority .

**446**

**For and on behalf of U.P. Pollution Control Board.**

**KULDEEP MISHRA**

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**CEO-6**



**447**  
**U.P. Pollution Control Board**

**CONSENT ORDER**

**Ref No. - 48940/UPPCB/Basti(UPPCBRO)/CTO/air/SANT KABIR  
NAGAR/2019**

**Dated : 05/06/2019**

**To ,**

Shri VINAY KUMAR VERMA  
M/s MEDICAL POLLUTION CONTROL COMMITTEE  
D-33, UPSIDC INDUSTRIAL AREA, KHALILABAD, SANT KABIR NAGAR ,SANT KABIR  
NAGAR,272175  
SANT KABIR NAGAR

**Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)  
to M/s. MEDICAL POLLUTION CONTROL COMMITTEE**

Reference Application No. 4358819

Dated : 05/06/2019

1. With reference to the application for consent for emission of air pollutants from the plant of M/s MEDICAL POLLUTION CONTROL COMMITTEE. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
  2. This consent is valid for the period from 28/01/2019 to 31/12/2019 .
  3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
- This consent is being issued with the permission of competent authority .

**For and on behalf of U.P. Pollution Control Board**

KULDEEP MISHRA

**CEO-6**

**Enclosed : As above  
(condition of consent):**

Copy to: Regional Officer, UPPCB, Basti.

KULDEEP  
MISHRA

**CEO-6**

**CONDITIONS OF CONSENT**

1. This consent is valid only for the approved production capacity of CBWTF (Incinerator -100 kg/hr, Autoclave- 500 ltr/hr and Shredder-50 kg/hr).
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

## 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	Incinerator 100 kg/hr	HSD	1	Particulate Matter	30 meter from GL

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	50 mg/Nm <sup>3</sup>

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

**Specific Conditions:**

This Consent is being granted to the CBWTF for the treatment and Disposal of Bio-Medical Waste through Incinerator (100 kg/hr), Autoclave (500 ltr/hr) and Shredder-(50 kg/hr) and valid for the same with the following conditions:

1. This consent is valid for presently permitted processing capacity of Bio Medical Waste. The CBWTF shall obtain EC/NOC from the concerned authorities before enhancing treatment capacity/before installation of treatment equipment/apparatus.
2. All the vehicles plying to collect and transport Bio Medical Waste shall be equipped with GPS within a month from issuance of this certificate. The unit will submit the compliance status in this regard.
3. Bar Coding system shall be adopted by the CBWTF as prescribed in the Bio-Medical Waste Management Rules, 2016.
4. Discarded medicines shall be disposed of as per the provisions of Bio-Medical Waste Management Rules, 2016.
5. APCS shall be operated regularly and properly and analysis report of the emissions from the NABL accredited laboratory shall be submitted within a month and on quarterly basis. Stack shall be attached with the necessary monitoring facilities as per requirement of monitoring of 'general parameters' as notified under the Environment (Protection) Act, 1986 and in accordance with the Central Pollution Control Board Guidelines of Emission Regulation Part-III.
6. Incineration Ash shall be stored and disposed as per the provisions mentioned in Hazardous and Other Waste (Management and Transboundary) Rules, 2016 and other guidelines issued by CPCB in this regard.
7. Latest attested copy of Balance sheet/Audited C.A. Certificate indicating (Fixed Assets + Current Assets- Current Liabilities) for the financial year 2017-2018 should be submitted to verify the consent fee payable by the industry.
8. Proper disposal of Solid Waste should be ensured such that it does not pollute the underground water.
9. All Non-Chlorinated plastic Bags shall be used as per BIS standards and prevailing Plastic Waste Management Rules, 2016.
10. Ensure the collection of the Segregated Bio-Medical Waste as per the Bio-Medical Waste Management Rules, 2016.
11. The unit shall comply with the provisions of notification no. SO. 3187(E) dated 07-10-2016 by Ministry of Water Resources, River Development and Ganga Rejuvenation, Govt. of India.
12. Ensure the time bound compliance of the provisions of Bio-Medical Waste Rules, 2016.
13. Ensure strict compliance of the provisions of Air (Prevention and Control of Pollution) Act, 1981 as amended.
14. Proper temperature shall be maintained in all the chambers of the Incinerator while disposing the Bio-Medical Waste.
15. The CBWTF shall upgrade existing incinerators to achieve the standards for treatment and disposal of bio-medical waste as specified in Schedule II for retention time in secondary chamber and Dioxin and Furans within two years from the date of the notification.
16. The Facility shall be operated in such a way so that it does not affect the surrounding population and environment.
17. The CBWTF shall mandatorily submit its Annual Status Report to CPCB as well as UPPCB within the stipulated time.
18. The unit shall submit the emission test report including the parameters for Dioxin and Furans within a month from NABL accredited laboratory.
19. Closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.

**Issued with the permission of competent authority .**

**For and on behalf of U.P. Pollution Control Board .**

**KULDEEP MISHRA**

**CEO-6**

450

U.P. Pollution Control Board

CONSENT ORDER

Ref No: - 48940/U PPCB/Basti(U PPCBRO)/CTO/air/SANT KABIR  
NAGAR/2019

Dated : 05/06/2019

To .

Shri VINAY KUMAR VERMA  
M/s MEDICAL POLLUTION CONTROL COMMITTEE  
D-33, UPSIDC INDUSTRIAL AREA, KHALILABAD, SANT KABIR NAGAR, SANT KABIR  
NAGAR, 272175  
SANT KABIR NAGAR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)  
to M/s. MEDICAL POLLUTION CONTROL COMMITTEE

Reference Application No. 4358819

Dated : 05/06/2019

1. With reference to the application for consent for emission of air pollutants from the plant of M/s MEDICAL POLLUTION CONTROL COMMITTEE. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 28/01/2019 to 31/12/2019 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

KULDEEP MISHRA

CEO-6

Enclosed : As above  
(condition of consent):

Copy to: Regional Officer, UPPCB, Basti.

KULDEEP  
MISHRA

CEO-6

## CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of CBWTF (Incinerator -100 kg/hr Autoclave- 500 ltr/hr and Shredder-50 kg/hr).
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

## 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	Incinerator 100 kg/hr	HSD	1	Particulate Matter	30 meter from GL

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	50 mg/Nm <sup>3</sup>

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

## Specific Conditions:

- This Consent is being granted to the CBWTF for the treatment and Disposal of Bio-Medical Waste through Incinerator (100 kg/hr), Autoclave (500 ltr/hr) and Shredder-(50 kg/hr) and valid for the same with the following conditions:
1. This consent is valid for presently permitted processing capacity of Bio Medical Waste. The CBWTF shall obtain EC/NOC from the concerned authorities before enhancing treatment capacity/before installation of treatment equipment/apparatus.
  2. All the vehicles plying to collect and transport Bio Medical Waste shall be equipped with GPS within a month from issuance of this certificate. The unit will submit the compliance status in this regard.
  3. Bar Coding system shall be adopted by the CBWTF as prescribed in the Bio-Medical Waste Management Rules, 2016.
  4. Discarded medicines shall be disposed of as per the provisions of Bio-Medical Waste Management Rules, 2016.
  5. APCS shall be operated regularly and properly and analysis report of the emissions from the NABL accredited laboratory shall be submitted within a month and on quarterly basis. Stack shall be attached with the necessary monitoring facilities as per requirement of monitoring of 'general parameters' as notified under the Environment (Protection) Act, 1986 and in accordance with the Central Pollution Control Board Guidelines of Emission Regulation Part-III.
  6. Incineration Ash shall be stored and disposed as per the provisions mentioned in Hazardous and Other Waste (Management and Transboundary) Rules, 2016 and other guidelines issued by CPCB in this regard.
  7. Latest attested copy of Balance sheet/Audited C.A. Certificate indicating (Fixed Assets + Current Assets- Current Liabilities) for the financial year 2017-2018 should be submitted to verify the consent fee payable by the industry.
  8. Proper disposal of Solid Waste should be ensured such that it does not pollute the underground water.
  9. All Non-Chlorinated plastic Bags shall be used as per BIS standards and prevailing Plastic Waste Management Rules, 2016.
  10. Ensure the collection of the Segregated Bio-Medical Waste as per the Bio-Medical Waste Management Rules, 2016.
  11. The unit shall comply with the provisions of notification no. SO. 3187(E) dated 07-10-2016 by Ministry of Water Resources, River Development and Ganga Rejuvenation, Govt. of India.
  12. Ensure the time bound compliance of the provisions of Bio-Medical Waste Rules, 2016.
  13. Ensure strict compliance of the provisions of Air (Prevention and Control of Pollution) Act, 1981 as amended.
  14. Proper temperature shall be maintained in all the chambers of the Incinerator while disposing the Bio-Medical Waste.
  15. The CBWTF shall upgrade existing incinerators to achieve the standards for treatment and disposal of bio-medical waste as specified in Schedule II for retention time in secondary chamber and Dioxin and Furans within two years from the date of the notification.
  16. The Facility shall be operated in such a way so that it does not affect the surrounding population and environment.
  17. The CBWTF shall mandatorily submit its Annual Status Report to CPCB as well as UPPCB within the stipulated time.
  18. The unit shall submit the emission test report including the parameters for Dioxin and Furans within a month from NABL accredited laboratory.
  19. Closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

KULDEEP MISHRA

CEO-6

453

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -  
69855/UPPCB/Basti(UPPCBRO)/CTO/water/SA  
NT KABIR NAGAR/2019

Dated : 20/02/2020

To ,

Shri VINAY KUMAR VERMA  
M/s MEDICAL POLLUTION CONTROL COMMITTEE  
D-33, UPSIDC Industrial Area, Khalilabad (Santkabirnagar), SANT KABIR NAGAR, 272175  
SANT KABIR NAGAR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974  
(as amended) for discharge of effluent to M/s. MEDICAL POLLUTION CONTROL  
COMMITTEE

Reference Application No :6253822

Dated :20/02/2020

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act, 1974 as amended (here in after referred as the act ) M/s. MEDICAL POLLUTION CONTROL COMMITTEE is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure , in reference to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/12/2021 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Brij Bihari  
Awasthi

Chief Environment Officer, Circle-6

Enclosed : As above  
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Basti for information and necessary action

Brij Bihari  
Awasthi

Chief Environment Officer, Circle-6

Annexure to Consent issued to M/s.MEDICAL POLLUTION CONTROL COMMITTEE vide

Consent Order No. 6253822/ Water

Dated : 20/02/2020

## CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Bio-Medical Waste through Incinerator (100 kg/hr), Autoclave (500 liter/hr) and Shredder-(50 kg/hr).
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	0.8 KLD	Septic Tank
2	Industrial	2.4 KLD	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	100 mg/ltr
2	BOD	30 mg/ltr
3	COD	250 mg/ltr
4	Oil & Grease	10 mg/ltr

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

## Specific Conditions:

1. This Consent is being granted to the CBWTF for the treatment and Disposal of Bio-Medical Waste through Incinerator (100 kg/hr), Autoclave (500 liter/hr) and Shredder-(50 kg/hr).
2. CBWTF shall upgrade the vehicle washing areas.
3. CBWTF shall ensure proper disposal of ETP sludge as per SWM Rules, 2016.
4. CBWTF shall submit analysis report of effluent from NABL accredited lab within 03 months.
5. Treated effluent shall be reused/recycled.
6. Separate Energy meter shall be installed for recording the electricity consumption in the operation of the ETP and a log book be maintained.
7. Bar Coding system shall be adopted as prescribed in the Bio-Medical Waste Management Rules, 2016.
8. Discarded medicines shall be disposed of as per the provisions of Bio-Medical Waste Management Rules, 2016.
9. ETP shall be operated and maintained to ensure that the treated effluent shall meet the prescribed standards.
10. Proper temperature shall be maintained in all the chambers of the Incinerator while disposing the Bio-Medical Waste.
11. Incineration Ash shall be stored and disposed as per the provisions mentioned in Hazardous and Other Waste (Management and Transboundary) Rules, 2016 and other guidelines laid down by CPCB.
12. Proper and regular operation of GPS equipments, installed in all the vehicles plying to collect and transport Bio Medical Waste, shall be ensured.
13. Latest attested copy of Balance sheet/Audited C.A. Certificate indicating (Fixed Assets + Current Assets- Current Liabilities) for the financial year 2018-2019 should be submitted to verify the consent fee payable by the industry.
14. Proper disposal of Solid Waste should be ensured such that it does not pollute the underground water.
15. All Non-Chlorinated plastic Bags shall be used as per BIS standards and prevailing Plastic Waste Management Rules, 2016.
16. Ensure the collection of the Segregated Bio-Medical Waste as per the Bio-Medical Waste Management Rules, 2016.
17. The unit shall comply with the provisions of notification no. SO. 3187(E) dated 07-10-2016 by Ministry of Water Resources, River Development and Ganga Rejuvenation, Govt. of India.
18. Ensure the time bound compliance of the provisions of Bio-Medical Waste Rules, 2016.
19. Ensure strict compliance of the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
20. The unit shall obtain NOC from CGWA before abstracting underground water and submit its copy to this office as well.
21. The Facility shall be operated in such a way so that it does not affect the surrounding population and environment.
22. The CBWTF shall mandatorily submit its Annual Status Report to CPCB as well as UPPCB within the stipulated time.





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**U.P. Pollution Control Board**

**CONSENT ORDER**

**Ref No. - 69829/UPPCB/Basti(UPPCBRO)/CTO/air/SANT KABIR  
NAGAR/2019**

**Dated : 20/02/2020**

**To ,**

Shri VINAY KUMAR VERMA  
M/s MEDICAL POLLUTION CONTROL COMMITTEE  
D-33, UPSIDC Industrial Area, Khalilabad (Santkabirnagar), SANT KABIR NAGAR, 272175  
SANT KABIR NAGAR

**Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)  
to M/s. MEDICAL POLLUTION CONTROL COMMITTEE**

Reference Application No. 6251462

Dated : 20/02/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s MEDICAL POLLUTION CONTROL COMMITTEE. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2020 to 31/12/2021 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.  
This consent is being issued with the permission of competent authority .

**For and on behalf of U.P. Pollution Control Board**

Brij Bihari

Awasthi

**Chief Environment Officer, Circle-6**

**Enclosed : As above  
(condition of consent):**

Copy to: Regional Officer, U.P. Pollution Control Board, Basti for information and necessary action.

Brij Bihari

Awasthi

**Chief Environment Officer, Circle-6**

Dated : 20/02/2020

**CONDITIONS OF CONSENT**

1. This consent is valid only for the approved production capacity of Incinerator (100 kg/hr), Autoclave (500 liter/hr) and Shredder-(50 kg/hr).
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

## 3(b) Air Pollution Source Details.

<b>Air Pollution Source Details</b>					
<b>S.No</b>	<b>Air Pollution Source</b>	<b>Type of Fuel</b>	<b>Stack No.</b>	<b>Parameters</b>	<b>Height</b>
1	Double Chamber Incinerator	HSD	1	Particulate Matter	30 Meter

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

<b>Emission Quality Details Detail</b>			
<b>S.No</b>	<b>Stack No</b>	<b>Parameter</b>	<b>Standard</b>
1	1	Particulate Matter	50 mg/Nm <sup>3</sup>

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

**Specific Conditions:**

1. This Consent is being granted to the CBWTF for the treatment and Disposal of Bio-Medical Waste through Incinerator (100 kg/hr), Autoclave (500 liter/hr) and Shredder-(50 kg/hr).
2. This consent is valid for presently permitted processing capacity of Bio Medical Waste. The CBWTF shall obtain EC/NOC from the concerned authorities before enhancing treatment capacity/before installation of treatment equipment/apparatus.
3. CBWTF should submit flue gas stack monitoring report from NABL Accredited lab within 03 months.
4. CBWTF should ensure connectivity of on line emission monitoring system with CPCB/SPCB server within 01 month.
5. CBWTF should ensure the achievement of standards as stipulated by CPCB in the revised guideline of CBWTF.
6. CBWTF should ensure the compliance of revised CPCB guideline for CBWTF issued by CPCB.
7. CBWTF should installed monitoring system for dioxin and furan in flue gases.
8. Discarded medicines shall be disposed of as per the provisions of Bio-Medical Waste Management Rules, 2016.
9. Incineration Ash shall be stored and disposed as per the provisions mentioned in Hazardous and Other Waste (Management and Transboundary) Rules, 2016 and other guidelines issued by CPCB in this regard.
10. Latest attested copy of Balance sheet/Audited C.A. Certificate indicating (Fixed Assets + Current Assets- Current Liabilities) for the financial year 2018-2019 should be submitted to verify the consent fee payable by the industry.
11. Proper disposal of Solid Waste should be ensured such that it does not pollute the underground water.
12. All Non-Chlorinated plastic Bags shall be used as per BIS standards and prevailing Plastic Waste Management Rules, 2016.
13. Ensure the collection of the Segregated Bio-Medical Waste as per the Bio-Medical Waste Management Rules, 2016.
14. The unit shall comply with the provisions of notification no. SO. 3187(E) dated 07-10-2016 by Ministry of Water Resources, River Development and Ganga Rejuvenation, Govt. of India.
15. Ensure the time bound compliance of the provisions of Bio-Medical Waste Rules, 2016.
16. Ensure strict compliance of the provisions of Air (Prevention and Control of Pollution) Act, 1981 as amended.
17. Ensure strict compliance of the provisions of E(P)A 1986 as amended.
18. Proper temperature shall be maintained in all the chambers of the Incinerator while disposing the Bio-Medical Waste.
19. The Facility shall be operated in such a way so that it does not affect the surrounding population and environment.
20. The CBWTF shall mandatorily submit its Annual Status Report to CPCB as well as UPPCB within the stipulated time.
21. If Closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.

**Issued with the permission of competent authority .**

**For and on behalf of U.P. Pollution Control Board .**

**Brij Bihari**

**Awasthi**

**Chief Environment Officer, Circle-6**

Digitally signed by Brij Bihari Awasthi  
DN: cn=Brij Bihari Awasthi, o=U.P. Pollution Control Board, ou=U.P. Pollution Control Board, email=brijbihari@uppcb.gov.in  
c=IN, ou=U.P. Pollution Control Board, email=brijbihari@uppcb.gov.in  
o=U.P. Pollution Control Board, ou=U.P. Pollution Control Board, email=brijbihari@uppcb.gov.in



## UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

### CONSENT ORDER

Ref No. -  
141584/UPPCB/Basti(UPPCBRO)/CTO/water/SA  
NT KABIR NAGAR/2021

Dated : 01/06/2022

To ,

Shri DR. VINAY KUMAR VERMA  
M/s MEDICAL POLLUTION CONTROL COMMITTEE  
D-33, UPSIDC Industrial Area, Khalilabad, Santkabirnagar,SANT KABIR NAGAR,272175  
SANT KABIR NAGAR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. MEDICAL POLLUTION CONTROL COMMITTEE

Reference Application No :14045165

Dated :01/06/2022

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act ) M/s. MEDICAL POLLUTION CONTROL COMMITTEE is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2022 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board  
RAM KUMAR SINGH  
Chief Environmental Officer, Circle-6

Enclosed : As above  
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Basti for information and necessary action.

RAM KUMAR SINGH  
Chief Environmental Officer, Circle-6

## Annexure to Consent issued to M/s.MEDICAL POLLUTION CONTROL COMMITTEE vide

Consent Order No. 14045165/ Water

Dated : 01/06/2022

**CONDITIONS OF CONSENT**

1. This consent is valid only for the approved production capacity of Incinerator (100 Kg/hr), Autoclave (500 Liter/hr) and Shredder-(50 Kg/hr)..
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Industrial	2.4 KLD	ETP
2	Domestic	01 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	As per E(P)A Rules, 1986
2	BOD	As per E(P)A Rules, 1986
3	COD	As per E(P)A Rules, 1986
4	Oil & Grease	As per E(P)A Rules, 1986
5	Quantity of Discharge	01 KLD

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	BOD	As per E(P)A Rules, 1986
2	Quantity of Discharge	1.4 KLD
3	Total Suspended Solids	As per E(P)A Rules, 1986
4	COD	As per E(P)A Rules, 1986
5	Oil & Grease	As per E(P)A Rules, 1986

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.

8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

**Specific Conditions:**

1. This Consent is being granted to the CBWTF for the treatment and Disposal of Bio-Medical Waste through Incinerator (100 Kg/hr), Autoclave (500 Liter/hr) and Shredder-(50 Kg/hr). In case of any change, No Objection Certificate shall be obtained from the Board.
2. CBWTF shall ensure proper disposal of ETP sludge as per SWM Rules, 2016.
3. CBWTF shall submit analysis report of effluent from NABL accredited lab within 03 months.
4. Treated effluent shall be reused/recycled.
5. Separate Energy meter shall be installed for recording the electricity consumption in the operation of the ETP and a log book be maintained.
6. Bar Coding system shall be adopted as prescribed in the Bio-Medical Waste Management Rules, 2016.
7. Discarded medicines shall be disposed of as per the provisions of Bio-Medical Waste Management Rules, 2016.
8. CBWTF shall strictly follow the provision of Guidelines for Common Bio Medical Waste Treatment and Disposal Facility, 2016 prepared by CPCB.
9. ETP shall be operated and maintained to ensure that the treated effluent shall meet the prescribed standards.
10. Proper temperature shall be maintained in all the chambers of the Incinerator while disposing the Bio-Medical Waste.
11. Incineration Ash shall be stored and disposed as per the provisions mentioned in Hazardous and Other Waste (Management and Transboundary) Rules, 2016 and other guidelines laid down by CPCB.
12. Proper and regular operation of GPS equipments, installed in all the vehicles plying to collect and transport Bio Medical Waste, shall be ensured.
13. Latest attested copy of Balance sheet/Audited C.A. Certificate indicating (Fixed Assets + Current Assets- Current Liabilities) for the financial year 2018-2019 should be submitted to verify the consent fee payable by the industry.
14. Proper disposal of Solid Waste should be ensured such that it does not pollute the underground water.
15. All Non-Chlorinated plastic Bags shall be used as per BIS standards and prevailing Plastic Waste Management Rules, 2016.
16. Ensure the collection of the Segregated Bio-Medical Waste as per the Bio-Medical Waste Management Rules, 2016.
17. The unit shall comply with the provisions of notification no. SO. 3187(E) dated 07-10-2016 by Ministry of Water Resources, River Development and Ganga Rejuvenation, Govt. of India.
18. Ensure the time bound compliance of the provisions of Bio-Medical Waste Rules, 2016.
19. Ensure strict compliance of the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
20. The unit shall obtain NOC from CGWA before abstracting underground water and submit its copy to this office as well.
21. The Facility shall be operated in such a way so that it does not affect the surrounding population and environment.
22. The CBWTF shall mandatorily submit its Annual Status Report to CPCB as well as UPPCB

within the stipulated time.

23. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.

24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Law.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board.  
RAM KUMAR  
SINGH  
Chief Environmental Officer, Circle-6

Digitally signed by RAM KUMAR SINGH, DN: cn=RAM KUMAR SINGH, o=U.P. Pollution Control Board, ou=ENVIRONMENT, postalCode=226010, st=Uttar Pradesh, 2.5.4.20=36054463116863760294948837046463760641, email=RAMKUMAR.SINGH@uppcb.gov.in, postalCode=226010, cn=Chief Environmental Officer, Circle-6



**UTTAR PRADESH POLLUTION CONTROL BOARD**  
**Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010**

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

**CONSENT ORDER**

**Ref No. - 138747/UPPCB/Basti(UPPCBRO)/CTO/air/SANT KABIR NAGAR/2021**

**Dated : 01/06/2022**

**To ,**

Shri DR. VINAY KUMAR VERMA  
 M/s MEDICAL POLLUTION CONTROL COMMITTEE  
 D-33, UPSIDC Industrial Area, Khalilabad, Santkabirnagar, SANT KABIR NAGAR, 272175  
 SANT KABIR NAGAR

**Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. MEDICAL POLLUTION CONTROL COMMITTEE**

Reference Application No. 13695451

Dated : 01/06/2022

1. With reference to the application for consent for emission of air pollutants from the plant of M/s MEDICAL POLLUTION CONTROL COMMITTEE. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2022 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.  
 This consent is being issued with the permission of competent authority .

**For and on behalf of U.P. Pollution Control Board**  
**RAM KUMAR SINGH**  
 Chief Environmental Officer, Circle-6

**Enclosed : As above  
 (condition of consent):**

Copy to: Regional Officer, U.P. Pollution Control Board, Basti for information and necessary action.

**RAM KUMAR SINGH**  
 Chief Environmental Officer, Circle-6

Dated : 01/06/2022

**CONDITIONS OF CONSENT**

1. This consent is valid only for the approved production capacity of Incinerator (100 Kg/hr), Autoclave (500 Liter/hr) and Shredder-(50 Kg/hr)..
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

## 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	Incinerator having capacity 100 Kg/hr	Diesel Oil	1	Particulate Matter	As per E(P)A Rules, 1986
2	62.5 KVA DG Set	Diesel Oil	2	Sulphur Dioxide	As per E(P)A Rules, 1986

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	As per E(P)A Rules, 1986
2	2	Sulphur Dioxide	As per E(P)A Rules, 1986

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

**The Unit will file the renewal application at least 2 months prior to the expiry of this Order.**

**Specific Conditions:**

1. This Consent is being granted to the CBWTF for the treatment and Disposal of Bio-Medical Waste through Incinerator (100 Kg/hr), Autoclave (500 Liter/hr) and Shredder-(50 Kg/hr). In case of any change, No Objection Certificate shall be obtained from the Board.
2. CBWTF shall submit flue gas stack monitoring report from NABL Accredited lab within 03 months.
3. CBWTF always ensure connectivity of on line emission monitoring system with CPCB/SPCB server.
4. CBWTF shall ensure the achievement of standards as stipulated by CPCB in the revised guideline of CBWTF.
5. CBWTF shall strictly follow the provision of Guidelines for Common Bio Medical Waste Treatment and Disposal Facility, 2016 prepared by CPCB.
6. CBWTF shall ensure the compliance of revised CPCB guideline for CBWTF issued by CPCB.
7. CBWTF shall installed monitoring system for dioxin and furan in flue gases.
8. Discarded medicines shall be disposed of as per the provisions of Bio-Medical Waste Management Rules, 2016.
9. Incineration Ash shall be stored and disposed as per the provisions mentioned in Hazardous and Other Waste (Management and Transboundary) Rules, 2016 and other guidelines issued by CPCB in this regard.
10. Latest attested copy of Balance sheet/Audited C.A. Certificate indicating (Fixed Assets + Current Assets- Current Liabilities) for the financial year 2018-2019 should be submitted to verify the consent fee payable by the industry.
11. Proper disposal of Solid Waste should be ensured such that it does not pollute the underground water.
12. All Non-Chlorinated plastic Bags shall be used as per BIS standards and prevailing Plastic Waste Management Rules, 2016.
13. Ensure the collection of the Segregated Bio-Medical Waste as per the Bio-Medical Waste Management Rules, 2016.
14. The unit shall comply with the provisions of notification no. SO. 3187(E) dated 07-10-2016 by Ministry of Water Resources, River Development and Ganga Rejuvenation, Govt. of India.
15. Ensure the time bound compliance of the provisions of Bio-Medical Waste Rules, 2016.
16. Ensure strict compliance of the provisions of Air (Prevention and Control of Pollution) Act, 1981 as amended.
17. Ensure strict compliance of the provisions of E(P)A 1986 as amended.
18. Proper temperature shall be maintained in all the chambers of the Incinerator while disposing the Bio-Medical Waste.
19. The Facility shall be operated in such a way so that it does not affect the surrounding population and environment.
20. The CBWTF shall mandatorily submit its Annual Status Report to CPCB as well as UPPCB within the stipulated time.
21. If Closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.

22. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Law.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

RAM KUMAR

SINGH

Chief Environmental Officer, Circle-6

U.P. POLLUTION CONTROL BOARD  
25, A-20-34, Sector-61, Gurgaon, Haryana  
122001  
Phone: 01299-226618, 226619, 226620  
Fax: 01299-226621  
E-mail: uppcb@vsnl.com  
www.uppcb.org



## Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : RED

Application Id : 26534964

211565/UPPCB/Basti(UPPCBRO)/CTO/both/SANT KABIR NAGAR/2024

Date: 13/09/2024

To,

M/s

**MEDICAL POLLUTION CONTROL COMMITTEE**

**D-33, UPSIDC, Industrial Area, Khalilabad, Sant Kabir Nagar ,SANT KABIR NAGAR,272175**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule-6(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 notified under Environment (Protection) Act, 1986 as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CCA is hereby granted to **MEDICAL POLLUTION CONTROL COMMITTEE** located at **D-33, UPSIDC, Industrial Area, Khalilabad, Sant Kabir Nagar ,SANT KABIR NAGAR,272175**. subject to the provisions of the **Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **MEDICAL POLLUTION CONTROL COMMITTEE** granted for the period from **27/05/2024** to **31/12/2028** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
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2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	01 KLD	Septic Tank	
Industrial	2.4 KLD	ETP	Maximum treated water shall be recycled for scrubbing purpose and remain shall be used for irrigation in the premises

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as

prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

### Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	pH	As per E(P)A Rules, 1986
2	BOD (mg/L)	As per E(P)A Rules, 1986
3	COD (mg/L)	As per E(P)A Rules, 1986
4	TSS (mg/L)	As per E(P)A Rules, 1986
5	Oil & Grease (mg/L)	As per E(P)A Rules, 1986

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	As per E(P)A Rules, 1986
2	BOD (mg/L)	As per E(P)A Rules, 1986
3	TSS (mg/L)	As per E(P)A Rules, 1986
4	Fecal Coliform (MPN/100ml)	As per E(P)A Rules, 1986

### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Incinerator (100 Kg/Hr)	Diesel Oil	1	Particulate Matter	As per E(P)A Rules, 1986
2	62.5 KVA DG Set	Diesel Oil	2	Sulphur Dioxide	As per E(P)A Rules, 1986

#### Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per E(P)A Rules, 1986
2	2	Sulphur Dioxide	As per E(P)A Rules, 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

#### 4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

The Factory Manager of M/s MEDICAL POLLUTION CONTROL COMMITTEE. is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes. The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes:-

S.No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity(ton/annum)
1	Cat. 37.2 (Ash from Incinerator and Flue Gas Cleaning Residue)	Through TSDF	40 Kg/day

The authorization shall be in force and shall be valid upto 31/12/2028. The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

#### Terms and conditions of Hazardous Waste authorization :-

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB.
- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB.
- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
- (viii) The authorization is valid for temporary storage of Hazardous Waste within premises only.
- (ix) The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises

- (x) It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
- (xi) The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
- (xii) In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
- (xiii) Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
- (xiv) Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
- (xv) The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
- (xvi) The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
- (xvii) In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

**5. Essential documents to be submitted by the Industry/Unit as Applicable:-**

- (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
- (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
- (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

6. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

7. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

8. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

9. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

**General Conditions:-**

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action

shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

**Specific Conditions:-**

1. This consent is valid for CBWTF at D-33, UPSIDC Industrial Area, Khalilabad, Santkabir Nagar by M/s MEDICAL POLLUTION CONTROL COMMITTEE having plant capacity- Incinerator (100 Kg/hr), Autoclave (500 Litre/hr) and Shredder-(50 Kg/hr). In case of any change, No Objection Certificate shall be obtained from the Board.
2. The CBWTF shall submit the flue gas monitoring report from incinerator and treated effluent quality report from the ETP after commissioning of CBWTF within 01 month from the issuance of this CTO.
3. Separate Energy meter shall be installed for recording the electricity consumption in the operation of the ETP and a log book be maintained.
4. The CBWTF shall produce a MoU with the nearest CBWTF as an alternate arrangement in case of closure/any emergency within one month.
5. ETP shall be operated and maintained to ensure that the treated effluent shall meet the prescribed standards.
6. Proper and regular operation of GPS equipments, installed in all the vehicles plying to collect and transport Bio Medical Waste, shall be ensured.
7. The CBWTF shall submit the valid NOC from U.P. Ground Water Board for Abstraction of Ground Water within 03 months failing which this CTE would be deemed cancel.
8. CBWTF will strictly comply with the provisions of Guidelines for Monitoring compliance of CBWTF prepared by CPCB.
9. CBWTF will comply with the emission Standard for treatment and disposal of Common Bio medical

waste by incineration as per Schedule-II of BMW Rules 2016.

10. Transportation and handling of Bio-medical Wastes shall be as per the Biomedical Waste (Management and Handling) Rules, 2016.

11. Record w.r.t. operational parameter of autoclave such as temperature, pressure etc. as well as records for validation test conducted to check efficiency of autoclave shall be maintained.

12. The incinerator is operated in accordance with Bio-Medical Waste Management Rules, 2016 w.r.t. maintenance of temperature for primary and secondary chamber of incinerator.

13. The water generated from scrubbing system of incinerator shall be treated through ETP and maximum treated water shall be recycled for scrubbing purpose and remain shall be used for irrigation in the premises.

14. Discarded medicine will be disposed in incinerator as per BMW Rule, 2016 and sharp pit shall be provided for disposal of waste sharp as per CPCB Guidelines.

15. The CBWTF will comply with the Bio Medical Waste Management Rules 2016 and annual report shall be submitted.

16. The CBWTF will comply with the provisions of Hazardous and Other waste (Management and Trans boundary Movement) Rules, 2016.

17. The facility will ensure bar coding system to be adopted by member of healthcare facility in accordance with Bio Medical Waste Management Rules 2016.

18. The coverage area of CBWTF will be within 75 km radius to cater and treatment of Bio Medical Waste.

19. CBWTF will comply with the relevant provisions of Environmental Laws.

20. Latest attested copy of Balance sheet/Audited C.A. Certificate indicating (Fixed Assets + Current Assets- Current Liabilities) for the financial year 2018-2019 should be submitted to verify the consent fee payable by the industry.

21. All Non-Chlorinated plastic Bags shall be used as per BIS standards and prevailing Plastic Waste Management Rules, 2016.

22. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers / bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.

23. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

24. It is brought to your notice that as per the order dated 14-11-2003 passed by the Hon'ble Supreme Court

in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Tran boundary Movement) Rules, 2016 shall be allowed to operate without valid authorization. It is also provided in the same orders that industries which are not complying with the conditions of authorization shall not be allowed to operate. Hence in case you fail to apply for authorization, before its expiry or fail to comply with conditions of the earlier authorization issued to you, closure order shall be issued against your industry without any further notice.

25. The applicant must file returns on prescribed Form- 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board's inspecting officials.

26. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigate and remedial measures taken.

27. The authorized person/agency shall not receive, collect, or store any hazardous waste from any unauthorized occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorization of the Board.

28. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

29. It is within the powers and functions of the U.P. Pollution Control Board to modify / revoke the terms and conditions of the authorization/Registration issued under the Rule – 7 of Hazardous and Other Wastes (Management and Tran boundary Movement) Rules, 2016.

30. You are directed to display on-line data/display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.

31. It is the mandatory duty of the authorized person/agency to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Tran boundary Movement) Rules, 2016.

32. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank/pit with suitable shed.

33. An ETP sludge test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.

34. Used oil will be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.

35. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.

36. Details of raw material (which is Hazardous waste) and product along with quantity shall be sent within a month.

37. You shall become the member of any common TSDF for S.L.F. which has been authorized by UPPCB and send the stored hazardous wastes for final disposal to the TSDF and report back to U.P.P.C.B. with the required manifesto (document of proof) within one/three month of this letter.

38. The unit shall ensure that H.W. is regularly sent to Authorized common TSDF and shall not store for more than 90 days in accordance with under rule 8 of HOWM Rules, 2016.

39. Copies of Hazardous Waste Manifest in Form-10 shall be sent regularly to UPPCB for each category of waste sent to TSDF/Incinerator.

40. This authorization/Registration is valid till the industry is having valid consent as per the provisions of Air(Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act, 1974.

41. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.

42. The industry shall submit the colored photo graph of display board within 15 days.

43. Closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.

44. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CCA and attract action under the provisions of Environment (Protection) Act, 1986.

**Rajendra Singh**  
 Digitally signed  
 by Rajendra Singh  
 Date: 2024.09.14  
 16:26:37 +05'30'  
 Chief Environmental Officer, Circle-6

Copy to:

Regional Officer, U.P. Pollution Control Board, Basti for information and necessary action

**Rajendra Singh**  
 Digitally signed  
 by Rajendra Singh  
 Date: 2024.09.14  
 16:27:01 +05'30'



**मिशन LiFE - पर्यावरण के लिए जीवन शैली**  
(Lifestyle For Environment)  
जनसहभागिता का सन्देश



- स्वच्छता - देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र में 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त वचत उत्पन्न कर सकता है | वेस्ट/अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई - वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन/खाद्य सामग्री को कंपोस्ट (वर्मी कंपोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,  
टी0सी0-12वी, विभूति खण्ड,  
गोमती नगर, लखनऊ।

पत्रांक संख्या-1125236 /अ.प्र.प.सं/०११६/११०१/२५/२०२५

दिनांक 6-3-25

कार्यालय आदेश

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओए संख्या 1141/2024 अमरेश सिंह बनाम स्टेट ऑफ यूपी व अन्य में पारित आदेश दिनांक 24.02.2025 के सुसंगत अंश निम्नवत् हैं:-

".....5. I.A.No.122/2025 has been filed by the applicant for grant of stay on the operation of respondent no.5 with following payer:-

- (i) Stay on the Operation of Respondent No 5 's CBWTF unit till the disposal of the present Original Application 1141 of 2024.
- (ii) Hon'ble NGT to imposed heavy cost for illegal treatment/operation of Bio-waste.
- (iii) initiate the detail enquiry since beginning of unit at the initial stage i.e. CTE.
- (iv) The Bio-waste buried in nearby village the illegally dumped/buried Bio-waste to lifted and sent to land fill unit or hazardous treatment plant or any other best and safe way of disposal.
- (v) As Bio-waste is dumped in nearby village the leached problem may arise in ground water in nearby village. Underground water monitoring may please be order to monitor underground water for diagnosis of leached of bacteria and virus if any.
- (vi) Grant any other relief this Hon'ble Tribunal deems fit and proper in the interest of environmental protection and justice."

6. Notice of I.A No. 122/2025 is given to the respondents. Copy of the same be supplied to the respondents by the Registry.


7. Reply to I.A NO. 122/2025 may be filed at least one day before the next date of hearing fixed....."

क्षेत्रीय अधिकारी, बस्ती द्वारा पत्र दिनांक 04.03.2025 के माध्यम से अवगत कराया गया है कि संदर्भित ओए में प्रश्नगत सीबीडब्लूटीएफ मेसर्स मेडिकल पॉल्यूशन कंट्रोल कमेटी (एम.पी.सी.सी), डी-33, यू.पी.एस.आई.डी.सी., औद्योगिक क्षेत्र, खलीलाबाद, संतकबीर नगर द्वारा क्षेत्रीय कार्यालय, गोरखपुर एवं क्षेत्रीय कार्यालय, बस्ती के क्षेत्रान्तर्गत आच्छादित जनपदों के एचसीएफ से जनित जैव चिकित्सा अपशिष्ट का उपचार किया जाता है। अतः माननीय अधिकरण द्वारा उपरोक्तानुसार पारित आदेश के अनुपालन में वांछित कार्यवाही यथा प्रश्नगत सीबीडब्लूटीएफ की जाँच, सीबीडब्लूटीएफ से सम्बद्ध एचसीएफ में बेड्स की संख्या का सत्यापन तथा संदर्भित ओए में वादी द्वारा दाखिल किये गये आईए संख्या 122/2024 में उल्लिखित तथ्यों के सम्बन्ध में जाँच किये जाने हेतु क्षेत्रीय अधिकारी, गोरखपुर एवं बस्ती की संयुक्त समिति का गठन किये जाने हेतु अनुरोध किया गया है।

अतः उपरोक्त के सम्बन्ध में माननीय अधिकरण द्वारा पारित आदेश दिनांक 24.02.2025 के अनुपालन में प्रश्नगत सीबीडब्लूटीएफ मेसर्स मेडिकल पॉल्यूशन कंट्रोल कमेटी (एम.पी.सी.सी), डी-33, यू.पी.एस.आई.डी.सी., औद्योगिक क्षेत्र, खलीलाबाद, संतकबीर नगर की जाँच किये जाने हेतु निम्नानुसार समिति का गठन किया जाता है:-


1. श्री प्रखर कुमार, क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बस्ती।
2. श्री डी०के० गुप्ता, क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, गोरखपुर।

उपरोक्त समिति को निर्देशित किया जाता है कि संदर्भित प्रश्नगत सीबीडब्लूटीएफ मेसर्स मेडिकल पॉल्यूशन कंट्रोल कमेटी (एम.पी.सी.सी), डी-33, यू.पी.एस.आई.डी.सी., औद्योगिक क्षेत्र, खलीलाबाद, संतकबीर नगर की जाँच, सीबीडब्लूटीएफ से सम्बद्ध एचसीएफ में बेड्स की संख्या का सत्यापन तथा संदर्भित ओए में वादी द्वारा दाखिल किये गये आईए संख्या 122/2024 में उल्लिखित तथ्यों के सम्बन्ध में जाँच कर आख्या स्पष्ट संस्तुति सहित 01 सप्ताह में उपलब्ध कराया जाना सुनिश्चित करें।

  
(संजीव कुमार सिंह)  
सदस्य सचिव

प्रतिलिपि: निम्नलिखित को सूचनाार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-

1. पर्यावरण अभियंता, प्रभारी (वृत्त-6), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बस्ती/गोरखपुर को अनुपालनार्थ।

  
सदस्य सचिव

प्रदूषण रोकिए!  
पर्यावरण बचाइए!!

दूरभाष एवं फ़ैक्स : 05542-281440

Phone & Fax : 05542-281440



क्षेत्रीय कार्यालय  
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, बस्ती  
Regional Office  
UTTAR PRADESH POLLUTION CONTROL BOARD, Basti



संदर्भ संख्या : ४०४/०२२०११५१/सा०-१४१/२५७/२५

दिनांक : २०.०३.२०२५

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-६),  
उ०प्र० प्रदूषण नियंत्रण बोर्ड,  
लखनऊ।

विषय- माननीय राष्ट्रीय हरित अधिकरण में योजित ओ०ए० संख्या-1141/2024 अमरेश सिंह वनाम स्टेट ऑफ यू०पी० व अन्य में पारित आदेश दिनांक 24.02.2025 के संदर्भ में मैसर्स मेडिकल पॉल्यूशन कंट्रोल कमेटी, डी-33, यू०पी०एस०आई०डी०सी० औद्योगिक क्षेत्र खलीलाबाद, संतकबीरनगर की संयुक्त जांच समिति द्वारा की गयी निरीक्षण की आख्या।

महोदय,

कृपया उपरोक्त के सम्बंध में बोर्ड मुख्यालय के कार्यालय ओदश संख्या-एच25236/सा०930 /ओ०ए०न०1141/2024/2025 दिनांक 06.03.2025 द्वारा गठित संयुक्त समिति द्वारा माननीय राष्ट्रीय हरित अधिकरण में योजित ओ०ए० संख्या-1141/2024 अमरेश सिंह वनाम स्टेट ऑफ यू०पी० व अन्य में पारित आदेश दिनांक 24.02.2025 के अनुक्रम मैसर्स मेडिकल पॉल्यूशन कंट्रोल कमेटी, डी-33, यू०पी०एस०आई०डी०सी० औद्योगिक क्षेत्र खलीलाबाद, संतकबीरनगर की संयुक्त जांच समिति द्वारा दिनांक 10.03.2025 को निरीक्षण किया गया। संयुक्त जांच समिति की निरीक्षण आख्या, एकत्रित उत्प्रवाह/उत्सर्जन की विश्लेषण आख्या तथा निरीक्षण के फोटोग्राफ्स को संलग्न कर आवश्यक कार्यवाही हेतु आपके अवलोकनार्थ सादर प्रेषित है।

भवदीय

(प्रखर कुमार)  
क्षेत्रीय अधिकारी

ब्लॉक रोड, बुद्धापुरम, बड़ेबन, बस्ती-272001

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(PC-1) E:UPPCB/As...RO/Basti

माननीय राष्ट्रीय हरित अधिकरण मे योजित ओ०ए० संख्या-1141/2024 अमरेश सिंह बनाम स्टेट ऑफ यू०पी० व अन्य मे पारित आदेश दिनांक 24.02.2025 के सम्बंध मे आख्या-

माननीय राष्ट्रीय हरित अधिकरण द्वारा ओ०ए० संख्या-1141/2024 अमरेश सिंह बनाम स्टेट ऑफ यू०पी० व अन्य मे पारित आदेश दिनांक 24.02.2025 के सुसंगत अंश निम्नवत् है:-

".....5. I.A.No.122/2025 has been filed by the applicant for grant of stay on the operation of respondent no.5 with following prayer:-

- (i) Stay on the Operation of Respondent No 5's CBWTF unit till the disposal of the present Original Application 1141 of 2024
- (ii) Hon'ble NGT to imposed heavy cost for illegal treatment/operation of Bio-waste
- (iii) Initiate the detail enquiry since beginning of unit at the initial stage i.e. CTE.
- (iv) The Bio-waste buried in nearby village the illegally dumped/buried Bio-waste to lifted and sent to land fill unit or hazardous treatment plant or any other best and safe way of disposal.
- (v) As Bio-waste is dumped in nearby village the leached problem may arise in ground water in nearby village. Underground water monitoring may please be order to monitor underground water for diagnosis of leached of bacteria and virus if any.
- (vi) Grant any other relief this Hon'ble Tribunal deems fit and proper in the interest of environmental protection and justice."

उपरोक्त के सम्बंध मे बोर्ड मुख्यालय के कार्यालय आदेश संख्या-एच25236/सा0930/ओ०ए०नं०1141/2024/2025 दिनांक 06.03.2025 द्वारा श्री प्रखर कुमार, क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बस्ती तथा श्री डी०के० गुप्ता, क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, गोरखपुर की समिति का गठन किया गया तथा निर्देशित किया गया कि सी०बी०डब्लू०टी०एफ० मेसर्स मेडिकल पॉल्यूशन कंट्रोल कमेटी, डी-33, यू०पी०एस०आई०डी०सी० औद्योगिक क्षेत्र खलीलाबाद, संतकबीरनगर की जाँच, सी०बी०डब्लू०टी०एफ० से सम्बद्ध एच०सी०एफ० मे डेड्स की संख्या का सत्यापन तथा संदर्भित ओ०ए० मे वादी द्वारा दखिल आई०ए० संख्या-122/2025 मे उल्लिखित तथ्यों के सम्बंध मे जाँच कर आख्या प्रेषित करे।

उपरोक्त कार्यालय आदेश के क्रम मे समिति द्वारा मेसर्स मेडिकल पॉल्यूशन कंट्रोल कमेटी, डी-33, यू०पी०एस०आई०डी०सी० औद्योगिक क्षेत्र खलीलाबाद, संतकबीरनगर का दिनांक 10.03.2025 को निरीक्षण किया गया। निरीक्षण के समय उद्योग प्रतिनिधि के रूप में श्री संजय सिंह, जोनल मैनेजर एवं श्री सन्तोष कुमार मार्केटिंग मैनेजर उपस्थित थे। निरीक्षण आख्या निम्नवत् है-

1. कार्यालय अभिलेखानुसार प्लॉट नं० डी-33, यू०पी०एस०आई०डी०सी० औद्योगिक क्षेत्र खलीलाबाद, संतकबीरनगर पर मेसर्स एस०एन०जी० मार्केनटाइल्स प्रा० लि० को वर्ष 2008 मे स्थापना हेतु राज्य बोर्ड द्वारा सशर्त अनापत्ति प्रमाण पत्र निर्गत किया गया था। तत्पश्चात मेसर्स मेडिकल पॉल्यूशन कंट्रोल कमेटी, प्लॉट नं० डी-33, यू०पी०एस०आई०डी०सी०

औद्योगिक क्षेत्र खलीलाबाद, संतकबीरनगर द्वारा उक्त इकाई वर्ष 2011 में हस्तगत कर संचालित किया गया।

2. मेसर्स मेडिकल पॉल्यूशन कंट्रोल कमेटी, प्लॉट नं० डी-33, यू०पी०एस०आई०डी०सी० औद्योगिक क्षेत्र खलीलाबाद, संतकबीरनगर को राज्य बोर्ड के पत्रांक 211565/UPPCB/Basti(UPPCBRO)/CTO/both/ SANT KABIR NAGAR/2024 Dated 13.09.2024 द्वारा सशर्त सी०सी०ए० वैधता दिनांक 31.12.2028 तथा जैव चिकित्सा प्राधिकार File No-26563354 Dated 18.09.2024 वैधता दिनांक 31.12.2028 तक सशर्त स्वीकृत है।
3. इकाई द्वारा बायोमेडिकल वेस्ट का उपचार (कलेक्शन, ट्रान्सपोर्टेशन, भण्डारण ट्रीटमेंट एवं इन्सीनिरेशन) किया जाता है। जिस हेतु उद्योग परिसर में 100 किग्रा०/घंटा क्षमता एक नग डबल चैम्बर इन्सीनिरेटर, एक नग 500 लीटर/बैच क्षमता का आटोकलेव एवं 50 किग्रा०/घण्टा क्षमता का एक नग श्रेडर स्थापित एवं संचालित पाया गया।
4. उक्त डबल चैम्बर इन्सीनिरेटर में बायोमेडिकल वेस्ट की फीडिंग हेतु सेमी-ऑटोमैटिक फीडिंग की व्यवस्था की गयी है। निरीक्षण के समय सेमी-ऑटोमैटिक फीडिंग व्यवस्था कार्यरत नहीं पायी गयी। बायोमेडिकल वेस्ट की फीडिंग प्रथम चैम्बर के गेट को खोलकर मैनुअली की जा रही थी। निरीक्षण के समय प्राइमरी चैम्बर का तापमान 1015 डिग्री सेलसियस तथा सेकेण्डरी चैम्बर का तापमान 1140 डिग्री सेलसियस था।
5. इन्सीनिरेटर से जनित गैसीय उत्सर्जन हेतु वैचुरी स्कबर तथा भूतल से लगभग 30 मीटर ऊंची चिमनी स्थापित है। गैसीय उत्सर्जन में प्रदूषणकारी प्रचालको के मापन हेतु ऑनलाइन कन्टीनुअस इमीशन मानीटरिंग सिस्टम स्थापित है जो सी०पी०सी०बी० के सर्वर से संयोजित है। निरीक्षण के दौरान उद्योग प्रतिनिधि द्वारा ऑनलाइन कन्टीनुअस इमीशन मानीटरिंग सिस्टम के कैलीब्रेशन से सम्बन्धित प्रमाण पत्र उपलब्ध नहीं कराया गया।
6. संस्था में स्थापित इन्सीनिरेटर में प्राइमरी एवं सेकेण्डरी चैम्बर में तापमान के मापन हेतु व्यवस्था स्थापित की गयी है। कन्ट्रोल पैनल पर तापमान, इमीशन मानीटरिंग (CO & CO<sub>2</sub>), फ्लो-रेट के मान प्रदर्शित हो रहे थे।
7. संस्था में जल का प्रयोग घरेलू प्रयोजनार्थ एवं औद्योगिक प्रक्रिया यथा परिसर में फर्श की धुलाई, वैचुरी स्कबर एवं जैव चिकित्सा अपशिष्ट के परिवहन में प्रयुक्त वाहनो की धुलाई में किया जाता है।
8. घरेलू बहिःश्राव का निस्तारण सेप्टिक टैंक के माध्यम से सोकपिट में किया जाता है।
9. औद्योगिक प्रयोजन से जनित उत्प्रवाह के शुद्धिकरण हेतु 10 के०एल०डी० क्षमता का उत्प्रवाह शुद्धिकरण संयंत्र स्थापित है। जिसकी मुख्य इकाईयाँ निम्नवत् है-
  - I. बार स्क्रीन
  - II. इक्वलाइजेशन टैंक
  - III. केमिकल डोजिंग कम मिक्सिंग टैंक
  - IV. पलाकुलेशन टैंक
  - V. क्लेयरीफायर

- VI. सुपरनेटेन्ट टैंक
- VII. ड्युअल मीडिया फिल्टर
- VIII. एक्टिवेटेड कार्बन फिल्टर
- IX. ट्रीटेड वाटर टैंक
- X. डिस्इंफेक्शन यूनिट
- XI. स्लज ड्राइंग बेड्स

10. निरीक्षण के समय उत्प्रावह शुद्धिकरण संयंत्र संचालित पाया गया।
11. ई0टी0पी0 के इनलेट एवं आउटलेट पर स्थापित फ्लोमीटर कार्यरत नहीं पाये गये।
12. शुद्धिकृत उत्प्रावह का प्रयोग वैचुरी स्कबर, जैव चिकित्सा अपशिष्ट के परिवहन में प्रयुक्त वाहनों की धुलाई एवं उद्योग परिसर के गार्डनिंग में किया जाता है। औद्योगिक उत्प्रावह का निस्तारण उद्योग परिसर के बाहर होता नहीं पाया गया। निरीक्षण के दौरान उद्योग से जनित होने वाले अशुद्धिकृत उत्प्रावह एवं ई0टी0पी0 से शुद्धिकृत उत्प्रावह का नमूना एकत्र कर क्षेत्रीय कार्यालय गोरखपुर की प्रयोगशाला द्वारा विश्लेषित कराया गया। संलग्न विश्लेषण आख्यानानुसार शुद्धिकृत उत्प्रावह नमूने की गुणता बोर्ड मानकों के अनुरूप पायी गयी, (छायाप्रति संलग्न) है।
13. संस्था द्वारा क्षेत्रीय कार्यालय, गोरखपुर के क्षेत्रान्तर्गत आच्छादित जनपदों क्रमशः गोरखपुर, कुशीनगर, महाराजगंज, देवरिया तथा क्षेत्रीय कार्यालय, बस्ती के क्षेत्रान्तर्गत आच्छादित जनपदों क्रमशः बस्ती, संतकबीर नगर, सिद्धार्थ नगर में स्थित सदस्य एच0सी0एफ0 का विवरण निम्नवत् है:-

S. No.	District Name	No. of Govt. HCFs	No. of Govt. Bed HCFs	Pvt. Bedded HCFs	Number of Beds in Pvt HCFs	Non-Beded HCFs
1.	Gorakhpur	52	2350	235	1604	387
2.	Kushi Nagar	20	522	157	605	173
3.	Mahrajganj	15	522	83	565	98
4.	Deoria	0	0	119	605	254
5.	Basti	01	300	125	715	115
6.	Sant Kabir Nagar	08	312	114	610	145
7.	Siddharth Nagar	14	462	140	725	160
<b>Total</b>		<b>110</b>	<b>4468</b>	<b>973</b>	<b>5429</b>	<b>1332</b>

**Total Bed- 4468 + 5429 = 9897**

14. अवगत कराना है कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड, नई दिल्ली द्वारा तैयार की गयी कार्यप्रणाली (प्रथम संशोधन) में जैव अपशिष्ट के गैप हेतु निर्धारित किये गये पैरामीटर के अनुसार बेडेड एचसीएफ से प्रतिदिन 277 ग्राम एवं नॉन बेडेड एचसीएफ से 274 ग्राम जैव चिकित्सा अपशिष्ट जनित होता है तथा स्टेटिक इन्सीनरेटर हेतु संचालन अवधि 20

घण्टे/प्रतिदिन निर्धारित है। उल्लेखनीय है कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा Annual Report on Biomedical Waste Management as per Biomedical Waste Management Rules, 2016 for the year-2019 शीर्षक से तैयार की गयी वार्षिक आख्या के अनुसार एचसीएफ से प्रतिदिन जनित होने वाले जैव चिकित्सा अपशिष्ट में 60 प्रतिशत भाग इनसिनरेबल अपशिष्ट एवं 40 प्रतिशत भाग नॉन इनसिनरेबल अपशिष्ट लिया गया है, अतः सन्दर्भित सी0बी0डब्लू0टी0एफ0 की क्षमता की गणना निम्नवत् है:-

- BMW Generated from Bedded HCF- 9897X277=2741.4 Kg/day
- BMW Generated from Non Bedded HCF- 1332X274=364.9 Kg/day
- Total BMW Generated = 2741.4+364.9 = 3106.3 Kg/day
- Total Incinerable Waste = 3106.3X0.6=1863.78 Kg/day
- Incineration Capacity of CBWTF = 100X20= 2000 Kg/day
- Percentage of Capacity Utilize = 93.18 per day.

15. उपरोक्त वर्णित बिन्दु सं0 14 से स्पष्ट है कि सी0बी0डब्लू0टी0एफ0 द्वारा वर्तमान में सदस्य एचसीएफ के सापेक्ष जनित जैव चिकित्सा अपशिष्ट के उपचार हेतु इन्सीनरेटर की क्षमता लगभग 93 प्रतिशत उपयोग हो गयी है। अतः उक्त के दृष्टिगत सी0बी0डब्लू0टी0एफ0 को अन्य कोई नवीन सदस्य एचसीएफ बनाये जाने से प्रतिबन्ध किया जाना उचित होगा।
16. संस्था द्वारा डिस्कार्डेड दवाईयों का भी इन्सीनरेटर के माध्यम से निस्तारण किया जाता है।
17. संस्था द्वारा लाल पालीथीन तथा पीली पालीथीन के बैग्स में भरे बायोमेडिकल वेस्ट को कवर्ड शेड में पक्के प्लेटफार्म पर भण्डारित पाया गया।
18. संस्था द्वारा डिस्कार्डेड दवाईयों को परिसर के अन्दर खुले वातावरण में काले रंग के प्लास्टिक बैग में भण्डारित पाया गया। समिति द्वारा डिस्कार्डेड दवाईयों की भण्डारित मात्रा लगभग 10 टन अनुमानित किया गया। इस प्रकार उद्योग द्वारा परिसर के अन्दर बायोमेडिकल वेस्ट का भण्डारण उचित प्रकार से नहीं होता पाया गया।
19. संस्था द्वारा इन्सीनरेटर से जनित ऐश के निस्तारण हेतु टी0एस0डी0एफ0 (मेसर्स भारत ऑयल कम्पनी, ग्राम-कुम्भी, कानपुर, देहात) की सदस्यता प्राप्त की गयी है। उद्योग प्रतिनिधि ने अवगत कराया कि संस्था से जनित होने वाले परिसंकटमय अपशिष्ट यथा इन्सीनरेटर ऐश को टी0एस0डी0एफ0 के माध्यम से निस्तारण किया जाता है।
20. निरीक्षण के दौरान कवर्ड कमरे में लगभग 1.0 टन इन्सीनरेशन ऐश का भण्डारण पाया गया।
21. संस्था में एकत्रित बायो मेडिकल वेस्ट के लाल बैग एवं पीले बैग पर संस्था का नाम एवं बारकोड अंकित पाया गया परन्तु काले बैग पर संस्था का नाम व बार कोड अंकित नहीं पाया गया।

22. श्री राजेश कुमार पुत्र रामधनी, ग्राम- बनकटवा, पोस्ट- वेलैली, जनपद- संतकबीर नगर मोबाइल नं०- 9450909808 द्वारा प्रेषित शिकायत में उल्लेख किया गया कि शिकायतकर्ता द्वारा मेन रोड पर गड्ढे की जमीन लिया था, जिसकी भराई करने की आवश्यकता थी। शिकायतकर्ता द्वारा मेसर्स मेडिकल पॉल्यूशन कंट्रोल कमेटी में कार्यरत श्री अजय पटेल मोबाइल नं०- 7007385414 से गड्ढे की भराई हेतु सम्पर्क किया गया। श्री अजय पटेल द्वारा काले बैग्स में संस्था के वेस्ट को भरकर शिकायतकर्ता के भूमि पर यह कहकर निस्तारित किया गया कि यह वेस्ट एक साल में गल जायेगा।
23. उपरोक्त शिकायत के परिप्रेक्ष्य में समिति द्वारा मेडिकल पाल्यूशन कंट्रोल कमेटी के प्रतिनिधि के साथ शिकायतकर्ता राजेश कुमार की उपस्थिति में शिकायती स्थल (लैटीट्यूड-26.717665, लॉन्गिट्यूड-83.074389) का निरीक्षण किया गया। शिकायती स्थल गड्ढानुमा था, जिसमें वेस्ट के ऊपर मिट्टी डाली गयी थी। मिट्टी को खुदवाकर देखा गया उक्त स्थल पर काले बैग्स में सिरिज, प्लास्टिक पाइप, कैंथेटर आदि भर कर निस्तारित किया पाया गया। उक्त काले बैग्स पर किसी संस्था का नाम व बारकोड अंकित नहीं था। शिकायती स्थल की सी०बी०डब्लू०टी०एफ० मेसर्स मेडिकल पाल्यूशन कंट्रोल कमेटी से दूरी लगभग 7.0 किलोमीटर है। निरीक्षण के दौरान शिकायतकर्ता द्वारा समिति को अवगत कराया गया कि यह वेस्ट 2021 में डलवाया/डाला गया।
24. निरीक्षण के समय क्षेत्रीय कार्यालय, गोरखपुर की प्रयोगशाला द्वारा संस्था के इन्सीनरेटर पर स्थापित चिमनी से जनित गैसीय उत्सर्जन की जांच हेतु स्टैक मानीटरिंग किया गया। स्टैक मानीटरिंग रिपोर्ट के अनुसार चिमनी से उत्सर्जित उत्सर्जन में वायु प्रदूषणकारी प्रचालको की मात्रा पी०एम० 63.41 मिलीग्राम प्रतिनार्मल घनमीटर पायी गयी, जो कि निर्धारित मानकों से अधिक है।
25. निरीक्षण के दौरान संस्था परिसर में स्थित बोरवेल एवं शिकायती स्थल (लैटीट्यूड-26.717665, लॉन्गिट्यूड-83.074389) में स्थित हैडपम्प के माध्यम से भूमिगत जल का नमूना एकत्र कर क्षेत्रीय कार्यालय, गोरखपुर की प्रयोगशाला द्वारा विश्लेषित कराया गया। विश्लेषण आख्या संलग्न है।
- शिकायती पत्र एवं उपरोक्त वर्णित बिन्दुओं से स्पष्ट है कि संदर्भित प्रकरण में सी०बी०डब्लू०टी०एफ० मेसर्स मेडिकल पॉल्यूशन कंट्रोल कमेटी, प्लॉट नं० डी-33, यू०पी०एस०आई०डी०सी०, औद्योगिक क्षेत्र, खलीलाबाद, संतकबीरनगर द्वारा जैव चिकित्सा अपशिष्ट प्रबन्धन नियम, 2016 यथासंशोधित के प्राविधानों का अनुपालन नहीं किया गया है।
- अग्रेतर केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा तैयार की गयी गाइडलाइन के अनुसार सी०बी०डब्लू०टी०एफ० के विरुद्ध उल्लंघनकारी अवधि हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने से पूर्व निर्गत किये जाने वाले कारण बताओ नोटिस के संबंध में पर्यावरणीय क्षतिपूर्ति आंकलन संबंधी सूत्र निम्नवत् है-

Environmental Compensation for CBWTFs = PI x S x R x N

**PI- Pollution Index -**

From 01-01-2021 till the remedial action taken by the CBWTF-

- Bio-medical Waste not collected and disposed of within 48 hours- 10 From date of inspection (10.03.2025) till the remedial action taken by the CBWTF-
- Incinerator emissions not complying with standards- 20,
- Each of Other Violation to BMW Rules, 2016, as amended, - 10 (as Automatic Feeding system was not working), 10 (Flow meter at Inlet and Outlet of ETP not Functional).

**S - Size of Operation -** इन्सीनिरेटर की क्षमता 100 किग्रा/घंटा होने के दृष्टिगत S का मान 0.25 लिया जाना उचित होगा।

**R - Environmental Compensation factor -** = Rs. 250

**N - Number of days of Violation**

अतः उपरोक्त वर्णित तथ्यों के दृष्टिगत मेसर्स मेडिकल पॉल्यूशन कंट्रोल कमेटी, प्लाट नं० डी-33, यू०पी०एस०आई०डी०सी०, औद्योगिक क्षेत्र खलीलाबाद, संतकबीरनगर द्वारा जैव चिकित्सा अपशिष्ट प्रबन्धन नियम, 2016 यथासंशोधित के प्राविधानों का अनुपालन नहीं किये जाने के फलस्वरूप प्रश्नगत सी०बी०डब्लू०टी०एफ० हेतु निम्नलिखित संस्तुति की जाती है:-

1. सी०बी०डब्लू०टी०एफ० मेसर्स मेडिकल पॉल्यूशन कंट्रोल कमेटी, प्लाट नं० डी-33, यू०पी०एस०आई०डी०सी०, औद्योगिक क्षेत्र खलीलाबाद, संतकबीरनगर के विरुद्ध वर्ष, 2021 से सुधारात्मक कार्यवाही किये जाने तक पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु कारण बताओ नोटिस जारी किया जाये।
2. शिकायती स्थल (लैटीट्यूड-26.717665, लॉन्गिट्यूड-83.074389) पर डम्प किये गये वेस्ट को सी०बी०डब्लू०टी०एफ० द्वारा उठाकर सुरक्षित निस्तारित किया जाये।
3. सी०बी०डब्लू०टी०एफ० द्वारा वर्तमान में सम्बद्ध सदस्य एच.सी.एफ. के अतिरिक्त अन्य किसी एच.सी.एफ. को सदस्य न बनाया जाये।

उक्त आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

(प्रखर कुमार)

क्षेत्रीय अधिकारी

उ०प्र० प्रदूषण नियंत्रण बोर्ड  
बस्ती

*Kumar*  
19.3.2025

(डी०के० गुप्ता)

क्षेत्रीय अधिकारी

उ०प्र० प्रदूषण नियंत्रण बोर्ड  
गोरखपुर



**REGIONAL GORAKHPUR  
UTTAR PRADESH POLLUTION CONTROL BOARD**  
Jharkhandi Mahadev, Avus Vikas Colony, Kuda Ghat, Doria Road, Gorakhpur



**TEST REPORT: WASTE WATER LABORATORY**

Ref No: 30828216/Gorakhpur/2025

- 1- Name of Industry: Medical Pollution Control Committee, D-33, UPSIDC, Khalilabad, Sant Kabir Nagar
- 2- Address of Industry: D-33, UPS IDC
- 3- District: Sant kabir nagar
- 4- Description about sampling point: Outlet of ETP
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: D.K Gupta, RO, Gorakhpur, Prakharkatiyar, RO, Basti & Vinay Kumar, SA, Gorakhpur, Basti
- 7- Colour and Odour: Brownish Slightly Odour
- 8- Quantity and Packing: 2 Liter Plastic Jerrycan & Glass Bottle
- 9- Date of Sample Collection: 10/03/2025
- 10- Analysis Indented by: RO Basti
- 11- Date of sample receipt in Lab: 10/03/2025
- 12- Period of Analysis: 10/03/2025 to 15/03/2025
- 13- Environmental Condition: Temperature: 21°C, Humidity: 45 %
- 14- ULR Number: TC1161225000000022F
- 15- Sampling Plan/Ref. No.: 3082821G
- 16- Sampling Method Ref.: APHA 24th Edition 2023- 1060 A, B, C, Page No.- 42- 52, Collection & Preservation of Samples

S. N.	Parameter/Method Name	Unit	Results	Standard	Detection Range
1	pH, APHA 24th Ed. 4500B: 2023	-	7.49	6.5-9.0	02-12
2	Suspended Solids, APHA 24th Ed. 2540D Total Suspended Solids dried at 103-105 °C 2023	mg/l	88	<100	10-20000 mg/l
3	Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	656	2100	10- 50000 mg/l
4	Total Solids, APHA 24th Ed. 2540B: 2023	mg/l	744	-	10- 50000 mg/l
5	BOD, APHA 24th Ed. 5 day 27°C IS: 3025 ( Part 44): 1993 Bio 2023	mg/l	23	30	1.0 -50000 mg/l
6	COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	120	250	5.0 -100000 mg/l

Reference: (I) General Standards for discharge of environmental pollutants are as per A-Effluent (Schedule-

VI) The Environment (Protection) Rules, 1986 source [www.epcb.nic.in/GeneralStandards.pdf](http://www.epcb.nic.in/GeneralStandards.pdf). Besides these standards, refer EPA standards for specific purpose

Note: (I) The results of this report are only valid for the time and place mentioned. (2) The report shall not be reproduced or stored in any form, without the written permission of the laboratory. (3) The responsibility for the results is on the client and not on the laboratory.

Remark: NA

Analyzed by-  
[Priya Anand (JRF), Surya Mohan  
Pandey (JRF), Aukita Dwivedi (JRF)]

Authorized by  
Ram Milan Verma  
Date: 2025 03 19  
10 31 20 45 70  
Ram Milan Verma (SA)

*[Signature]*  
10/3/25



**REGIONAL GORAKHPUR  
UTTAR PRADESH POLLUTION CONTROL BOARD**  
Jharkhandi Mahadev, Avas Vikas Colony, Kuda Ghat, Dooria Road, Gorakhpur

**TEST REPORT: WASTE WATER LABORATORY**

Ref No: 30828216/Gorakhpur/2025

- 1- Name of Industry: Medical Pollution Control Committee, D-33, UPSIDC, Khalilabad, Sant Kabir Nagar
- 2- Address of Industry: D-33, UPSIDC
- 3- District: Sant kabir nagar
- 4- Description about sampling point: Outlet of ETP
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: D.K Gupta, RO, Gorakhpur, Prakharkatiyar, RO, Basti & Vinay Kumar, SA, Gorakhpur, Basti
- 7- Colour and Odour: Brownish Slightly Odour
- 8- Quantity and Packing: 2 Liter Plastic Jericane & Glass Bottle
- 9- Date of Sample Collection: 10/03/2025
- 10- Analysis Indented by: RO Basti
- 11- Date of sample receipt in Lab: 10/03/2025
- 12- Period of Analysis: 10/03/2025 to 15/03/2025
- 13- Environmental Condition: Temperature: 21°C, Humidity: 45 %
- 14- ULR Number: TC1161225000000022F
- 15- Sampling Plan/Ref. No.: 30828216
- 16- Sampling Method Ref.: APHA 24th Edition 2023- 1060 A, B, C, Page No.- 42- 52, Collection & Preservation of Samples

S. N.	Parameter/Method Name	Unit	Results	Standard	Detection Range
1	Oil Grease	mg/l	8.2	10	-

Reference: (1) General Standards for discharge of environmental pollutants (part - A Effluent) (Schedule

VI) The Environment Protection Rules, 1986 source: www.epcb.nic.in/GeneralStandards.pdf Besides these standards, refer to EPA standards for specific purpose

Note: 1) The results of this report are only valid for the period of 2. Use report for all other purposes is not acceptable, in the absence of comparison of laboratory. 3) The report pertains to the sample preserved in Lab

Remark: NA

Analysed by-  
[Priya Anand (JRF), Surya Mohan  
Pandey (JRF), Ankita Dwivedi (JRF)]

Ram Milan Verma  
Verma  
Date: 2025.03.19  
16.29.52 +05.30  
Ram Milan Verma (SA)

*[Signature]*  
19/3/25  
Regional Officer



**REGIONAL GORAKHPUR  
UTTAR PRADESH POLLUTION CONTROL BOARD**  
Jharkhandi Mahadev, Avas Vikas Colony, Kuda Ghat, Dourla Road, Gorakhpur



**TEST REPORT WASTE WATER LABORATORY**

Ref No: 30828213/Gorakhpur/2025

- 1- Name of Industry: Medical Pollution Control Committee, D-33, UPSIDC, Khalilabad, Sant Kabir Nagar
- 2- Address of Industry: D-33, UPSIDC
- 3- District: Sant kabir nagar
- 4- Description about sampling point: Inlet of ETP
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: D.K Gupta, RO, Gorakhpur, Prakar Katiyar, RO, Basti & Vinay Kumar, SA, Gorakhpur.
- 7- Colour and Odour: Brownish Slightly Odour
- 8- Quantity and Packing: 2 Liter Plastic Jericane & Glass Bottle
- 9- Date of Sample Collection: 10/03/2025
- 10- Analysis Indented by: RO Basti
- 11- Date of sample receipt in Lab: 10/03/2025
- 12- Period of Analysis: 10/03/2025 to 15/03/2025
- 13- Environmental Condition: Temperature: 21°C, Humidity: 45%
- 14- ULR Number: TC1161225000000023F
- 15- Sampling Plan/Ref. No.: 30828213
- 16- Sampling Method Ref.: APHA 24th Edition 2023- 1060 A, B, C, Page No.- 42- 52, Collection & Preservation of Samples

S. N.	Parameter/Method Name	Unit	Results	Standard	Detection Range
1	pH, APHA 24th Ed. 4500B: 2023	-	6.07	-	02-12
2	Suspended Solids, APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	138	-	10-20000 mg/l
3	Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180. °C 2023	mg/l	955	-	10- 50000 mg/l
4	Total Solids, APHA 24th Ed. 2540 B: 2023	mg/l	1093	-	10- 50000 mg/l
5	BOD, APHA 24th Ed. 3 day 27 °C IS 3025 ( Part 44): 1993 Bio 2023	mg/l	162	-	1.0-50000 mg/l
6	COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	810	-	5.0-100000 mg/l

Reference: (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI), The Environment (Protection) Rules 1986 source: [www.epcb.nic.in/GeneralStandards.pdf](http://www.epcb.nic.in/GeneralStandards.pdf). Besides these standards, refer EPA standards for specific purpose.

Note: 1 The results in the Test Report relate only to the items tested; 2. The report shall not be reproduced except in full, without the written permission of laboratory; 3. The test report pertains to the sample as received in Lab.

Remarks: NA

Analysed by-  
[Alok Sharma(JRF)]

Done & Authorised by



**REGIONAL GORAKHPUR  
UTTAR PRADESH POLLUTION CONTROL BOARD**  
Jharkhandi Mahadev, Avas Vikas Colony, Kuda Ghat, Dourfa Road, Gorakhpur

**TEST REPORT: WASTEWATER LABORATORY**

Ref No: 30828213/Gorakhpur/2025

- 1- Name of Industry: Medical Pollution Control Committee, D-33, UPSIDC, Khalilabad, Sant Kabir Nagar
- 2- Address of Industry: D-33, UPSIDC
- 3- District: Sant kabir nagar
- 4- Description about sampling point: Inlet of ETP
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: D.K Gupta, RO, Gorakhpur, Prakhar Katiyar, RO, Basti & Vinay Kumar, SA, Gorakhpur,
- 7- Colour and Odour: Brownish Slightly Odour
- 8- Quantity and Packing: 2 Liter Plastic Jericane & Glass Bottle
- 9- Date of Sample Collection: 10/03/2025
- 10- Analysis Indented by: RO Basti
- 11- Date of sample receipt in Lab: 10/03/2025
- 12- Period of Analysis: 10/03/2025 to 15/03/2025
- 13- Environmental Condition: Temperature: 21°C, Humidity: 45%
- 14- ULR Number: TC1161225000000023F
- 15- Sampling Plan/Ref. No.: 30828213
- 16- Sampling Method Ref.: APHA 24th Edition 2023- 1060 A, B, C, Page No.- 42- 52, Collection & Preservation of Samples

S. N.	Parameter/Method Name	Unit	Results	Standard	Detection Range
1	Oil_Grease	mg/l	9.6	-	-

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules, 1986 source: [www.cpcb.nic.in/GeneralStandards.pdf](http://www.cpcb.nic.in/GeneralStandards.pdf). Besides these standards, refer EPA standards for specific purpose

Note: 1. The results in this Test Report relate only to the items tested. 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab

Remark: NA

Analysed by-  
[Alok Sharma(JRF)]

Authorized by  
Ram Milan Verma  
Date: 10/03/2025  
143704 40570  
Ram Milan Verma (SA)

*[Signature]*  
19/3/25  
Regional Officer



**REGIONAL GORAKHPUR  
UTTAR PRADESH POLLUTION CONTROL BOARD**

Jharkhandi Mahadev, Avas Vikas Colony, Kuda Ghat, Doria Road, Gorakhpur



**TEST REPORT: WATER LABORATORY (GROUND WATER)**

Ref No: 30828833/Gorakhpur/2025

Date: 19/03/2025

- 1- Sample Location: Medical Pollution Control Committee, D-33, UPSIDC Industrial Area, Khalilabad Sant Kabir Nagar
- 2- Address: D-33, UPSIDC
- 3- Distret: Sant kabir nagar
- 4- Sample Source: TubeWell
- 5- Type of sample : Ground Water
- 6- Sample Collected By : D.K Gupta, RO, Gorakhpur, Prakhari Katiyar, RO, Basti, Vinay Kumar, SA, Nitish Kumar, JE
- 7- Odour : None
- 8- Quantity and Packing : 2 Liter Plastic Jerica
- 9- Date of Sample Collection : 10/03/2025
- 10- Analysis Indented by : RO Gorakhpur
- 11- Date of sample receipt in Lab : 10/03/2025

Parameter	Unit	Standards Source: IS 10500:2012(2nd Rev.) Required Acceptable Limit	Results	Detection Range
pH, APHA 24th Ed. 4500-B: 2023	-	6.5-8.5	7.66	02-12
Conductivity, APHA 24th Ed. 2510B: 2023	µS/cm	NS	496	0.1-10000 µS/cm
Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	500	313	5-10000 mg/l
BOD, IS 3025 (Part 4): 1993	mg/l	-	40	1-1000 mg/l
COD, APHA 24th Ed. 5220 B: 2023	mg/l	-	20	4-1000 mg/l
Hardness, APHA 24th Ed. 2340 C EDTA Titrimetric Method 2023	mg/l	200	166	10-5000 mg/l
Calcium, APHA 24th Ed. 3500Ca-B: 2023	mg/l	75	68.93	10-1000 mg/l
Magnesium, APHA 24th Ed. 3500 Mg-B: 2023	mg/l	30	23.58	10-1000 mg/l
Chloride, APHA 24th Ed. 4500-Cl-B: 2023	mg/l	250	25	3-500 mg/l

These standards are subject to revision

\*Non-NABL Parameters.

Note : 1. The results in the Test Report relate only to the items listed. 2. The report shall not be reproduced except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: \* - NA

Analysed by  
[Ankita Dwivedi(JRF), Priya Anand  
(JRF), Surya Mohan Pandey(JRF)]

Ram Milhan Verma  
Date: 2025 03 19  
17:51:46 +05'30'  
Ram Milhan Verma (SA)

*[Signature]*  
19/3/25  
Regional Officer



**REGIONAL GORAKHPUR  
UTTAR PRADESH POLLUTION CONTROL BOARD**

Jharkhandi Mahadev, Avas Vikas Colony, Kuda Ghat, Douria Road, Gorakhpur



**TEST REPORT WATER LABORATORY (GROUND WATER)**

Ref No: 30831709/Gorakhpur/2025

Date: 19/03/2025

- 1- Sample Location: Shallow Hand Pump at Villege Belauli, Bankata
- 2- Address: Villege Belauli, Bankata
- 3- Distret: Sant kabir nagar
- 4- Sample Source: Handpump
- 5- Type of sample : Ground Water
- 6- Sample Collected By : D.K Gupta, RO, Vinay Kumar, SA
- 7- Odour : None
- 8- Quantity and Packing : 2 Liter Plastic Jericane.
- 9- Date of Sample Collection : 10/03/2025
- 10- Analysis Indented by : RO Gorakhpur
- 11- Date of sample receipt In Lab : 10/03/2025

Parameter	Unit	Standards Source: IS 10500:2012(2nd Rev.) Required Acceptable Limit	Results	Detection Range
pH, APHA 24th Ed. 4500-H: 2023	-	6.5-8.5	7.81	02-12
Colour, APHA 24th Ed. 2120B: 2023	Hazen	5.00		5-10000 Hazen
Conductivity, APHA 24th Ed. 2510B: 2023	µS/cm	NS	539	0.1-10000 µS/cm
Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	500	332	5-10000 mg/l
BOD, IS 3025 (Part 44): 1993	mg/l	-	11.2	1-1000 mg/l
COD, APHA 24th Ed. 5220 B: 2023	mg/l	-	92	4-1000 mg/l
Hardness, APHA 24th Ed. 2340 C EDTA Titrimetric Method 2023	mg/l	200	170	10-5000 mg/l
Calcium, APHA 24th Ed. 3500Ca-B: 2023	mg/l	75	70.54	10-1000 mg/l
Magnesium, APHA 24th Ed. 3500 Mg-B: 2023	mg/l	30	24.16	10-1000 mg/l
Chloride, APHA 24th Ed 4500-Cl- B: 2023	mg/l	250	28	3-500 mg/l

These standards are subject to revision

\*Non-NABL Parameters.

Note : 1. The results in the Test Report relate only to the items tested. 2. The report shall not be reproduced except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: \* - NA

Analysed by  
[Priya Anand (JRF), Surya Mohan  
Pandey (JRF), Ankita Dwivedi (JRF)]

Authorized signed by  
Ram Milan Verma  
Date: 2025.03.19  
17:31:13 +05:30  
Ram Milan Verma (SA)

19/3/25  
 Regional Officer



**REGIONAL GORAKHPUR  
UTTAR PRADESH POLLUTION CONTROL BOARD**  
Jharkhand Mahadev, Avas Vikas Colony, Kuda Ghat, Doria Road, Gorakhpur

**Stack Emission Test Report**

Ref No.30828762/Gorakhpur/2025

Date: 19/03/2025

- 1- Name & Address of Industry: Medical Pollution Control Committee, D-33, UPSIDC
- 2- Sample Collected By: Anil Kumar Sharma, RO
- 3- Date of Monitoring: 10/03/2025
- 4- Source of Sampling: Stack Attached with Incinerator
- 5- Stack attached to: Incinerator (100 KL/H)
- 6- Stack Height: 30 Metre Above the Ground Level
- 7- Total No. of Boiler: Incinerator (100 KL/H)
- 8- Capacity of Boiler: 100 KL/H
- 9- Fuel used: Diesel
- 10- Quantity of Fuel used: HSD, 5.0 Liter/Hrs
- 11- Flue Gas Velocity: 11.57 m/s
- 12- Air Pollution Control Device: Ventury Scrubber/Mist Laminator
- 13- Other remarks (if any): N/A
- 14- Further details of sample location and Test methods followed are appended overleaf:

Sr no.	Parameter	Unit	Result	Standards
1	Particulate Matter	(mg/Nm <sup>3</sup> )	63.41	50
2	SO <sub>2</sub>	(mg/Nm <sup>3</sup> )	188	200
3	NO <sub>2</sub>	(mg/Nm <sup>3</sup> )	234	400

Note: The results in the Test Report relate only to the items tested. The Report shall not be reproduced except in Full, without the written permission of laboratory.

Analysed by-  
[Ram Milan Verma SA]

Analysed & attested by  
Ram Milan Verma  
Date: 2025.03.19  
182850-0730  
Ram Milan Verma (SA)

*Kumar*  
19/3/25  
Regional Officer

Gram: Parayavaran

Phone: 2273937

**Regional Office**  
**U.P. Pollution Control Board**  
**Mahadev Jharkhandi, Avas Vikas Colony**  
**Kunraghat, Gorakhpur.**  
**AMBIENT AIR QUALITY MONITORING REPORT**


Name and address of the Industry : M/S Medical Pollution Control Committee.  
D33, UPSIDC, Khalilabad, Sant Kabirnagar.  
Product of the industry with installed capacity : Bio Medical Waste Treatment and Disposal  
Facility.  
Sample collected by : Sri Vinay Kumar, S.A, Sri Vivek Saini, JRF,  
and Sri Alok Sharma, JRF In presence of Sri  
D.K. Gupta, R.O. Gorakhpur and Sri Prakhar  
Katiyar, R.O. Basti  
Date of monitoring : 10.03.2025 & 11.03.2025  
Location of sampling point : Approx 12 Feet above the ground level on  
the industry gate Building


**OBSERVATIONS:**

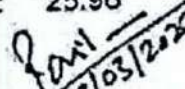
	Shift Ist	Shift IInd	Shift IIIrd	
Weather condition	Clear	Clear	Clear	
Wind direction	East → West	East → West	East → West	
Wind Speed (KM/hr)	10.2	12.0	16.0	
Atmospheric Pressure (Mbr)	1000	1001	1002	
Average relative humidity (%)	90.0	82.0	77.5	
Average ambient temperature (°C)	28.5	30.0	31.5	
Time of sampling started (hrs.)	19.45	04.00	12.20	
Time of sampling completed (hrs.)	03.45	12.00	20.20	
Total sampling time (minutes)	460	460	450	
Average sampling rate for P.M. (m <sup>3</sup> /min)	1.200	1.2375	1.175	
Average sampling rate for Gas (LPM)	1.00	1.00	1.00	
Total volume of air sampled				
(i) P.M. (m <sup>3</sup> )	552.00	556.87	540.50	
(ii) Gas (Litre)	460	460	450	

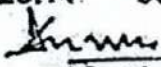
**RESULTS****Concentration of pollutants in µg/m<sup>3</sup>**

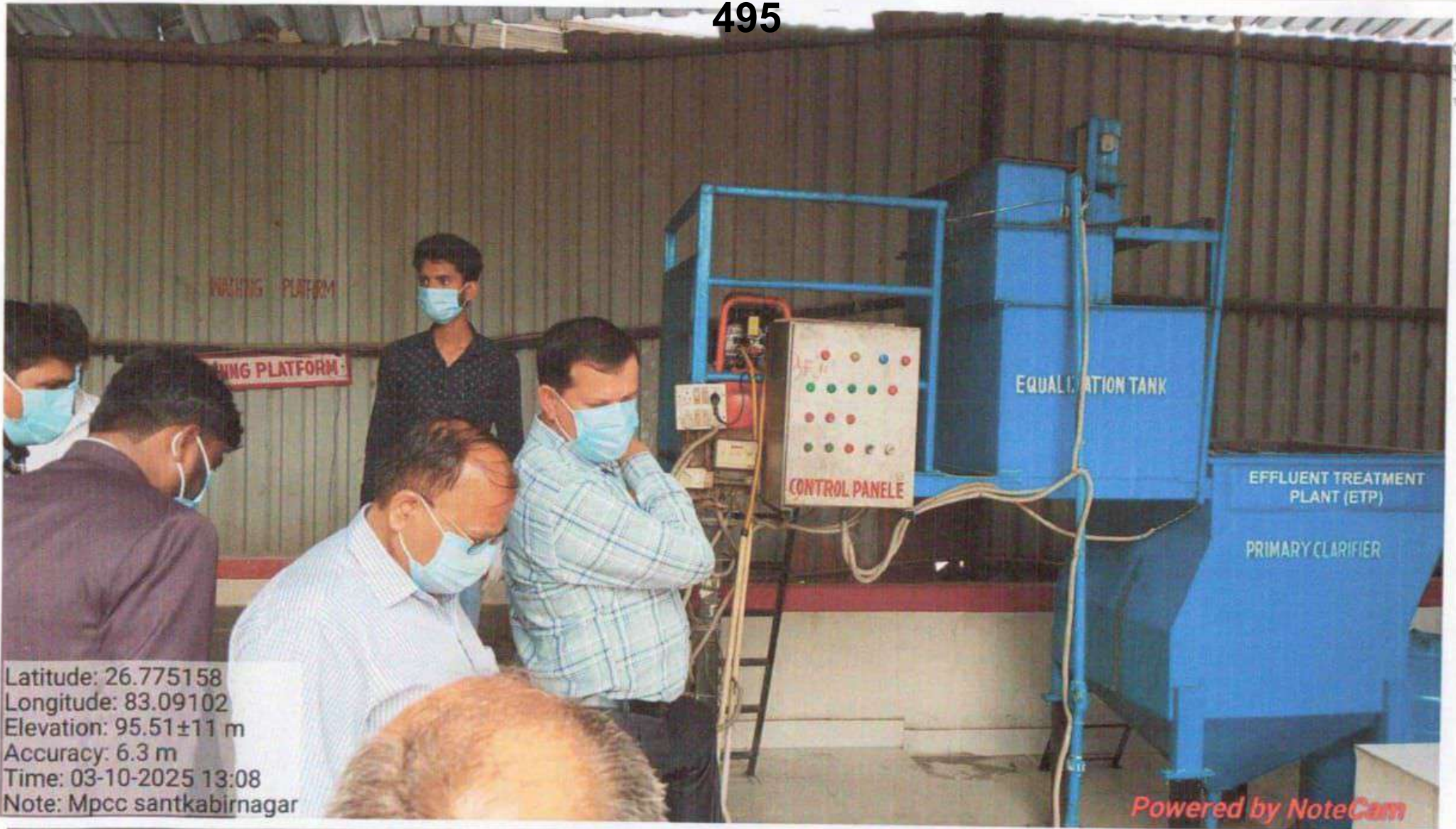
	Shift Ist (8Hourly value)	Shift IInd (8Hourly value)	Shift III (8Hourly value)	Average (24Hourly value)	standard Value
(i) Particulate Matter (P.M.)	92.26	110.82	88.14	97.07	100.00
(ii) Sulphur dioxide (SO <sub>2</sub> )	15.16	15.90	14.96	15.34	80.00
(iii) Oxides of Nitrogen ( as NO <sub>2</sub> )	25.96	28.84	23.61	26.14	80.00

  
(Vivek Saini)  
J.R.F

  
(Vinay Kumar)  
S.A.

  
(R.M. Verma)  
S.A.

  
19.03.25  
(Deo Kumar Gupta)  
Regional Officer



दिनांक 10-03-2025 को एम०पी०सी०सी० का संयुक्त निरीक्षण में लिये गये फोटो का फोटोग्राफ

496



Latitude: 26.775178  
Longitude: 83.091072  
Elevation: 95.41±14 m  
Accuracy: 11.4 m  
Time: 03-10-2025 12:42  
Note: Mpcc santkabirnagar

दिनांक 10-03-2025 को एम०पी०सी०सी० का संयुक्त निरीक्षण में लिये गये फोटो का फोटोग्राफ



Latitude: 26.775422  
Longitude: 83.091136  
Elevation: 95.41±19 m  
Accuracy: 4.5 m  
Time: 03-10-2025 13:17  
Note: Mpcc santkabinagar

Powered by NoteCam

दिनांक 10-03-2025 को एम०पी०सी०सी० का संयुक्त निरीक्षण में लिये गये फोटो का फोटोग्राफ

Discarded medicine dump in MPCC premises.



GPS Map Camera



Khalilabad, Uttar Pradesh, India  
D33, Industrial Area, Khalilabad, Uttar Pradesh 272175, India  
Lat 26.77466° Long 83.090913°  
10/03/2025 02:08 PM GMT +05:30

दिनांक 10-03-2025 को एम0पी0सी0सी0 का संयुक्त निरीक्षण में लिये गये फोटो का फोटोग्राफ

Ground water sampling

499

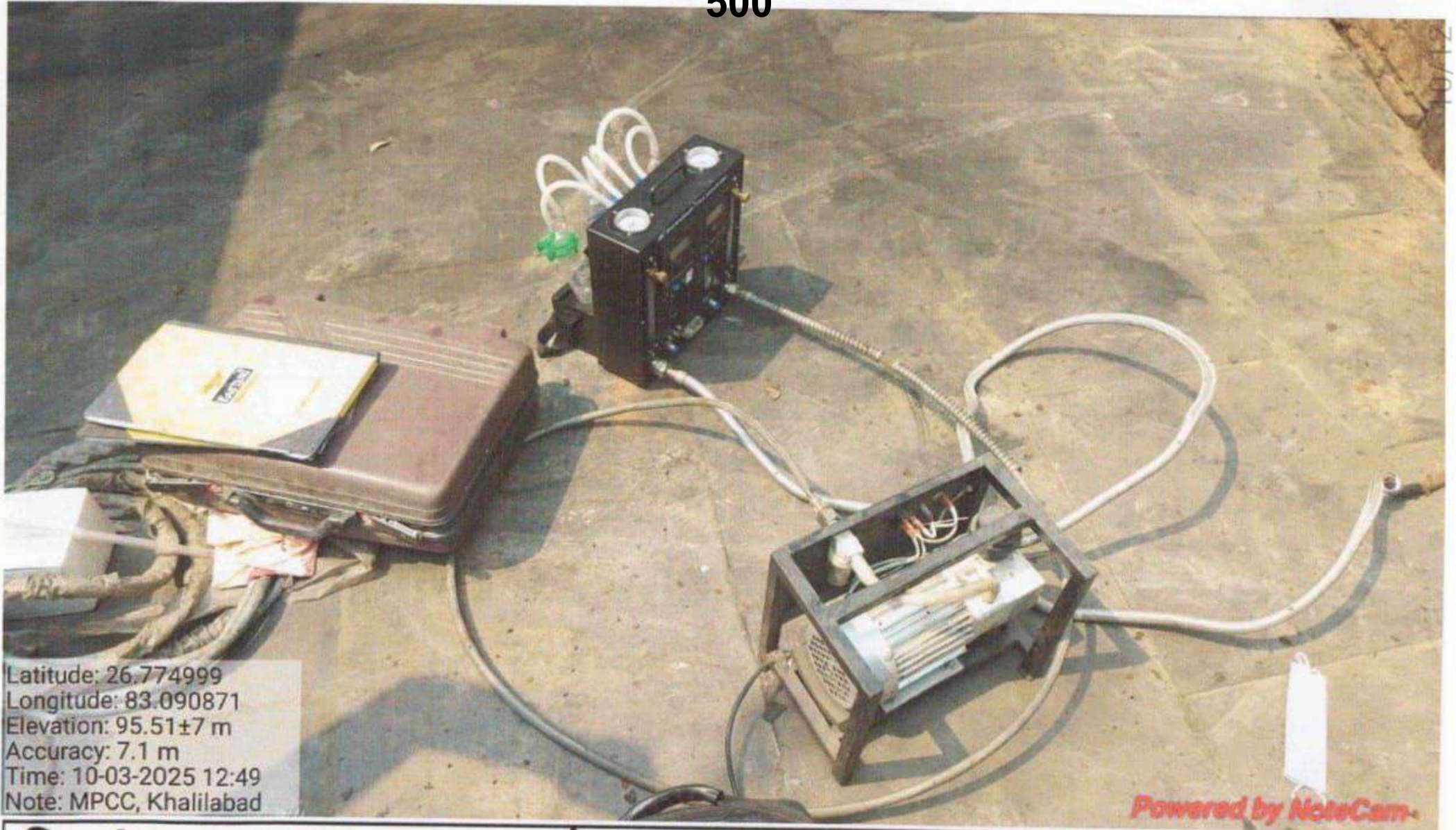
Latitude: 26.775045  
Longitude: 83.090929  
Elevation: 95.42±10 m  
Accuracy: 3.8 m  
Time: 10-03-2025 12:51  
Note: MPCC, Khalilabad

दिनांक 10-03-2025 को एमपीसीसी का  
संयुक्त निरीक्षण में लिये गये फोटो का फोटोग्राफ

Dusting Stack Monitoring.

Powered by NoreCam

500



Latitude: 26.774999  
Longitude: 83.090871  
Elevation: 95.51±7 m  
Accuracy: 7.1 m  
Time: 10-03-2025 12:49  
Note: MPCC, Khalilabad

Powered by NoteCam

दिनांक 10-03-2025 को एम0पी0सी0सी0 का संयुक्त निरीक्षण में लिये गये फोटो का फोटोग्राफ

During stack monitoring

501



GPS Map Camera



Khalilabad, Uttar Pradesh, India  
D33, Industrial Area, Khalilabad, Uttar Pradesh 272175, India  
Lat 26.774672° Long 83.090942°  
10/03/2025 06:04 PM GMT +05:30

दिनांक 10-03-2025 को एम0पी0सी0सी0 का संयुक्त निरीक्षण में लिये गये फोटो का फोटोग्राफ



Latitude: 26.717699  
Longitude: 83.074579  
Elevation: 85.13±5 m  
Accuracy: 4.1 m  
Time: 10-03-2025 15:55  
Note: waste dumping, Khalilabad

Powered by NotCam

दिनांक 10-03-2025 को एम०पी०सी०सी० का  
संयुक्त निरीक्षण में लिये गये फोटो का फोटोग्राफ

Illegal Dump Site

503



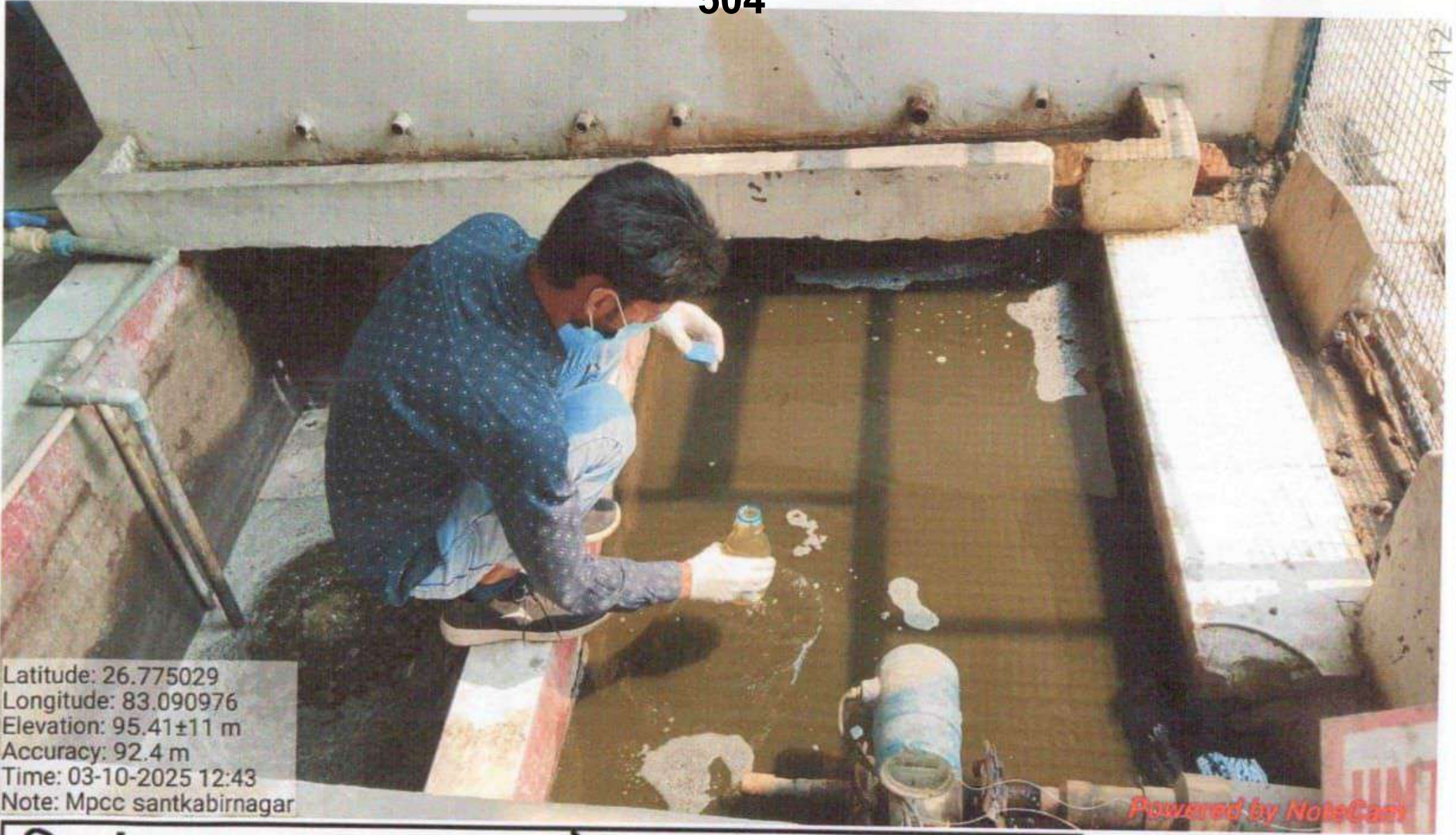
Latitude: 26.717707  
Longitude: 83.074579  
Elevation: 85.47±4 m  
Accuracy: 3.8 m  
Time: 10-03-2025 15:56  
Note: waste dumping, Khalilabad

Powered by NoteCam

दिनांक 10-03-2025 को एम०पी०सी०सी० का  
संयुक्त निरीक्षण में लिये गये फोटो का फोटोग्राफ

Illegal Dump Site.

504



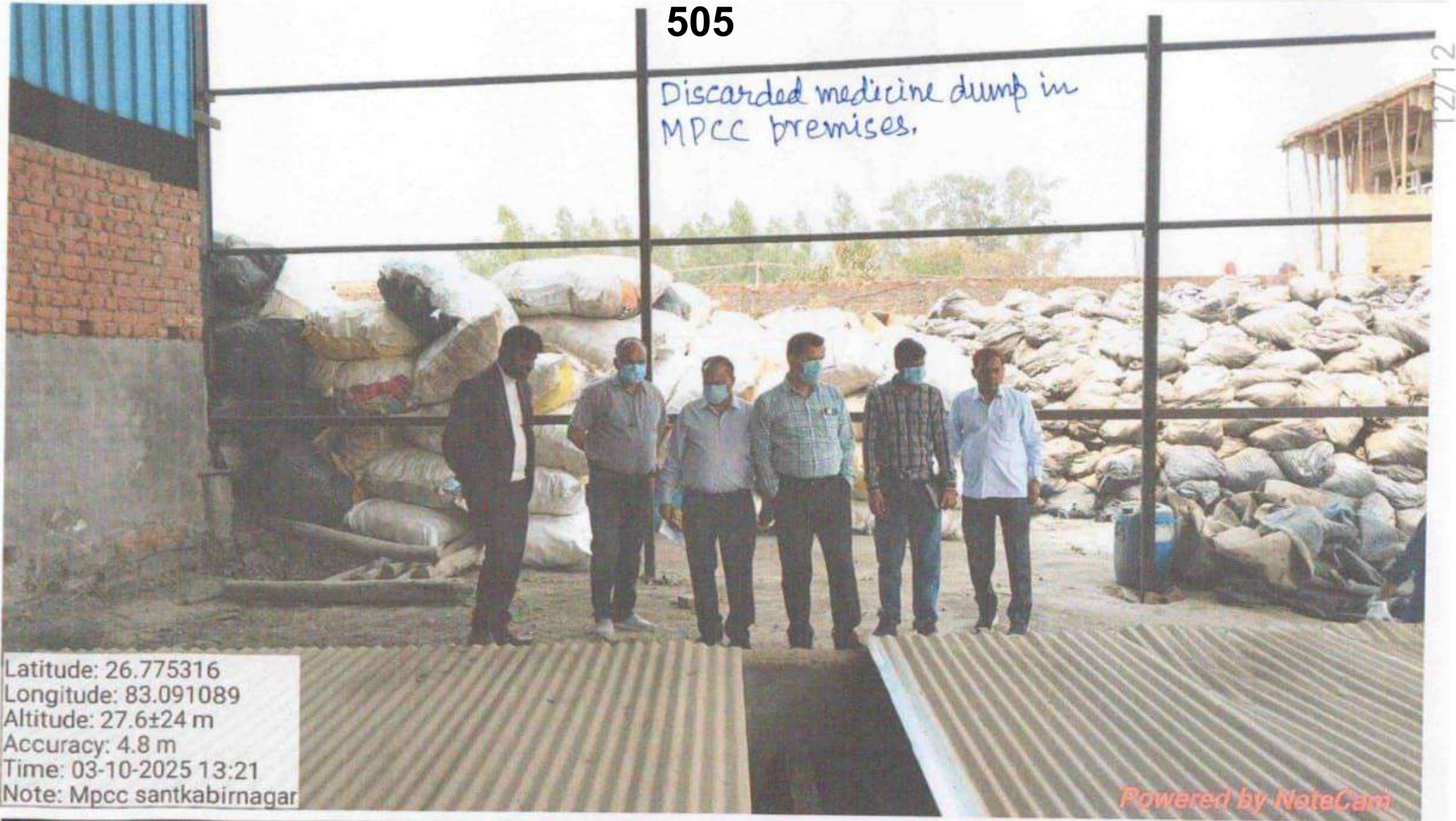
Latitude: 26.775029  
Longitude: 83.090976  
Elevation: 95.41±11 m  
Accuracy: 92.4 m  
Time: 03-10-2025 12:43  
Note: Mpcc santkabinagar

दिनांक 10-03-2025 को एम०पी०सी०सी० का संयुक्त निरीक्षण में लिये गये फोटो का फोटोग्राफ

Effluent (Treated)  
Sampling.

505

Discarded medicine dump in  
MPCC premises.



Latitude: 26.775316  
Longitude: 83.091089  
Altitude: 27.6±24 m  
Accuracy: 4.8 m  
Time: 03-10-2025 13:21  
Note: Mpcc santkabirnagar

Powered by NoteCam

दिनांक 10-03-2025 को एम०पी०सी०सी० का  
संयुक्त निरीक्षण में लिये गये फोटो का फोटोग्राफ

Latitude: 26.717697  
Longitude: 83.074597  
Elevation: 79.44±4 m  
Accuracy: 4.5 m  
Time: 10-03-2025 15:56  
Note: waste dumping, Khali

Powered by NoteCam

दिनांक 10-03-2025 को एम0पी0सी0सी0 का  
संयुक्त निरीक्षण में लिये गये फोटो का फोटोग्राफ

Illegal Dump Site.



**REGIONAL GORAKHPUR  
UTTAR PRADESH POLLUTION CONTROL BOARD**  
Jharkhandi Mahadev, Avas Vikas Colony, Kuda Ghat, Dooria Road, Gorakhpur



**TEST REPORT: WATER LABORATORY(GROUND WATER)**

Ref No: 30831709/Gorakhpur/2025

Date: 19/03/2025

- 1- Sample Location: Shallow Hand Pump at Villege Belauli, Bunkata
- 2- Address: Villege Belauli, Bunkata
- 3- Distret: Sant kabir nagar
- 4- Sample Source: Handpump
- 5- Type of sample : Ground Water
- 6- Sample Collected By : D.K Gupta, RO, Vinay Kumar, SA
- 7- Odour : None
- 8- Quantity and Packing : 2 Liter Plastic Jericane
- 9- Date of Sample Collection : 10/03/2025
- 10- Analys Indented by : RO Gorakhpur
- 11- Date of sample receipt in Lab : 10/03/2025

Parameter	Unit	Standards Source: IS 10500:2012(2nd Rev.) Required Acceptable Limit	Results	Detection Range
pH, APHA 24th Ed.4500-B: 2021		6.5-8.5	7.81	02-12
Colour, APHA 24th Ed. 2120B: 2023	Hazen	5.00		5-10000 Hazen
Conductivity, APHA 24th Ed. 2510B: 2023	µS/cm	NS	539	0.1-10000 µS/cm
Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	500	352	5-10000 mg/l
BOD, IS 3025 (Part 4): 1993	mg/l	-	11.2	1-1000 mg/l
COD, APHA 24th Ed. 5220 B: 2023	mg/l	-	92	4-1000 mg/l
Hardness, APHA 24th Ed. 2540 C-EDTA Titrimetric Method:2023	mg/l	200	170	10-5000 mg/l
Calcium, APHA 24th Ed. 3500Ca-B: 2023	mg/l	75	70.54	10-1000 mg/l
Magnesium, APHA 24th Ed. 3500 Mg-B: 2023	mg/l	30	24.16	10-1000 mg/l
Chloride, APHA 24th Ed 4500-Cl- B: 2023	mg/l	250	28	3-500 mg/l

These standards are subject to revision

\*Non-NABL Parameters.

Note: 1. The results in the Test Report relate only to the items tested. 2. The report shall not be reproduced except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: \* - NA

Analysed by  
[Priya Anand (JRF), Surya Mohan  
Pandey(JRF), Ankita Dwivedi(JRF)]

Authorized by  
Ram Milan Verma  
Date: 2025.03.19  
17:31:13 +05:30  
Ram Milan Verma (SA)

*[Signature]*  
19/3/25  
Regional Officer



**REGIONAL GORAKHPUR  
UTTAR PRADESH POLLUTION CONTROL BOARD**  
Jharkhandi Mahadev, Ayas Vikas Colony, Kuda Ghat, Dooria Road, Gorakhpur



**TEST REPORT: WATER LABORATORY(GROUND WATER)**

Ref No: 30828833/Gorakhpur/2025

Date: 19/03/2025

- 1- Sample Location: Medical Pollution Control Committee, D-33, UPSIDC Industrial Area, Khalilabad Sant Kabeer Nagar
- 2- Address: D-33, UPSIDC
- 3- Distiret: Sant kabir nagar
- 4- Sample Source: TubeWell
- 5- Type of sample : Ground Water
- 6- Sample Collected By : D.K Gupta, RO, Gorakhpur, Prakhari Katiyar, RO, Basti, Vinay Kumar, SA, Nitish Kumar, JE
- 7- Odour : None
- 8- Quantity and Packing : 2 Liter Plastic Jerica
- 9- Date of Sample Collection : 10/03/2025
- 10- Analys Indented by : RO Gorakhpur
- 11- Date of sample receipt in Lab : 10/03/2025

Parameter	Unit	Standards Source: IS 10500:2012(2nd Rev.) Required Acceptable Limit	Results	Detection Range
pH, APHA 24th Ed.4500-B: 2023	-	6.5-8.5	7.66	02-12
Conductivity, APHA 24th Ed. 2510B: 2023	µS/cm	NS	496	0.1-10000 µS/cm
Dissolved Solids, APHA 24th Ed. 2540.C Total Dissolved Solids dried at 180 °C 2023	mg/l	500	313	5-10000 mg/l
BOD, IS 3025 (Part 44):1993	mg/l	-	4.0	1-1000 mg/l
COD, APHA 24th Ed. 5220 B: 2023	mg/l	-	20	4-1000 mg/l
Hardness, APHA 24th Ed. 2340 C EDTA Titrimetric Method 2023	mg/l	200	166	10-5000 mg/l
Calcium, APHA 24th Ed. 3500Ca-B: 2023	mg/l	75	68.93	10-1000 mg/l
Magnesium, APHA 24th Ed. 3500Mg-B: 2023	mg/l	30	23.58	10-1000 mg/l
Chloride, APHA 24th Ed 4500-Cl- B: 2023	mg/l	250	25	3-500 mg/l

These standards are subject to revision

\*Non-NABL Parameters.

Note: 1. The results in the Test Report relate only to the items tested. 2. The report shall not be reproduced except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: \* - NA

Analysed by  
[Ankita Dwivedi(JRF), Priya Anand  
(JRF), Surya Mohan Pandey(JRF)]

Ram Milan Verma  
Date: 2025 03 19  
17:31:46 +05'30"  
Ram Milan Verma (SA)

*[Signature]*  
19/3/25  
Regional Officer



**REGIONAL GORAKHPUR  
UTTAR PRADESH POLLUTION CONTROL BOARD**  
Jharkhandi Mahadev, Avas Vikas Colony, Kuda Ghat, Dooria Road, Gorakhpur



**TEST REPORT: WASTE WATER LABORATORY**

Ref No: 30828216/Gorakhpur/2025

- 1- Name of Industry: Medical Pollution Control Committee, D-33, UPSIDC, Khalifabad, Sant Kabeer Nagar
- 2- Address of Industry: D-33, UPSIDC
- 3- District: Sant kabir nagar
- 4- Description about sampling point: Outlet of ETP
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: D.K Gupta, RO, Gorakhpur, Prakhar Katiyar, RO, Basti & Vinay Kumar, SA, Gorakhpur, Basti
- 7- Colour and Odour: Brownish Slightly Odour
- 8- Quantity and Packing: 2 Liter Plastic Jerrycan & Glass Bottle
- 9- Date of Sample Collection: 10/03/2025
- 10- Analysis Indented by: RO Basti
- 11- Date of sample receipt in Lab: 10/03/2025
- 12- Period of Analysis: 10/03/2025 to 15/03/2025
- 13- Environmental Condition: Temperature: 21°C, Humidity: 45 %
- 14- ULR Number: TC11612250000000022F
- 15- Sampling Plan/Ref. No.: 30828216
- 16- Sampling Method Ref.: APHA 24th Edition 2023- 1060 A, B, C, Page No.- 42- 52, Collection & Preservation of Samples

S. N.	Parameter/Method Name	Unit	Results	Standard	Detection Range
1	pH, APHA 24th Ed. 4500B: 2023	-	7.49	6.5-9.0	02-12
2	Suspended Solids, APHA 24th Ed. 2540D Total Suspended Solids dried at 103-105 °C 2023	mg/l	88	<100	10-20000 mg/l
3	Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	656	2100	10- 50000 mg/l
4	Total Solids, APHA 24th Ed. 2540B: 2023	mg/l	744	-	10- 50000 mg/l
5	BOD, APHA 24th Ed. 3 day 27°C IS - 3025 (Part 44): 1993 Bio 2023	mg/l	23	30	1.0 -50000 mg/l
6	COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	120	250	5.0 -100000 mg/l

Reference: (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule VI) The Environment Protection Rules, 1986 source: www.epcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose.

Note: (1) The limit of the Test Report is only for the test conducted. (2) The report shall be the property of the client, without the rate of payment of the laboratory. (3) The test report remains the property of the client received in Lab.

Remark: NA

Analysed by-

[Priya Anand (JRF), Surya Mohan Pandey (JRF), Ankita Dwivedi (JRF)]

Authorized by  
Ram Milan Verma  
Verma  
Ram Milan Verma (SA)

*[Signature]*  
19/3/25  
Regional Officer

UPPCB/GKP/7.8.2	Issue No.: 04	Issue Date: 26.08.2022	Page No.: Page 1 of 2
Amendment No.: 02	Amendment Date: 01/09/2025	Approved by: [Signature]	



**REGIONAL GORAKHPUR**  
**UTTAR PRADESH POLLUTION CONTROL BOARD**  
 Jharkhandi Mahadev, Avas Vikas Colony, Kuda Ghat, Dooria Road, Gorakhpur

**TEST REPORT: WASTE WATER LABORATORY**

Ref No:30828216/Gorakhpur/2025

- 1- Name of Industry: Medical Pollution Control Committee, D-33, UPSIDC, Khalilabad, Sant Kabir Nagar
- 2- Address of Industry: D-33, UPSIDC
- 3- District: Sant kabir nagar
- 4- Description about sampling point: Outlet of ETP
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: D.K Gupta, RO, Gorakhpur, Prakharkatiyar, RO, Basti & Vinay Kumar, SA, Gorakhpur, Basti
- 7- Colour and Odour: Brownish Slightly Odour
- 8- Quantity and Packing: 2 Liter Plastic Jericane & Glass Bottle
- 9- Date of Sample Collection: 10/03/2025
- 10- Analysis Indented by: RO Basti
- 11- Date of sample receipt in Lab: 10/03/2025
- 12- Period of Analysis: 10/03/2025 to 15/03/2025
- 13- Environmental Condition: Temperature: 21°C, Humidity: 45 %
- 14- ULR Number: TC1161225000000022F
- 15- Sampling Plan/Ref. No.: 30828216
- 16- Sampling Method Ref.: APHA 24th Edition 2023- 1060 A, B, C, Page No.- 42- 52, Collection & Preservation of Samples

S. N.	Parameter/Method Name	Unit	Results	Standard	Detection Range
1	Oil Grease	mg/l	8.2	10	-

Reference- (I) General Standards for discharge of environmental pollutants in effluent (Schedule VI) The Environment Protection Rules, 1986 source: [www.cpcb.nic.in/GeneralStandards.pdf](http://www.cpcb.nic.in/GeneralStandards.pdf) Besides these standards, refer EPA standards for specific purpose

Note: 1. This is a Test Report and not a Certificate. 2. This report shall be valid only if the report is signed by the authorized person of the laboratory. 3. This report pertains to the samples received in Lab.

Remark: NA

Analysed by-

[Priya Anand (JRF), Surya Mohan  
 Pandey (JRF), Ankita Dwivedi (JRF)]

Ram Milan Verma  
 Date: 2025.03.19  
 16:35:52 +05:30  
 Ram Milan Verma (SA)

*[Signature]*  
 19/3/25  
 Regional Officer

Regional Office  
U.P. Pollution Control Board  
Mahadev Jharkhandi, Avas Vikas Colony  
Kunraghat, Gorakhpur.  
**AMBIENT AIR QUALITY MONITORING REPORT**

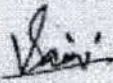
Name and address of the Industry : M/S Medical Pollution Control Commettee  
D33, UPSIDC, Khalilabad, Sant Kabirnaga  
Product of the industry with installed capacity : Bio Medical Waste Treatment and Dispos  
Facility.  
Sample collected by : Sri Vinay Kumar, S.A, Sri Vivek Saini, JR  
and Sri Alok Sharma, JRF in presence of  
D.K. Gupta, R.O. Gorakhpur and Sri Prak  
Katiyar, R.O. Basti  
Date of monitoring : 10.03.2025 & 11.03.2025  
Location of sampling point : Approx 12 Feet above the ground level  
the industry gate Building


**OBSERVATIONS:**

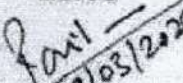
	Shift Ist	Shift IInd	Shift IIIRD
Weather condition	Clear	Clear	Clear
Wind direction	East → West	East → West	East → West
Wind Speed(KM/hr)	10.2	12.0	16.0
Atmospheric Pressure(Mbr)	1000	1001	1002
Average relative humidity (%)	90.0	82.0	77.5
Average ambient temperature (°C)	28.5	30.0	31.5
Time of sampling started (hrs.)	19.45	04.00	12.20
Time of sampling completed (hrs.)	03.45	12.00	20.20
Total sampling time (minutes)	460	460	450
Average sampling rate for P.M. (m <sup>3</sup> /min)	1.200	1.2375	1.175
Average sampling rate for Gas (LPM)	1.00	1.00	1.00
Total volume of air sampled			
(i) P.M. (m <sup>3</sup> )	552.00	556.87	540.50
(ii) Gas (Litre)	460	460	450

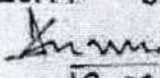
**RESULTS****Concentration of pollutants in µg/m<sup>3</sup>**

	Shift Ist (8Hourly value)	Shift IInd (8Hourly value)	Shift III (8Hourly value)	Average (24Hourly value)	stan Va
(i) Particulate Matter (P.M.)	92.26	110.82	88.14	97.07	10
(ii) Sulphur dioxide (SO <sub>2</sub> )	15.16	15.90	14.96	15.34	80
(iii) Oxides of Nitrogen ( as NO <sub>2</sub> )	25.96	28.84	23.61	26.14	80

  
(Vivek Saini)  
J.R.F

  
(Vinay Kumar)  
S.A.

  
(R.M. Verma)  
S.A.

  
(Deo Kumar)  
Regional Office



**REGIONAL GORAKHPUR  
UTTAR PRADESH POLLUTION CONTROL BOARD**  
Jharkhandi Mahadev, Avas Vikas Colony, Kuda Ghat, Dooria Road, Gorakhpur

**Stack Emission Test Report**

Ref No.30828762/Gorakhpur/2025

Date: 19/03/2025

- 1- Name & Address of Industry: Medical Pollution Control Committee, D-33, UPSIDC
- 2- Sample Collected By: Anil Kumar Sharma ,RO
- 3- Date of Monitoring: 10/03/2025
- 4- Source of Sampling: Stack Attached with Incinerator
- 5- Stack attached to: Incinerator (100 KL/H)
- 6- Stack Height: 30 Metre Above the Ground Level
- 7- Total No. of Boiler: Incinerator (100 KL/H)
- 8- Capacity of Boiler: 100 KL/H
- 9- Fuel used: Diesel
- 10- Quantity of Fuel used: HSD, 5.0 Liter/Hrs
- 11- Flue Gas Velocity: 11.57 m/s
- 12- Air Pollution Control Device: Ventury Scrubber/Mist Laminator
- 13- Other remarks (if any): N/A
- 14- Further details of sample location and Test methods followed are appened overleaf:

Sr no.	Parameter	Unit	Result	Standards
1	Particulate Matter	(mg/Nm <sup>3</sup> )	63.41	50
2	SO <sub>2</sub>	(mg/Nm <sup>3</sup> )	188	200
3	NO <sub>2</sub>	(mg/Nm <sup>3</sup> )	234	400

Note: The results in the Test Report relate only to the items tested. The Report shall not be reproduced-except in Full, without the written permission of laboratory.

Analysed by-  
[Ram Milan Verma SA]

Authorised Signatory by  
Ram Milan Verma  
Date: 2025.03.19  
18:28:50 +05:30  
Ram Milan Verma (SA)

*[Signature]*  
19/3/25  
Regional Officer



**REGIONAL GORAKHPUR  
UTTAR PRADESH POLLUTION CONTROL BOARD**  
Jharkhandi Mahadev, Avas Vikas Colony, Kuda Ghat, Doria Road, Gorakhpur



**TEST REPORT: WASTE WATER LABORATORY**

Ref No: 30828213/Gorakhpur/2025

- 1- Name of Industry: Medical Pollution Control Committee, D-33, UPSIDC, Khalilabad, Sant Kabir Nagar
- 2- Address of Industry: D-33, UPSIDC
- 3- District: Sant kabir nagar
- 4- Description about sampling point: Inlet of ETP
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: D.K Gupta, RO, Gorakhpur, Prakhar Katiyar, RO, Basti & Vinay Kumar, SA, Gorakhpur,
- 7- Colour and Odour: Brownish Slightly Odour
- 8- Quantity and Packing: 2 Liter Plastic Jericane & Glass Bottle
- 9- Date of Sample Collection: 10/03/2025
- 10- Analysis Indented by: RO Basti
- 11- Date of sample receipt in Lab: 10/03/2025
- 12- Period of Analysis: 10/03/2025 to 15/03/2025
- 13- Environmental Condition: Temperature: 21°C, Humidity: 45%
- 14- ULR Number: TC1161225000000023F
- 15- Sampling Plan/Ref. No.: 30828213
- 16- Sampling Method Ref.: APHA 24th Edition 2023- 1060 A, B, C, Page No.- 42- 52, Collection & Preservation of Sample

S. N.	Parameter/Method Name	Unit	Results	Standard	Detection Range
1	pH, APHA 24th Ed. 4500B: 2023	-	6.07	-	02-12
2	Suspended Solids, APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	138	-	10-20000 mg/l
3	Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	955	-	10- 50000 mg/l
4	Total Solids, APHA 24th Ed. 2540 B: 2023	mg/l	1093	-	10- 50000 mg/l
5	BOD, APHA 24th Ed. 3 day 27 °C IS 3025 ( Part 44): 1993 Bio 2023	mg/l	162	-	1.0-50000 mg/l
6	COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	810	-	5.0 -100000 mg/l

Reference: (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules, 1986 source: [www.epcb.nic.in/GeneralStandards.pdf](http://www.epcb.nic.in/GeneralStandards.pdf). Besides these standards, refer EPA standards for specific purpose.

Note: 1. The results in the Test Report relate only to the items tested. 2. The report shall not be reproduced except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: NA

Analysed by-  
[Alok Sharma(JRF)]

Ram Milan Verma  
Date: 2025.03.19  
16:37:14 +05'30'  
Ram Milan Verma (SA)

19/3/25  
Regional Officer



**REGIONAL GORAKHPUR  
UTTAR PRADESH POLLUTION CONTROL BOARD**  
Jharkhandi Mahadev, Avas Vikas Colony, Kuda Ghat, Dooria Road, Gorakhpur

**TEST REPORT: WASTE WATER LABORATORY**

Ref No: 30828213/Gorakhpur/2025

- 1- Name of Industry: Medical Pollution Control Committee, D-33, UPSIDC, Khalilabad, Sant Kabeer Nagar
- 2- Address of Industry: D-33, UPSIDC
- 3- District: Sant kabir nagar
- 4- Description about sampling point: Inlet of ETP
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: D.K Gupta, RO, Gorakhpur, Prakhar Katiyar, RO, Basti & Vinay Kumar, SA, Gorakhpur,
- 7- Colour and Odour: Brownish Slightly Odour
- 8- Quantity and Packing: 2 Liter Plastic Jericane & Glass Bottle
- 9- Date of Sample Collection: 10/03/2025
- 10- Analys Indented by: RO Basti
- 11- Date of sample receipt in Lab: 10/03/2025
- 12- Period of Analysis: 10/03/2025 to 15/03/2025
- 13- Environmental Condition: Temperature: 21°C, Humidity: 45%
- 14- ULR Number: TC1161225000000023F
- 15- Sampling Plan/Ref. No.: 30828213
- 16- Sampling Method Ref.: APHA 24th Edition 2023- 1060 A, B, C, Page No.- 42- 52, Collection & Preservation of Samples

S. N.	Parameter/Method Name	Unit	Results	Standard	Detection Range
1	Oil_Grease	mg/l	9.6	-	-

Reference: (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI) The Environment (Protection) Rules, 1986 source: [www.epcb.nic.in/GeneralStandards.pdf](http://www.epcb.nic.in/GeneralStandards.pdf). Besides these standards, refer EPA standards for specific purpose.

Note: 1. The results in the Test Report relate only to the items tested. 2. The report shall not be reproduced except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: NA

Analysed by-  
[Alok Sharma(JRF)]

Authorized by  
Ram Milan Verma  
Date: 2025.03.19  
10:32:44 +05'30"  
Ram Milan Verma (SA)

*[Signature]*  
19/3/25  
Regional Officer



# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

## UTTAR PRADESH POLLUTION CONTROL BOARD

kef. No. 226150 / सी0-6 / बीएमडब्लू / 48 / निर्देश / ईसी / वाल्यू-11 / बस्ती / 2025

Dated 22-3-25  
पंजीकृत

सेवा में,

मैसर्स मेडिकल पॉल्यूशन कन्ट्रोल कमेटी (एम0पी0सी0सी0),

डी0-33, यू0पी0 एस0आई0डी0सी0 औद्योगिक क्षेत्र, खलीलाबाद,

जनपद-संतकबीरनगर।

मो0 नं0-9839111510

**विषय:** उद्योग के विरुद्ध पर्यावरण (संरक्षण) अधिनियम 1986 यथासंशोधित की धारा-5 के अन्तर्गत निर्देश जारी किये जाने के सम्बन्ध में।

यह कि माननीय माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओए संख्या 1141/2024 अमरेश सिंह बनाम स्टेट ऑफ यूपी व अन्य में पारित आदेश दिनांक 24.02.2025 के सुसंगत अंश निम्नवत् हैं:-

".....5. I.A.No.122/2025 has been filed by the applicant for grant of stay on the operation of respondent no.5 with following prayer:-

- Stay on the Operation of Respondent No 5 's CBWTF unit till the disposal of the present Original Application 1141 of 2024.
  - Hon'ble NGT to imposed heavy cost for illegal treatment/operation of Bio-waste.
  - initiate the detail enquiry since beginning of unit at the initial stage i.e. CTE.
  - The Bio-waste buried in nearby village the illegally dumped/buried Bio-waste to lifted and sent to land fill unit or hazardous treatment plant or any other best and safe way of disposal.
  - As Bio-waste is dumped in nearby village the leached problem may arise in ground water in nearby village. Underground water monitoring may please be order to monitor underground water for diagnosis of leached of bacteria and virus if any.
  - Grant any other relief this Hon'ble Tribunal deems fit and proper in the interest of environmental protection and justice."
6. Notice of I.A No. 122/2025 is given to the respondents. Copy of the same be supplied to the respondents by the Registry.

7. Reply to I.A NO. 122/2025 may be filed at least one day before the next date of hearing fixed....."

यह कि माननीय अधिकरण द्वारा उपरोक्तानुसार पारित आदेश दिनांक 24.02.2025 के अनुपालन में संदर्भित ओए में प्रश्नगत सीबीडब्लूटीएफ मैसर्स मेडिकल पॉल्यूशन कन्ट्रोल कमेटी (एम.पी.सी.सी.), डी-33, यू.पी.एस.आई.डी.सी., औद्योगिक क्षेत्र, खलीलाबाद, संतकबीर नगर की जांच हेतु बोर्ड मुख्यालय के पत्रांक एच25236/सा0-390/ओए संख्या 1141/24/2025 दिनांक 06.03.2025 के माध्यम से एक जांच समिति गठित की गयी थी।

यह कि उक्त समिति की जांच आख्या दिनांक 19.03.2025 राज्य बोर्ड के क्षेत्रीय अधिकारी, बस्ती द्वारा पत्र दिनांक 20.03.2025 के माध्यम से उपलब्ध करायी गयी है, पत्र दिनांक 20.03.2025 की छायाप्रति संलग्न है। उक्त आख्यानुसार समिति द्वारा सीबीडब्लूटीएफ मैसर्स मेडिकल पॉल्यूशन कन्ट्रोल कमेटी (एम.पी.सी.सी.), डी-33, यू.पी.एस.आई.डी.सी., औद्योगिक क्षेत्र, खलीलाबाद, संतकबीर नगर की जांच, सीबीडब्लूटीएफ से सम्बद्ध एचसीएफ में बेड्स की संख्या का सत्यापन तथा संदर्भित ओए में वादी द्वारा दाखिल किये गये आईए संख्या 122/2024 में उल्लिखित तथ्यों के सम्बन्ध में निरीक्षण दिनांक 10.03.2025 को किया गया। निरीक्षण के समय सीबीडब्लूटीएफ संचालित पाया गया। निरीक्षण आख्या के सुसंगत अंश निम्नवत् हैं:-

".....4. उक्त डबल चैम्बर इंसीनिरेटर में बायोमेडिकल वेस्ट की फीडिंग हेतु सेमी-ऑटोमैटिक फीडिंग की व्यवस्था की गयी है। निरीक्षण के समय सेमी-ऑटोमैटिक फीडिंग व्यवस्था कार्यरत नहीं पायी गयी। बायोमेडिकल वेस्ट की फीडिंग प्रथम चैम्बर के गेट को खोलकर मैनुअली की जा रही थी। निरीक्षण के समय प्राइमरी चैम्बर का तापमान 1015 डिग्री सेलसियस तथा सेकेण्डरी चैम्बर का तापमान 1140 डिग्री सेलसियस था।.....

.....11. ई0टी0पी0 के इनलेट एवं आउटलेट पर स्थापित फ्लोमीटर कार्यरत नहीं पाये गये।.....

.....13. संस्था द्वारा क्षेत्रीय कार्यालय, गोरखपुर के क्षेत्रान्तर्गत आच्छादित जनपदों क्रमशः गोरखपुर, कुशीनगर, महाराजगंज, देवरिया तथा क्षेत्रीय कार्यालय, बस्ती के क्षेत्रान्तर्गत आच्छादित जनपदों क्रमशः बस्ती, संतकबीर नगर, सिद्धार्थ नगर में स्थित सदस्य एच0सी0एफ0 का विवरण निम्नवत् है:-

S. No.	District Name	No. of Govt. HCFs	No. of Beds in Govt. HCFs	Pvt. Bedded HCFs	Number of Beds in Pvt HCFs	Non-Bedded HCFs
1.	Gorakhpur	52	2350	235	1604	387
2.	Kushi Nagar	20	522	157	605	173
3.	Mahrajganj	15	522	83	565	98
4.	Deoria	0	0	119	605	254
5.	Basti	01	300	125	715	115
6.	Sant Kabir Nagar	08	312	114	610	145
7.	Siddharth Nagar	14	462	140	725	160
<b>Total</b>		<b>110</b>	<b>4468</b>	<b>973</b>	<b>5429</b>	<b>1332</b>

**Total Bed- 4468 + 5429 = 9897**

.....14. अवगत कराना है कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड, नई दिल्ली द्वारा तैयार की गयी मथेडोलॉजी (प्रथम संशोधन) में जैव अपशिष्ट के गैप हेतु निर्धारित किये गये पैरामीटर के अनुसार बेडेड एचसीएफ से प्रतिदिन 277 ग्राम एवं नॉन बेडेड एचसीएफ से 274 ग्राम जैव चिकित्सा अपशिष्ट जनित होता है तथा स्टेटिक इन्सीनरेटर हेतु संचालन अवधि 20 घण्टे/प्रतिदिन निर्धारित है। उल्लेखनीय है कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा Annual Report on Biomedical Waste Management as per Biomedical Waste Management Rules, 2016 for the year-2019 शीर्षक से तैयार की गयी वार्षिक आख्या के अनुसार एचसीएफ से प्रतिदिन जनित होने वाले जैव चिकित्सा अपशिष्ट में 60 प्रतिशत भाग इनसिनरेबल अपशिष्ट एवं 40 प्रतिशत भाग नॉन इनसिनरेबल अपशिष्ट लिया गया है, अतः सन्दर्भित सी0बी0डब्लू0टी0एफ0 की क्षमता की गणना निम्नवत् है:-

- BMW Generated from Bedded HCF- 9897X277=2741.4 Kg/day
- BMW Generated from Non Bedded HCF- 1332X274=364.9 Kg/day
- Total BMW Generated = 2741.4+364.9 = 3106.3 Kg/day
- Total Incinerable Waste = 3106.3X0.6=1863.78 Kg/day
- Incineration Capacity of CBWTF = 100X20= 2000 Kg/day
- Percentage of Capacity Utilize = 93.18 per day.

.....15. उपरोक्त वर्णित बिन्दु सं0 14 से स्पष्ट है कि सी0बी0डब्लू0टी0एफ0 द्वारा वर्तमान में सदस्य एचसीएफ के सापेक्ष जनित जैव चिकित्सा अपशिष्ट के उपचार हेतु इन्सीनरेटर की क्षमता लगभग 93 प्रतिशत उपयोग हो गयी है। अतः उक्त के दृष्टिगत सी0बी0डब्लू0टी0एफ0 को वर्तमान सदस्य एचसीएफ के अतिरिक्त अन्य कोई नवीन एचसीएफ को सदस्य बनाये जाने हेतु प्रतिबन्धित किया जाना उचित होगा।.....

.....18. संस्था द्वारा डिस्कार्डेड दवाईयों को परिसर के अन्दर खुले वातावरण में काले रंग के प्लास्टिक बैग मे भण्डारित पाया गया। समिति द्वारा डिस्कार्डेड दवाईयों की भण्डारित मात्रा लगभग 10 टन अनुमानित किया गया। इस प्रकार संस्था परिसर के अन्दर बायोमेडिकल वेस्ट का भण्डारण उचित प्रकार से नहीं होता पाया गया।.....

.....21. संस्था मे एकत्रित बायो मेडिकल वेस्ट के लाल बैग एवं पीले बैग पर संस्था का नाम एवं बारकोड अंकित पाया गया परन्तु काले बैग पर संस्था का नाम व बार कोड अंकित नहीं पाया गया।.....

उक्त सूत्र में सीबीडब्लूटीएफ के विरुद्ध उल्लंघनकारी अवधि हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में प्रचालकों का मान निम्नवत् लिया जाना है:-

**PI- Pollution Index -**

**From 01-01-2021 till the remedial action taken by the CBWTF-**

- Bio-medical Waste not collected and disposed of within 48 hours- 10

**From date of inspection (10.03.2025) till the remedial action taken by the CBWTF-**

- Incinerator emissions not complying with standards- 20,
- Each of Other Violation to BMW Rules, 2016, as amended,- 10 (as Automatic Feeding system was not working), 10 (Flow meter at Inlet and Outlet of ETP not Functional).

**S - Size of Operation -** इन्सीनिरेटर की क्षमता 100 किग्रा0/घंटा होने के दृष्टिगत S का मान 0.25 होगा।

**R - Environmental Compensation factor-** = Rs. 250

**N - Number of days of Violation**

अतएव उपरोक्तानुसार यह भी स्पष्ट करें कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा पर्यावरणीय क्षतिपूर्ति अधिरोपित किए जाने हेतु निर्धारित गाइडलाइन के अनुसार क्यों न सीबीडब्लूटीएफ मेसर्स मेडिकल पॉल्यूशन कन्ट्रोल कमेटी, प्लॉट नं0 डी-33, यूपीएसआईडीसी, औद्योगिक क्षेत्र खलीलाबाद, संतकबीर नगर के विरुद्ध वर्ष, 2021 से सुधारात्मक कार्यवाही किये जाने तक पर्यावरणीय क्षतिपूर्ति अधिरोपित की जाये।

उक्त निर्देश के संबंध में साक्ष्य सहित पूर्ण विवरण के साथ अपना स्पष्टीकरण 15 दिन के अन्दर बोर्ड मुख्यालय को प्रेषित करें। सी0बी0डब्लू0टी0एफ0 संस्था द्वारा निर्देशों का उत्तर न प्रेषित करने अथवा संतोषजनक उत्तर प्राप्त न होने पर उद्योग के विरुद्ध जैव चिकित्सा अपशिष्ट प्रबन्धन नियम, 2016 यथासंशोधित सपटित पर्यावरण (संरक्षण) अधिनियम 1986 यथासंशोधित की धारा-5 के अन्तर्गत कार्यवाही प्रारम्भ एवं पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं उद्योग एवं उद्योग स्वामी का होगा।

सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत।

संलग्नक-यथोपरि।

भवदीय,

पर्यावरण अभियन्ता,  
प्रभारी (वृत्त-6)

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, संतकबीर नगर।
2. मुख्य चिकित्सा अधिकारी, संतकबीर नगर।
3. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बस्ती को इस आशय के साथ प्रेषित कि उद्योग को जारी निर्देश के सन्दर्भ में 15 दिन के अन्दर स्पष्ट संस्तुति सहित निरीक्षण आख्या बोर्ड मुख्यालय में प्रेषित करना सुनिश्चित करें।

पर्यावरण अभियन्ता,  
प्रभारी (वृत्त-6)

.....23. उपरोक्त शिकायत के परिप्रेक्ष्य में समिति द्वारा मेडिकल पाल्यूशन कन्ट्रोल कमेटी के प्रतिनिधि के साथ शिकायतकर्ता श्री राजेश कुमार की उपस्थिति में शिकायती स्थल ग्राम-बनकटवा, पोस्ट-बेलैली, जनपद-सन्तकबीर नगर (लैटीट्यूड-26.717665, लॉन्गिट्यूड-83.074389) का निरीक्षण किया गया। शिकायती स्थल गड्डानुमा था, जिसमें वेस्ट के ऊपर मिट्टी डाली गयी थी। मिट्टी को खुदवाकर देखा गया उक्त स्थल पर काले बैग्स में सिरिज, प्लास्टिक पाइप, कैथेटर आदि भर कर निस्तारित किया पाया गया। उक्त काले बैग्स पर किसी संस्था का नाम व बारकोड अंकित नहीं था। शिकायती स्थल की सी0बी0डब्लू0टी0एफ0 मेसर्स मेडिकल पाल्यूशन कन्ट्रोल कमेटी से दूरी लगभग 7.0 किलोमीटर है। निरीक्षण के दौरान शिकायतकर्ता द्वारा समिति को अवगत कराया गया कि यह वेस्ट 2021 में डलवाया/डाला गया।.....

.....24. निरीक्षण के समय क्षेत्रीय कार्यालय, गोरखपुर की प्रयोगशाला द्वारा संस्था के इन्सीनरेटर पर स्थापित चिमनी से जनित गैसीय उत्सर्जन की जांच हेतु स्टैक मानीटरिंग का कार्य किया गया। स्टैक मानीटरिंग रिपोर्ट के अनुसार चिमनी से उत्सर्जित उत्सर्जन में वायु प्रदूषणकारी प्रचालको की मात्रा पी0एम0 63.41 मिलीग्राम प्रतिनार्मल घनमीटर पायी गयी, जो कि निर्धारित मानकों से अधिक है।.....

शिकायती पत्र एवं उपरोक्त वर्णित बिन्दुओं से स्पष्ट है कि संदर्भित प्रकरण में सी0बी0डब्लू0टी0एफ0 मेसर्स मेडिकल पॉल्यूशन कन्ट्रोल कमेटी, प्लॉट नं0 डी-33, यू0पी0एस0आई0डी0सी0, औद्योगिक क्षेत्र, खलीलाबाद, संतकबीरनगर द्वारा जैव चिकित्सा अपशिष्ट प्रबन्धन नियम, 2016 यथासंशोधित के प्राविधानों का अनुपालन नहीं किया गया है।

यह कि क्षेत्रीय अधिकारी, बस्ती के पत्र दिनांक 20.03.2025 के साथ संलग्न उक्त समिति की जांच आख्या दिनांक 19.03.2025 में सीबीडब्लूटीएफ हेतु निम्नलिखित संस्तुतियों की गयी हैं:-

1. सी0बी0डब्लू0टी0एफ0 मेसर्स मेडिकल पॉल्यूशन कन्ट्रोल कमेटी, प्लॉट नं0 डी-33, यू0पी0एस0आई0डी0सी0, औद्योगिक क्षेत्र खलीलाबाद, संतकबीरनगर के विरुद्ध वर्ष, 2021 से सुधारात्मक कार्यवाही किये जाने तक पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु कारण बताओ नोटिस जारी किया जाये।
2. शिकायती स्थल (लैटीट्यूड-26.717665, लॉन्गिट्यूड-83.074389) पर डम्प किये गये वेस्ट को सी0बी0डब्लू0टी0एफ0 द्वारा उठाकर सुरक्षित निस्तारित किया जाये।
3. सी0बी0डब्लू0टी0एफ0 द्वारा वर्तमान में सम्बद्ध सदस्य एच.सी.एफ. के अतिरिक्त अन्य किसी एच.सी.एफ. को सदस्य न बनाया जाये।

यह कि समिति की जांच आख्या में उपरोक्तानुसार वर्णित तथ्यों से स्पष्ट है कि सीबीडब्लूटीएफ द्वारा जैव चिकित्सा अपशिष्ट प्रबन्धन नियम, 2016 यथासंशोधित के प्राविधानों का उल्लंघन किया गया है।

अतः उपरोक्त वर्णित तथ्यों एवं समिति की संस्तुति के दृष्टिगत सक्षम अधिकारी के अनुमोदनोपरान्त जन स्वास्थ्य के हित में राज्य बोर्ड द्वारा सीबीडब्लूटीएफ मेसर्स मेडिकल पॉल्यूशन कन्ट्रोल कमेटी (एम.पी.सी.सी), डी-33, यू.पी.एस.आई.डी.सी., औद्योगिक क्षेत्र, खलीलाबाद, संतकबीर नगर के विरुद्ध जैव चिकित्सा अपशिष्ट प्रबन्धन नियम, 2016 यथासंशोधित सपठित पर्यावरण (संरक्षण) अधिनियम 1986 यथासंशोधित की धारा-5 के अन्तर्गत निम्नरूपेण निर्देश निर्गत किये जाते हैं:-

1. यह कि शिकायती स्थल ग्राम-बनकटवा, पोस्ट-बेलैली, जनपद-सन्तकबीर नगर (लैटीट्यूड-26.717665, लॉन्गिट्यूड-83.074389) पर डम्प किये गये जैव चिकित्सा अपशिष्ट को सीबीडब्लूटीएफ मेसर्स मेडिकल पॉल्यूशन कन्ट्रोल कमेटी (एमपीसीसी), डी0-33, यूपीएसआईडीसी औद्योगिक क्षेत्र, खलीलाबाद, जनपद-संतकबीर नगर द्वारा उठाकर 01 माह में सुरक्षित निस्तारित एवं डम्प स्थल का रेमिडियेशन का कार्य किया जाये।
2. यह कि सीबीडब्लूटीएफ मेसर्स मेडिकल पॉल्यूशन कन्ट्रोल कमेटी (एम0पी0सी0सी0), डी0-33, यू0पी0 एस0आई0डी0सी0 औद्योगिक क्षेत्र, खलीलाबाद, जनपद-संतकबीर नगर द्वारा वर्तमान में सम्बद्ध सदस्य एच.सी.एफ. के अतिरिक्त अन्य किसी एच.सी.एफ. को सदस्य न बनाया जाये।

अग्रोतर माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओए संख्या 710/2017 में पारित आदेश दिनांक 12.03.2019 के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा तैयार की गयी गाइड लाइन में पर्यावरणीय क्षतिपूर्ति आंकलन संबंधी सूत्र निम्नवत् है-

Environmental Compensation for CBWTFs = PI x S x R x N



# MEDICAL POLLUTION CONTROL COMMITTEE

AN ISO 14001:2015 CERTIFIED COMPANY

21, E - Block, Panki, Kanpur, PIN - 208020

Mob. : 9235659305, 7522822282

E-mail: help@mpccindia.in • Website: mpccindia.in



दिनांक: 17-03-2025

सेवा में,  
मुख्य पर्यावरण अधिकारी (वृत्त-6)  
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,  
गोमती नगर, लखनऊ।

विषय : संस्था मेसर्स मेडिकल पाल्यूशन कण्ट्रोल कमेटी, द्वारा खलीलाबाद, संतकबीरनगर में स्थापित/संचालित CBWTF पर अधिरोपित पर्यावरणीय क्षतिपूर्ति आर्थिक दण्ड जमा किये जाने के सम्बन्ध में।

महोदय,

उपरोक्त विषय में आपके पत्र के सन्दर्भ में आपको सादर अवगत कराना है कि संस्था के खलीलाबाद, संतकबीरनगर में स्थापित/संचालित CBWTF पर जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 यथा संशोधित की धारा 33 ए एवं बायो मेडिकल वेस्ट मैनेजमेंट रूल्स 2016 का अनुपालन न किये जाने के कारण पर्यावरणीय क्षतिपूर्ति अधिरोपित की गयी है।

संस्था द्वारा CBWTF का संचालन पूर्णरूप से जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 यथा संशोधित की धारा 33 ए एवं वायो मेडिकल वेस्ट मैनेजमेंट रूल्स 2016, संशोधित 2018 एवं 2019 के अनुसार ही किया जा रहा है।

संस्था द्वारा जीरो डिस्चार्ज एवं पर्यावरण को किसी भी रूप में क्षति न पहुंचाने के कारण संस्था पर जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 यथा संशोधित की धारा 33 ए एवं बायो मेडिकल वेस्ट मैनेजमेंट रूल्स 2016 के तहारा जीरो डिस्चार्ज सिस्टम स्थापित होने के बावजूद भी अधिरोपित पर्यावरणीय क्षतिपूर्ति रूपए 21.20 (इक्कीस लाख बीस हजार रुपये) अधिरोपित की गयी थी।

1. संस्था द्वारा रुपये 5,00,00/- (पच्चास हजार रुपये) डी0डी0 संख्या 766415 पंजाब नेशनल बैंक दिनांक 30-04-2019 को बोर्ड में जमा किया गया है। (संलग्न-1)
2. संस्था द्वारा रुपये 5,00,000/- (पाँच लाख रुपये) UTR संख्या PUNBRS2019082218837993 के माध्यम से दिनांक 20-08-2019 को जमा किया गया है। (संलग्न-2)
3. संस्था द्वारा रुपये 15,70,000/- (पन्द्रह लाख सत्तर हजार रुपये) UTR संख्या PUNBRS2025031719696083 के माध्यम से दिनांक 17-03-2025 को जमा किया है। (संलग्न-3)



संस्था पर अधिरोपित पर्यावरणीय क्षतिपूर्ति रूपए 21.20 (इक्कीस लाख बीस हजार रुपये) का पूर्ण भुगतान उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के खाते में किया जा चुका है।

अतः आपसे अनुरोध है कि कृपया उपरोक्त विवरण को क्रमबद्ध तरीके से समायोजित करने का कष्ट करें आपकी महान दया होगी।

धन्यवाद।

**संलग्नक -**

1. रुपये 5,00,00/- (पचास हजार रुपये) डी0डी0 की छायाप्रति।
2. बैंक द्वारा जारी रुपये 5,00,000/- (पाँच लाख रुपये) की रसीद की छायाप्रति।
3. बैंक द्वारा जारी रुपये 15,70,000/- (पन्द्रह लाख सत्तर हजार रुपये) की रसीद की छायाप्रति।

भवदीय  
  


(डॉ० विनय कुमार शर्मा)

MBBS, MAMS, FAGS

सचिव

मेडिकल पाल्यूशन कण्ट्रोल कमेटी

सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रतिलिप प्रेषित -

- क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, बस्ती।


(डॉ० विनय कुमार शर्मा)

MBBS, MAMS, FAGS

सचिव

मेडिकल पाल्यूशन कण्ट्रोल कमेटी



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No. .... 136/196  
A-6/BMLW/48/2019

Dated 25-5-19

सेवा में,

मे० मेडिकल पॉल्यूशन कंट्रोल कमेटी,  
डी०-३३, यू०पी०एस०आई०डी०सी०, औद्योगिक क्षेत्र,  
खलीलाबाद, संतकबीर नगर,

विषय :- संस्था द्वारा किए गए विगत उल्लंघन को दृष्टिगत पर्यावरणीय क्षतिपूर्ति अधिरोपित किए जाने के संबंध में।

महोदय,

आपकी संस्था का बोर्ड के क्षेत्रीय कार्यालय बस्ती द्वारा दिनांक 13.07.2017 को निरीक्षण किया गया था। उक्त निरीक्षण आख्या के आधार पर संस्था के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 यथा संशोधित की धारा-33ए० के अन्तर्गत दिनांक 29.09.2017 को कारण बताओं नोटिस प्रेषित किया गया था। संस्था का क्षेत्रीय कार्यालय बस्ती द्वारा दिनांक 26.10.2017 एवं दिनांक 04.06.2018 को निरीक्षण किया गया। निरीक्षण के समय पाया गया कि संस्था द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 तथा बायोमेडिकल वेस्ट मैनेजमेंट रूल्स 2016 का अनुपालन नहीं किया गया है। उक्त को दृष्टिगत रखते हुए संस्था के विरुद्ध जारी कारण बताओं नोटिस दिनांक 29.09.2017 की पुष्टि करते हुए दिनांक 25.06.2018 को बन्दी आदेश जारी किया गया। इस प्रकार संस्था द्वारा 212 दिनों का उल्लंघन किया गया। केन्द्रीय प्रदूषण नियंत्रण बोर्ड, की मार्गदर्शिका के अनुसार संस्था पर प्रतिदिन ₹० 10,000 (₹० दस हजार मात्र) पर्यावरणीय क्षति आंकलित होती है। संस्था द्वारा 212 दिनों का उल्लंघन किया गया है। इस प्रकार संस्था पर ₹ 21.20 लाख (₹० इक्कीस लाख बीस हजार मात्र) कुल पर्यावरणीय क्षति का आंकलन किया जाता है। संस्था से पूर्व में ₹० 50,000 (₹० पचास हजार मात्र) पर्यावरणीय क्षतिपूर्ति के रूप में धनराशि को बोर्ड में जमा कराया गया है।

अतः उपरोक्त को दृष्टिगत रखते हुए मे० मेडिकल पॉल्यूशन कंट्रोल कमेटी, डी०-३३, यू०पी०एस०आई०डी०सी०, औद्योगिक क्षेत्र, खलीलाबाद, संतकबीर नगर, पर ₹० 20.70 लाख (₹० बीस लाख सत्तर हजार मात्र) का पर्यावरणीय क्षतिपूर्ति के रूप में अर्थदण्ड अधिरोपित किया जाता है तथा निर्देशित किया जाता है कि पर्यावरणीय क्षतिपूर्ति की धनराशि को उ०प्र० प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक आफ इण्डिया, विभूति खण्ड, गोमती नगर, लखनऊ स्थिति बैंक के खाता संख्या-701502010002104 आई०एफ०एस०सी० कोड UBINO570150 में एक सप्ताह के

अन्दर जमा कर जमा की गई धनराशि का साक्ष्य क्षेत्रीय कार्यालय व बोर्ड मुख्यालय में प्रस्तुत करना सुनिश्चित करें।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत



मुख्य पर्यावरण अधिकारी,  
वृत्त-6

प्रतिलिपि :-

1 क्षेत्रीय अधिकारी उ०प्र० प्रदूषण नियंत्रण बोर्ड, बस्ती को आवश्यक कार्यवाही हेतु प्रेषित।



मुख्य पर्यावरण अधिकारी,  
वृत्त-6



# MEDICAL POLLUTION CONTROL COMMITTEE

AN ISO 14001:2015 CERTIFIED COMPANY

21, E - Block, Panki, Kanpur, PIN - 208020

Mob. : 9235659305, 9235659306, 9235659302, 9792001751

E-mail : mpcckanpur@gmail.com • Website: www.mpcckanpur.com



सेवा में,  
मुख्य पर्यावरण अधिकारी,  
घृत्न - 6.  
उत्कृष्ट प्रो नि. बोर्ड,  
लखनऊ,

विषय :- पर्यावरणीय क्षति के अन्तर्गत रु० 50,000/-  
मात्र D.D. संख्या 766415, पंजाब नेशनल बैंक  
जमा किये जाने के सम्बन्ध में।

प्रतिद्वय,

कृपया विभाग द्वारा जारी फॉर्म संख्या H25290/ए-6/जन/137/20  
का संदर्भ ग्रहण करने की कृपा करें जिसमें संस्था को  
खनीलाबाद स्थित CBWTF के सम्बन्ध में बिन्दुवार  
आख्या अनुपादन हेतु प्रेषित की गयी है। अब आख्या  
के अनुपादन के अनुक्रम में पर्यावरणीय क्षति के रूप में  
रु० 50,000/- मात्र मुख्यालय में जमा करने के निर्देश दिये  
गये हैं।

उक्त निर्देशानुसार रु० 50,000/- मात्र DD संख्या  
766415, पंजाब नेशनल बैंक के माध्यम से मुख्यालय में  
संस्था द्वारा जमा की जा रही है।

आवश्यक कार्यवाही हेतु प्रेषित।

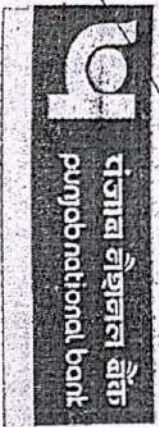
धन्यवाद।

डाक प्राप्ति रसीद  
प्राप्ति दिनांक 30-4-19  
प्राप्तकर्ता के हस्ताक्षर  
उत्कृष्ट प्रदूषण नियंत्रण बोर्ड, लखनऊ

अपदीप्त  
अधिकृत ए.ए.ए.सी.



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Punjab National Bank

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Punjab National Bank



D.No. 1986 - FINACLE -  
RCC LUCKNOW FINACLE

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Draft is signed singly as it is for amount upto Rs. 50,000/-

(NOT OVER RS. 50000/-)

प्रधिकृत हस्ताक्षरकर्ता जी.पी.एस.  
AUTHORISED SIGNATORY WITH GBPA No.

प्रधिकृत हस्ताक्षरकर्ता जी.पी.एस.  
AUTHORISED SIGNATORY WITH GBPA No.

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9	8	7	6	5	4	3	2	1
				155				

525

UTR No. PUNBRS 20250317196



96083

प्लॉट संख्या-4, सेक्टर-10, द्वारका, नई दिल्ली  
Plot No.- 4, Sector-10, Dwarka, New Delhi

शा. का. / B.O. : \_\_\_\_\_

दिनांक / Date : 17/03/2025

नकद/चैक/भुगतान आदेश/बचत निधि/ओडी/सीसी के  
नामे से \_\_\_\_\_ आरटीजीएस/एनईएफटी/  
ड्राफ्ट के अनुरोध के साथ प्राप्त हुए।

Received Cash / Cheque / Pay Order / request to debit /

SF/CA/OD/CC with ₹ 1570000/-

(Rupees in words Fifteen Lac Seventy  
thousand only -)

PNB-DNR\_OCT20-100\_Ver1.0\_OCT20\_SESHAASAI

towards RTGS/NEFT/Draft

पक्ष में / Fvg. : Uttar Pradesh Pollution  
Control Board.

बैंक / Bank : Union Bank of India.

शाखा / Branch: \_\_\_\_\_

खाता संख्या / Account No.: 701502010002104

आईएफएस कोड / IFS Code: UBIN0570150

प्राप्ति की तारीख / Date of Receipt: 17/3/25

प्राप्ति का समय / Time of Receipt: 1:20 Pm

पंजाब बैंक Punjab National Bank



पं. का. : प्लॉट नं. 4, सेक्टर 10, द्वारका, नई दिल्ली H.O. Plot No. 4, Sector-10, Dwarka, New Delhi

शा. का. / B.O. :

दिनांक / Date : 22/8/2019

नकद/चैक/भुगतान आदेश/बचत निधि/ओडी/सीटी के

नाम से U.P. Pollution Control Board आरटीजीएस/एनईएफटी/  
ड्राफ्ट के अनुरोध के साथ प्राप्त हुए।

पंजाब PNB 0001 (Revised) - 02/18 (100) LS

Received Cash / Cheque / Pay Order / request to debit /

SF/CA/OD/CC with ₹ 500000/-

(Rupees in words)

Five Lac only

towards RTGS/NEFT/Draft

पक्ष में / Fvg. : U.P. Pollution Control Board

बैंक / Bank : Union Bank

शाखा / Branch : Lucknow

खाता संख्या / Account No. : 70100201000

आईएफएस कोड / IFS Code : UBIN0570150

प्राप्ति की तारीख / Date of Receipt: 22/8/19

प्राप्ति का समय / Time of Receipt: 12:30pm

UTRN - DUNBRS2019082218837993



# MEDICAL POLLUTION CONTROL COMMITTEE

AN ISO 14001:2015 CERTIFIED COMPANY

21, E - Block, Panki, Kanpur, PIN - 208020

Mob. : 9235659305, 9235659306, 9792001751

E-mail : mpcckanpur@gmail.com • Website: www.mpcckanpur.com



o/c

MPCC/KLD/ 2021-22/21

दिनांक - 27/09/2021

सेवा में,  
सदस्य सचिव  
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,  
गोमती नगर लखनऊ

विषय : मेडिकल पाल्युशन कन्ट्रोल कमेटी द्वारा डी - 33, यू0पी0एस0आई0डी0सी0 इंडस्ट्रियल एरिया, खलीलाबाद संतकबीरनगर में स्थापित CBWTF पर अधिरोपित पर्यावरणीय क्षतिपूर्ति जमा करने के संबंध में।

महोदय,

उपरोक्त विषयक आपको सादर अवगत करना है कि उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा पर्यावरणीय क्षतिपूर्ति रुपये 13,44,000/- दिनांक 13/10/2020 को पत्रांक संख्या "एच/53849/सी-6/बी एम डब्ल्यू/48/बस्ती/2020" दिनांक 13/10/2020 के माध्यम से MPCC खलीलाबाद पर अधिरोपित की गयी थी, जिसके अनुपालन में संस्था MPCC खलीलाबाद द्वारा पर्यावरणीय क्षतिपूर्ति रुपये 50,000 (पचास हजार) दिनांक 02/03/2021 रसीद संख्या 1504313 एवं 50,000 (पचास हजार) दिनांक 12/03/2021 रसीद संख्या 1504157 तथा दिनांक 20/09/2021 को रुपये 2,00,000 (दो लाख रुपये) RTGS द्वारा UTR No- PUNBR52021092014800662 अंडर प्रोटेस्ट (Under Protest) जमा कर दी गयी है। जमा की गयी क्षतिपूर्ति की रसीद साथ में संलग्न है। (संलग्न)

अतः आपसे अनुरोध है कि संस्था मेसर्स मेडिकल पाल्युशन कन्ट्रोल कमेटी पर अधिरोपित शेष पर्यावरणीय क्षतिपूर्ति संस्था द्वारा दिये गये निर्धारित समय में जमा कर दी जाएगी। पत्र आपका सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

धन्यवाद।

भवदीय  
(डॉ विनय कुमार वर्मा)  
सचिव



Clean India  
Green India

2/3/21

कोषागार में धन जमा करने का विवरण

नाम कोषागार: असली चालान सं०/दि०: 1504313

चालान से जमा कुल धनराशि: 1504313

रसीद क्रम सं०: 1504313

असली

1- नम्बर कापी ..... 2- रसीद नम्बर 1504313

3- धन का नाम ..... 4- देने वाले का तथा पिता का नाम असली

5- धसूली की तारीख 22-05-2021

6- किसने मुसालदा असली

7- रकम जो प्रस्तुत हुई (शब्दों व अंकों में) रु० 1,50,43,13

8- किस प्राधिकारी का हस्ताक्षर असली

जमा धनराशि का विवरण

नाम कोषागार: असली चालान सं०/दि०: 1504313

चालान से जमा कुल धनराशि: 1504313

रसीद क्रम सं०: 1504313

असली

1- नम्बर कापी ..... 2- रसीद नम्बर 1504313

3- धन का नाम ..... 4- देने वाले का तथा पिता का नाम असली

5- धसूली की तारीख 22-05-2021

6- किसने मुसालदा असली

7- रकम जो प्रस्तुत हुई (शब्दों व अंकों में) रु० 1,50,43,13

8- किस प्राधिकारी का हस्ताक्षर असली

यह भाग रसीद नहीं है



संजान शिवाजीय बैंक Ltd. Sanjan Shivajiya Bank Ltd.

पिन कोड - 4, गेट नं. 10, डी.डी. 10, नई दिल्ली  
PIN No - 4, Sector-10, Dwarka, New Delhi

श्री. का. / B.O. :

दिनांक / Date : 20/9/2021

नकद/चेक/भुगतान आदेश/बचत निधि/बुझी/सीडी व

नाम से P.P.C.B. खाते/जीएस/डिस्ट्रिक्ट

ड्राफ्ट के अनुरोध के साथ प्राप्त हुए।

Received Cash / Cheque / Pay Order / request to debit /

SF/CA/OD/CC with ₹ 200000/-

(Rupees in words Two Lac only)

towards RTGS/NEFT/Draft

पक्ष में / Fvg. : Uttar Pradesh P.C. Board

बैंक / Bank : Union Bank

शाखा / Branch : Lucknow

खाता संख्या / Account No. : 701562010002104

आईएफएस कोड / IFS Code : URIN0570150

प्राप्ति की तारीख / Date of Receipt : 20/9/21

प्राप्ति का समय / Time of Receipt : 4:00 P.M.

PUNB-001IR\_OCT20\_100\_Ver1.0\_OCT20\_SESHAMSA  
9201480060



# High Court of Judicature at Allahabad - Lucknow

e-Filed

PENDING

Case Status - WRIT - C ( WRIC ) - [ 7889/2021 ]

Generated on : 07-03-2025 at 04:16:43 pm

e-filed with Diary No. 4728\_2021 on 17-03-2021

Filing No.	WRIC/7889/2021	Filing Date : 17-03-2021
CNR	UPHC020572552021	Date of Registration : 17-03-2021

### Case Status

First Hearing Date	19th March 2021
Next Hearing Date	--- ( connected with WRIC/151/2024 )
Stage of Case	For Hearing
Coram	---
Bench Type	Division Bench
Judicial Branch	WRITS Civil
Causelist Type	Additional/Unlisted List-1
State	UTTARPRADESH
District	LUCKNOW

### Petitioner/Respondent and their Advocate(s)

<b>Petitioner</b>	<b>Respondent</b>
MEDICAL POLLUTION CONTROL COMM.THURU.DR.VINAY KUMAR VERMA Advocate - SALIL KUMAR SRIVASTAVA ( B/S0083/2012 ) , RAHUL SRIVASTAVA ( B/R1674/2019 )	STATE OF U.P. THRU. PRIN.SECY. FOREST/ENVIRONMENT LKO.and ORS. Advocate - C.S. ., ASHOK KUMAR VERMA ( B/A1396/2012 )

### Category Details

Category	WRIT PETITION ON ENVIRONMENT PROTECTION ( 60700 )
Sub Category	Miscellaneous ( 90 )

### IA Details

Application(s) Number	Party	Date of Filing	Next / Disposal Date	IA Status
IA/1/2021 ( 45254/2021 ) Classification : Miscellaneous	MEDICAL POLLUTION CONTROL COMM.THURU.DR.VINAY KUMAR VERMA Vs STATE OF U.P. THRU. PRIN.SECY. FOREST/ENVIRONMENT LKO.and ORS. Applied by (Advocate) : SALIL KUMAR SRIVASTAVA	18-03-2021		Pending
IA/2/2021 ( 48218/2021 ) Classification : Dismissal	MEDICAL POLLUTION CONTROL COMM.THURU.DR.VINAY KUMAR VERMA Vs STATE OF U.P. THRU. PRIN.SECY. FOREST/ENVIRONMENT LKO.and ORS. Applied by (Advocate) : SALIL KUMAR SRIVASTAVA	23-03-2021		Pending
IA/3/2021 ( 183521/2021 ) Classification : Rejoinder Affidavit	MEDICAL POLLUTION CONTROL COMM.THURU.DR.VINAY KUMAR VERMA Vs STATE OF U.P. THRU. PRIN.SECY. FOREST/ENVIRONMENT LKO.and ORS. Applied by (Advocate) : SALIL KUMAR SRIVASTAVA	06-12-2021		Pending

### Listing History

Cause List Type	Hon'ble Mr./Ms./Dr. Justice \ In chamber of Registrar(s)/Jt. Registrar(s)	Listing Date	Short Order
Additional/Unlisted List-1	ATTAU RAHMAN MASOODI , SUBHASH VIDYARTHI ( Bench ID : 3060 )	06-03-2025	
Additional/Unlisted List-2	ATTAU RAHMAN MASOODI , SUBHASH VIDYARTHI ( Bench ID : 3060 )	05-03-2025	
Additional/Unlisted List-1	ATTAU RAHMAN MASOODI , SUBHASH VIDYARTHI ( Bench ID : 3060 )	04-03-2025	DATE FIXED
Additional/Unlisted List	ATTAU RAHMAN MASOODI , SUBHASH VIDYARTHI ( Bench ID : 3060 )	03-03-2025	
Additional/Unlisted List-1	ATTAU RAHMAN MASOODI , SUBHASH VIDYARTHI ( Bench ID : 3060 )	21-02-2025	
Additional/Unlisted List-1	ATTAU RAHMAN MASOODI , SUBHASH VIDYARTHI ( Bench ID : 3060 )	20-02-2025	
Additional/Unlisted List-3	ATTAU RAHMAN MASOODI , SUBHASH VIDYARTHI ( Bench ID : 3060 )	19-02-2025	
Additional/Unlisted List-1	ATTAU RAHMAN MASOODI , SUBHASH VIDYARTHI ( Bench ID : 3060 )	12-02-2025	
Additional/Unlisted List	ATTAU RAHMAN MASOODI , SUBHASH VIDYARTHI ( Bench ID : 3060 )	10-02-2025	
Fresh List	ATTAU RAHMAN MASOODI , SUBHASH VIDYARTHI ( Bench ID : 3060 )	29-01-2025	
Transferred Additional/Unlisted List	RAJAN ROY , BRIJ RAJ SINGH ( Bench ID : 3155 )	13-01-2025	List after a fixed period
Additional/Unlisted List	ATTAU RAHMAN MASOODI , SUBHASH VIDYARTHI ( Bench ID : 3060 )	11-12-2024	
Additional/Unlisted List	ATTAU RAHMAN MASOODI , SUBHASH VIDYARTHI ( Bench ID : 3060 )	13-11-2024	
Additional/Unlisted List	RAJAN ROY , OM PRAKASH SHUKLA ( Bench ID : 3175 )	01-10-2024	
Additional/Unlisted List	RAJAN ROY , OM PRAKASH SHUKLA ( Bench ID : 3175 )	24-09-2024	List after a fixed period
Additional/Unlisted List	RAJAN ROY , OM PRAKASH SHUKLA ( Bench ID : 3175 )	20-09-2024	DATE FIXED
Additional/Unlisted List	RAJAN ROY , OM PRAKASH SHUKLA ( Bench ID : 3175 )	08-08-2024	Pass Over
Additional/Unlisted List	RAJAN ROY , OM PRAKASH SHUKLA ( Bench ID : 3175 )	31-07-2024	Next Week
Additional/Unlisted List	RAJAN ROY , OM PRAKASH SHUKLA ( Bench ID : 3175 )	29-05-2024	List after a fixed period
Additional/Unlisted List	RAJAN ROY , OM PRAKASH SHUKLA ( Bench ID : 3175 )	26-04-2024	List after a fixed period
Additional/Unlisted List	CHIEF JUSTICE , JASPREET SINGH ( Bench ID : 3317 )	19-04-2024	Pass Over
Transferred Additional/Unlisted List	ATTAU RAHMAN MASOODI , AJAI KUMAR SRIVASTAVA-I ( Bench ID : 3120 )	09-04-2024	Pass Over
Additional/Unlisted List	ATTAU RAHMAN MASOODI , BRIJ RAJ SINGH ( Bench ID : 3109 )	12-03-2024	List after a fixed period
Additional/Unlisted List	CHIEF JUSTICE , ATTAU RAHMAN MASOODI ( Bench ID : 3314 )	20-02-2024	List after a fixed period
Additional/Unlisted List	ATTAU RAHMAN MASOODI , BRIJ RAJ SINGH ( Bench ID : 3109 )	13-02-2024	Pass Over
Additional/Unlisted List	MANOJ KUMAR GUPTA , SAURABH LAVANIA ( Bench ID : 3311 )	31-01-2024	DATE FIXED
Additional/Unlisted List	DEVENDRA KUMAR UPADHYAYA , SUBHASH VIDYARTHI ( Bench ID : 3039 )	10-01-2022	

Court No. - 1

Case :- MISC. BENCH No. - 7889 of 2021

**Petitioner :-** Medical Pollution Control Comm.Thru.Dr.Vinay Kumar Verma

**Respondent :-** State Of U.P. Thru. Prin.Secy. Forest/Environment,Lko.& Ors.

**Counsel for Petitioner :-** Salil Kumar Srivastava,Rahul Srivastava

**Counsel for Respondent :-** C.S.C.,Ashok Kumar Verma

**Hon'ble Ritu Raj Awasthi,J.**

**Hon'ble Manish Mathur,J.**

Heard Mr. Salil Kumar Srivastava, learned counsel for the petitioner, learned State Counsel appearing on behalf of opposite party nos.1,6 and 7 and Mr. A.K. Verma, learned counsel appearing for the opposite party nos. 2 to 5.

Petition has been filed against the orders dated 13.10.2020 and 3.2.2021 issued by the Member Secretary, U.P. Pollution Control Board. Recovery citation dated 15.2.2021 has also been challenged.

Learned counsel for the petitioner submits that by means of the impugned orders, proceedings have been initiated against the petitioner for recovery of environmental compensation.

Learned counsel for the petitioner has submitted that there is no provision under law for recovery of environmental compensation as arrears of land revenue as is being proceeded against the petitioner.

It is submitted that the matter falls under the Protection and Control to Pollution Act, 1981 whereunder there is no such provision indicated for recovery of environmental compensation as arrears of land revenue and has relied upon the interim order dated 19.10.2020 passed by a Coordinate Bench of this Court in Writ Petition No.17544 (M/B) of 2020 (M/s. Colour & Style Pvt Ltd. Vs. State of U.P & others).

Mr. A.K. Verma, learned counsel appearing on behalf of the opposite party nos. 2 to 5 has sought to defend the impugned orders on the ground that the same have been passed in pursuance to the directions issued by the National Green Tribunal vide order dated 18.1.2021 in which the recommendations of the Oversight Committee for environmental issues in the State of U.P. have been accepted

with the observation that EC of Rs.7.60 crore and Rs. 1.43 Cr. have been imposed against 141 HCFs and 08 CBWTFs, respectively. The imposed penalty has yet not been realized. State PCB were directed to take necessary action and ensure realization of EC as per the prescribed procedure.

It is submitted that since the environmental compensation has been imposed upon the petitioner in pursuance to the directions of the National Green Tribunal, as such the Act of 1981 is inapplicable and it is the National Green Tribunal Act of 2020 which will be applicable which clearly provides for recovery of environmental compensation as arrears of land revenue.

*Prima facie*, it appears from perusal of Annexure No.1 to the writ petition that environmental compensation has been imposed upon the petitioner vide order dated 13.10.2020 issued by the U.P. Pollution Control Board, the same clearly predates the order passed by the National Green Tribunal dated 18.1.2021 and, therefore, the submission that the impugned recovery proceedings are in pursuance to the directions issued by the National Green Tribunal appears to be incorrect.

Apart from the aforesaid, learned counsel appearing on behalf of the opposite party nos. 2 to 5 has not been able to indicate any other provisions under which environmental compensation can be recovered as arrears of land revenue. In such circumstances, there seems to be no occasion to deviate from the order of the Coordinate Bench passed by this Court.

The matter requires consideration for which the opposite parties are granted two weeks' time to file a detailed counter affidavit. In case of filing of counter affidavit, the petitioner may file rejoinder affidavit within two weeks thereafter.

List thereafter.

Till the next date of listing, it is provided that no recovery proceedings shall be effected against the petitioner in pursuance to the impugned orders as arrears of land revenue.

This however would be without prejudice to the rights of the opposite parties to recover the amount due as environmental compensation against the petitioner through any other mode as may be provided under the law and would also be without prejudice to the rights of the petitioner to file an appeal against any substantive order.

**Order Date :- 22.3.2021**

Arjun/-

प्रदूषण रोकिए!  
पर्यावरण बचाइए!!

दूरभाष एवं फॅक्स : 05542-281440  
Phone & Fax : 05542-281440



क्षेत्रीय कार्यालय  
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
Regional Office  
UTTAR PRADESH POLLUTION CONTROL BOARD

दिनांक 12/10/2022

संदर्भ संख्या : 424/सां० 402/एल/2022

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-6)  
उ०प्र० प्रदूषण नियंत्रण बोर्ड,  
पर्यावरण भवन, टी०सी०-12 वी०, विभूति खण्ड,  
गोमती नगर, लखनऊ।

विषय:- मेसर्स मेडिकल पॉल्यूशन कंट्रोल कमेटी, खलीलाबाद, जनपद-संतकबीरनगर को बोर्ड मुख्यालय के पत्रांक-एच 36107/सी-6/बी०एम०डब्ल्यू०/48/2019 दिनांक 18.05.2019 के माध्यम से जैव चिकित्सा अपशिष्ट हेतु निर्गत प्राधिकार के संबंध में।

महोदय,

कृपया उपरोक्त विषयक अपने पत्र सं०-एच 82680/सी-6/बी०एम०डब्ल्यू०/48/वस्ती/22 दिनांक 06.10.2022 का संदर्भ ग्रहण करने की कृपा करें। उक्त पत्र के माध्यम वांछित सूचना निर्धारित प्रारूप पर संलग्न कर आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक:- उपरोक्तानुसार।

भवदीय  
(आशुतोष चौहान)  
क्षेत्रीय-अधिकारी  
P/L 2, 1, 2-

Name & Address of CBWTF- M/s Medical Pollution Control Committee, D-33, Industrial Area, Khalilabad, Sant Kabir Nagar								
S.N.	Coverage Area (pl. indicate District covered by a CBWTF)	No. of Beds	Total estimated BMW generation in Kg/day	Total BMW treated and disposed (Kg/Day)				
				Incineration	Autoclaving/Hydro claving/microwaing	Chemical disinfection	Deep burial	Any Other mode of disposal
1	Kushinagar, Deoria, Gorakhpur, Maharajganj, Sant Kabir Nagar, Basti, Siddharth Nagar	8910	1436	698	553	185	NA	NA

*AS*

*(ASO)*